

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1969-70)**

EIGHTH REPORT

(FOURTH LOK SABHA)

(Presented on the 29th April, 1970)



**LOK SABHA SECRETARIAT
NEW DELHI**

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LOK SABHA

C O R R I G E N D A

to the

Eighth Report of the Committee on
Government Assurances (Fourth Lok Sabha)

Page No.	Correction
Contents page,	Line 9: <u>For</u> 'calling' <u>read</u> 'culling'
Contents page,	Line 17: <u>For</u> 'property' <u>read</u> 'priority'
	Line 5: from top, <u>For</u> 'prefential' <u>read</u> 'preferential'
	Line 20: from top, <u>For</u> 'Cooperatibe' <u>read</u> 'Cooperative'
	Line 2: from bottom, <u>For</u> 'yas' <u>read</u> 'was'
	Line 7: from top, <u>For</u> '56' <u>read</u> '55'
	Line 1: from top, <u>For</u> 'them' <u>read</u> 'time'
	Para 2: <u>For</u> 'Memoranda Nos. 70-82' <u>read</u> 'Memoranda Nos. 79-82'
	Line 10: from bottom, <u>For</u> 'delegated' <u>read</u> 'relegated'

New Delhi;

dated the 21st August, 1970.

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COMMITTEE ON GOVERNMENT ASSURANCES

COMPOSITION OF THE COMMITTEE (1969-70)

Shri K. Anbazhagan—*Chairman.*

MEMBERS

2. **Shri Maharaj Singh Bharati**
3. **Shri Abdul Ghani Dar**
4. **Shri Narendra Ramchandraj Deoghare**
5. **Shri Samar Guha**
6. **Shri Kanwar Lal Gupta**
7. **Kumari Kamla Kumari**
8. **Shri G. Y. Krishnan**
9. **Shri Bhola Nath Master**
10. **Shrimati Mohinder Kaur**
11. **Shri C. Muthusami**
12. **Shri A. S. Saigal**
13. **Maulana Ishaq Sambhali**
14. **Shri A. T. Sarma**
15. **Shrimati Savitri Shyam.**

Shri M. C. Chawla—*Deputy Secretary.*

REPORT

I. Introduction

1, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Eighth Report of the Committee.

2. The Committee was nominated by the Speaker with effect from the 1st May, 1969.

II. Sittings of the Committee

3. After the presentation of the Seventh Report (Fourth Lok Sabha) on the 13th December, 1969, the Committee held 7 sittings on the 27th and 28th January, 13th February, 3rd, 4th, 20th and 28th April, 1970.

4. At these sittings, the Committee considered the following items:—

- (i) the nature and extent of implementation of various assurances as a result of scrutiny of the statements laid on the Table of Lok Sabha;
- (ii) the requests from Government for the dropping of assurances;
- (iii) review of assurances pertaining to First to Third Sessions of Fourth Lok Sabha, which had been pending implementation for more than two years;
- (iv) the scope of the term, "The matter is under consideration" appearing in various answers to questions for the purpose of culling out as assurances;
- (v) representation received from the President, South Patel Nagar House Owners Association re: violation of assurances given on the floor of Lok Sabha re: allotment of land to displaced persons from West Pakistan on a 'no profit no loss basis'; and
- (vi) representations received from various Cooperative House Building Societies regarding allotment of land in Shahdara Zone.

5. The Committee also examined the representatives of the Department of Works, Housing and Urban Development and Delhi Administration at their sitting held on the 3rd April, 1970 to discuss the points raised in the representations of various Cooperative House Building Societies regarding allotment of land in Shahdara Zone.

6. A brief account of the discussions held and the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the sittings of the Committee which are appended to this Report and form part of it. Cases where as a result of the discussions held, the Committee found it necessary to make certain observations|recommendations have been discussed in detail as under:—

III. Outstanding Assurances pertaining to the Third and Fourth Lok Sabha (First to Ninth Sessions).

7. At the sitting held on the 20th April, 1970, the Committee perused the table (Appendix I) indicating the number of assurances outstanding after the scrutiny of various statements showing action taken in implementation of the assurances, as laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs and Shipping and Transport on the 28th March, 1970. **The Committee desired that Government should take vigorous steps to liquidate the remaining 7 assurances pertaining to the Third Lok Sabha and 1970 outstanding assurances relating to First to Ninth Sessions of Fourth Lok Sabha without further delay.**

8. While reviewing the assurances pending implementation pertaining to First to Third Session of Fourth Lok Sabha, the Committee were very critical of the abnormal delays on the part of Government in implementing the assurances. The Committee are distressed to note that even assurances of a very simple and routine nature had not been implemented for a long time. The Committee have no reasons to believe that it should take as much as 2 to 2½ years to collect simple information. The Committee feel that with the passage of time, the information promised in such assurances loses its public importance and ultimate utility and there is no alternative left but to drop such assurances, as no useful purpose is served by mere swelling the outstanding statement of assurances pending implementation.

9. The Committee also deprecated the tendency on the part of Government to withhold information by giving a stereotyped reply viz. "The information is being collected and will be laid on the Table of the Lok Sabha in due course", as such an answer is likely to render the Question—answer exercise as an infructuous one. The Committee desire that this malady should be discountenanced as far as possible.

IV. Scope of the term "The matter is under consideration" appearing in various answers to questions for the purpose of culling out as 'Assurances'

10. The Committee considered the scope of the term "the matter is under consideration", appearing in various answers to questions, for the purpose of culling out as 'Assurances'. It was brought to

the notice of the Committee that the term "The matter is under consideration" was included in the 'Standard List' of terms constituting assurances as approved by the Committee on the 9th April, 1954. Accordingly, most of the answers containing the term. "The matter is under consideration" though omitted by D.P.A. were being culled out as assurances by the Lok Sabha Secretariat. As a result of this, a great deal of correspondence had to be exchanged with the Department of Parliamentary Affairs who represented for dropping of some of such assurances on the ground that they were mere statement of facts and did not constitute any commitment to furnish further information to the House. After examining a few such cases, the Committee decided that for the purpose of culling out of assurances, each answer containing the term 'the matter is under consideration' should be examined on merits, keeping in view the context of the question and the answer given thereto.

V. Representation dated the 24th January, 1970 from the President, South Patel Nagar House Owners Association, re: violation of assurances given on the floor of Lok Sabha regarding allotment of land to displaced persons from West Pakistan on a 'no profit no loss basis'

11. The Committee considered the points raised in the representation dated the 24th January, 1970 from the President, South Patel Nagar House Owners Association (Appendix II) regarding the violation of assurances given on the floor of Lok Sabha in reply to question Nos. 1504, 2046 and 10165 answered on 28th August, 1956, 12th September, 1956 and 9th May, 1968 (Appendix III) respectively, promising that the plots of land and/or houses built thereon, allotted to the displaced persons from West Pakistan would be leased out to them on 'no profit no loss basis' and that the lessees becoming owners of the leased property on payment of actual cost thereof including the development charges for the land.

12. The petitioner represented that while allottees were awaiting replies to their applications addressed to the Ministry of Rehabilitation for the grant of ownership rights on the payment of actual costs, the Land and Development Officer of the Department of Works, Housing and Urban Development, had brought out a pamphlet entitled 'Information for the guidance of lease-holders' (WHS-42) in which he was reported to have assigned fantastically high values to the land in these colonies for purposes of raising ground rent etc. This, in the opinion of the President of the said Association was a clear violation of the assurances given on the floor of the House.

13. A copy of the above representation was forwarded to the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development) for comments. In their reply dated the 1st April, 1970 (Appendix IV), the Department of Works, Housing and Urban Development stated that in answer to Starred Question No. 1504 on 28th

August, 1956, the then Deputy Minister for Rehabilitation had stated that allottees would have to pay the actual cost of construction and the cost of land, etc., meaning thereby that the allottees would pay the cost of land and the development expenditure. This did not mean that the usual terms, including *inter alia* the requirement of paying the annual ground rent were dispensed with. There was no express or implied commitment for the transfer of land on the free hold basis.

The Ministry further stated that it was again confirmed by the then Minister of Rehabilitation in reply to Starred Question No. 2046 on 12th September, 1956 that the cost of houses would be charged on a 'no profit no loss basis'. This statement did not imply that the land under the houses would be transferred to the allottees of the houses on the 'free hold basis' after payment of the cost of land with development charges. The disposal of the houses was governed by the terms and conditions of the lease announced in 1949 and incorporated as Appendices XII and XIII in the Displaced Persons| Compensation and Rehabilitation Rules, 1955.

The Ministry further stated that in reply to Unstarred Question No. 10165 on 9th May, 1968, the then Deputy Minister of Rehabilitation had stated that the allottees of houses in South Patel Nagar had to pay the actual cost of acquisition and development etc. and the ground rent as agreed upon initially. It was confirmed that the basis of calculation of the annual ground rent remained unchanged i.e. ground rent would be charged in accordance with the terms and conditions of the lease, initially agreed upon with the lessees. There was thus no question of giving the ownership of the land to the allottees 'on free hold basis' after payment by them of the cost of acquisition and development of the land.

The Department of Rehabilitation had announced the terms and conditions of allotment of land on the 26th January and 26th June, 1949 and those persons who had accepted the terms and conditions, were allotted houses in the various Rehabilitation colonies in Delhi| New Delhi including South Patel Nagar. One of the conditions announced was that the land would be held on lease for 99 years.

After considering at some length the points raised in the representation and the comments offered by the Ministry thereon, the Committee came to the conclusion that no assurance|commitment as contained in the answers to the above questions, had been violated by Government. The Committee, therefore, decided not to pursue the matter further.

VI. Representations from various Cooperative House Building Societies, New Delhi regarding non-implementation of assurance relating to priority to be accorded for allotment of land in the Shahdara Zone

14. A representation dated 18.1.1970 (Appendix V) addressed to the Chairman and Members of the Committee on Government As-

surances, was initially received from the Honorary Secretary, Ministry of Commerce and Industry Cooperative House Building Society Ltd., New Dehi. The petitioner stated that under the 'Scheme for Large Scale Acquisition, Development and Disposal of Land in Delhi, preferential treatment was accorded to the Co-operative Sector and a number of concessions such as the lower premium rate, a somewhat higher plot-area, etc., were allowed to that sector. In 1964, a number of areas in Shahdara and West Delhi were offered to Group IV Societies (Group-wise classification of various Cooperative House Building Societies is given in Appendix VI). Due to way-wardness of Jamuna and the annual floods it carried during monsoon, the composition of soil, higher level of sub-soil water and saline belt, none of the Societies came forward to make a choice in favour of that Zone. At that time, an inducement was given by the then Housing Commissioner that whoever made a choice in favour of that Zone would be accorded first priority in the selection of site in that Zone. On that basis, according to the petitioner an assurance was held out to the Ministry of Commerce and Industry Cooperative House Building Society Ltd., which was the first party to accept allotment in that area and also to the Railway Board Cooperatibe House Building Society Ltd., which was the second society willing to accept allotment in that area, for the allotment of land in the Shahdara Zone on priority basis. When these two societies indicated their preference for allotment of land in Zone E-12, it was confirmed to them by the Administration in writing. Subsequently, some more Societies indicated their willingness for the allotment of land in Shahdara Zone and a list of 31 Societies was accordingly finalised for allotment of land in Shahdara Zone E-8 and E-12.

15. In 1966, the Delhi Administration asked these Societies to deposit the first instalment of 50 per cent towards premium of land @ Rs. 8/- per sq. yard which was treated as 'Security' for the due performance by a Society of the terms of agreement. In that letter it was clearly stated that 'if the payment is not made by the prescribed date (i.e. 31st July, 1966) the case of the Society for allotment of land will be closed. According to the petitioner, with the grace period of 15 days (as the Administration delayed in issuing challans to the Societies) only 2 Societies viz., the petitioner's Society and the Friends Central Government Cooperative House Building Society made the payment in time and the cases of the remaining Societies ought to be automatically closed. According to the petitioner the remaining Societies, on reactivation (through grant of extension etc.) could be placed next to the aforesaid two Societies in the priority list.

16. The petitioner further stated that while replying to Unstarred Question No. 7227 in Lok Sabha on 15th April, 1968 (Appendix VII), the then Deputy Minister for Health, Family Planning and Urban Development held out a promise that Government proposed to give priority for allotment of site to those Societies which had deposited the cost in time. He also stated that the scheduled date for depositing the cost of the land was 10th March, 1968 and 15 Societies

had deposited the desired amount by that date. According to the petitioner, only 13 Societies, including his society and the Friends Central Government Cooperative House Building Society (and not 15 Societies as stated in reply to the above question) completed payment in time. On the 1st June, 1968, the Land and Building Department of Delhi Administration asked for payment of Zonal Road contribution and the letter stated *inter alia* 'you are therefore requested to deposit the said amount immediately by 30th June, 1968, failing which the priority will further be lowered down while allocating land. The petitioner contended that the above stipulation of the Delhi Administration clearly made the payment a decisive factor in determination of *inter se* priority in conformity with the assurance given in Lok Sabha on the 15th April, 1968. The payment in respect of the said zonal road contribution was made by only 8 societies including the petitioner's society and the Friends Central Co-operative House Building Society, in time.

17. The petitioner further stated that inspite of the Government Assurance given in reply to part (d) of Unstarred Question No. 7227 answered in Lok Sabha on the 15th April, 1968 as well as the commitment of first priority given to his society and also the position reiterated by the Delhi Administration in their Circular letter to the Societies making timely payment as the categorically decisive factor for priority for the allotment of land to the House Building Societies, the Delhi Administration proceeded to make the priority list on the basis of the date of registration of a Society as could be evident from the statement laid by Government in Lok Sabha on 21st November, 1969 in implementation of the assurance arising out of the reply given to Unstarred Question No. 7936 answered in Lok Sabha on the 28th April, 1969 (Appendix VIII). The petitioner alleged that the drawing of priority list by the Delhi Administration on the basis of the date of registration of the Society was clearly an after-thought on account of political pressures and other extraneous considerations and it was a clear violation of the Government assurance given on floor of the Lok Sabha on the 15th April, 1968. As a result of this, the petitioner's Society had been relegated.

18. The petitioner further stated that the Delhi Administration went on adding more societies to the original list of 31 Societies from time to time thereby affecting adversely the position of the original Societies. He mentioned the names of the Central Excise Cooperative House Building Society and the Defence Headquarters Civilian Personnel Cooperative House Building Society which had been allotted land in Najafgarh Road Area, which had been added to the original list. He alleged that the Defence Headquarters Civilian Personnel Cooperative House Building Society was placed high in the priority list merely on account of its earlier date of registration though it had made the payment only in 1969. Similarly, the Preet Nagar Cooperative House Building Society and the Delhi School Teachers House Building Society were also brought in Shah-

Shahdara Zone with their staggeringly high requirements of 174 and 139 acres respectively. The former society was neither Group II nor Group IV Society and except a token payment of Rs. 7 lakhs, it had yet to make payment to the Delhi Administration and that for a membership of 1,000 which entitled it to about 83 acres only, an allotment of 174 acres had been finalised. The latter Society, it was alleged, had not been functioning properly and its management had been superseded by the Administration for a number of irregularities. The petitioner stated that the allotment of land to both these Societies accounted for 313 acres as against the availability of 550 acres in the Shahdara Zone. According to the petitioner, the addition of new Societies to the original list in general and the aforesaid two Societies in particular, with a demand for 313 acres, had been responsible for the delay in the allotment of land to the original 31 Societies and thus posing before the Administration the question of shortage of land *vis-a-vis* the total requirements of all the Societies.

19. The petitioner further stated that though his Society and other Societies had approached the Administration to adhere to the priority list drawn up in accordance with the commitment made by Government on the floor of the House in reply to Unstarred Question No. 7227 on the 15th April, 1968, but they did not get any favourable response. The petitioner requested the Committee on Government Assurances to look into the matter and help his Society in restoring its claim of first position in the priority list for the allotment of land in the Shahdara Zone area.

20. The Ministry of Health, Family Planning and Works, Housing and Urban Development, (Deptt. of Works, Housing and Urban Development), to whom a copy of the above representation was sent for comments, *vide* their O.M. No. 7-1 (8) |69-UD, dated the 10th February, 1970 (Appendix IX) stated *inter alia* as follows:—

“ * * * * *

- (i) The Ministry of Commerce and Industry Cooperative House Building Society was registered on 5th September, 1960 and they were allotted 71 acres of land in the Shahdara area. Subsequently, the 15 per cent reduction was made in the area of all societies including the one presently under consideration. According to the date of registration, this Society stands at No. 27 amongst 37 Societies which are to be allotted land in the Shahdara area. No commitment has so far been made to this society by the Delhi Administration that they would be given first priority in the allocation of land. Such commitment would be patently irregular because it would amount to brushing aside the claims of approximately 10,000 members of other Cooperative societies which were registered earlier than the present one and whose members have waited for a longer period of time for the allotment of land.

- (ii) It is true that in respect of part (d) of Lok Sabha Unstarred Question No. 7227 on the 15th April, 1968 asking whether Government proposed to give priority for allotment of site to those societies who had deposited the cost in time, the then Deputy Minister for Health, Family Planning and Urban Development gave a reply in the affirmative. This was based on the policy contemplated at that time.
- (iii) Subsequently, however, the Land Allotment Advisory Committee recommended that the priority in respect of allotment of land to Cooperative Societies in Delhi should be determined in the order of the respective dates of registration. This principle had been followed while finalising the general development plans of Group IV Cooperative Societies of Rohtak Road Area and Pritampura area.
- (iv) What Government propose to do, is not a definite commitment that it would definitely be done. There are several considerations which have to be weighed between the stage of considerations to the stage of final decision. There was, therefore, no definite commitment to the Ministry of Commerce and Industry Cooperative House Building Society or for that matter to any other society that the date of payment will be the only criterion in fixing the priority for allotment of land. It will be too much to expect that the seniority in the matter of registration would be brushed aside summarily.
- (v) The entire matter has now been considered by the Lt. Governor, Delhi. Considering the fact that the basic policy of allocation of priorities is seniority in terms of registration, and the fact that some societies in the Shahdara area have delayed payment inordinately, he has decided that *inter se* priorities for allotment would be made on the basis of weightage in favour of the date of registration against that of the date of payment of premium for land in the ratio 2 : 1."

21. The Committee considered the representation submitted by the Ministry of Commerce and Industry Cooperative House Building Society Ltd., New Delhi and the comments of the Department of Works, Housing and Urban Development thereon. As the material placed before the Committee was not sufficient enough to lead them to any conclusion and certain facts stated by the Government also needed further clarification, the Committee decided that representatives of the Department of Works, Housing and Urban Development and the Delhi Administration might be examined.

22. The Committee also considered the representation dated the 11th February, 1970 from the Friends Central Government Employees Cooperative House Building Society Ltd., New Delhi (Appendix X) on the same subject and decided that a copy thereof

should be forwarded to the Department of Works, Housing and Urban Development for comments and thereafter examine the representatives of the Ministry|Department and Delhi Administration on the various issues involved in this matter.

In the meantime, the Delhi Administration (Land and Building Department) issued a letter No. F. 13(47)|70|I&B dated the 11th March, 1970 circulating a Plan showing the proposed allotment of land simultaneously to the various Societies in the Shahdara Zone (Appendix XI). While allotting the land, the Delhi Administration stated that they had been guided by the new formula of determining *inter se* priority of the Societies by giving weightage to the date of registration and to the date of payment of premium in the ratio of 2:1.

23. Further representations were received from the following Co-operative House Building Societies against the adoption of new formula:

- (1) Representation dated 16.3.1970 from the Railway Board's Employees Co-operative House Building Society (Appendix XII).
- (2) Representation dated 13.3.1970 from the Ministry of Commerce and Industry Cooperative House Building Society (Appendix XIII).

The petitioners represented that according to the new formula, preferential treatment had been given to the defaulting societies, while allotting them land at suitable sites in the Plan. They alleged that the application of the new formula violated the assurance given on the Floor of the House *vide* USQ. No. 7227, dated 15.4.1968 and urged upon the Committee on Government Assurances to take up the matter with the Department of Works, Housing and Urban Development and Delhi Administration.

Copies of the representations were also forwarded to the Department of Works, Housing and Urban Development for comments.

24. The Department of Works, Housing and Urban Development furnished the following comments on the various points raised in the representations *vide* their O.M. No. 7-1(8)|69-UD, dated the 28th March, 1970 for consideration by the Committee:—

- “(i) *Problems of acquisition of land in the Shahdara area* Land in the Delhi East Zone Shahdara area, was notified for acquisition under section 4 of the Land Acquisition Act in November, 1959. Subsequently, in 1963-64, piece-meal notifications under section 6 were made. Land owners challenged the acquisition proceedings in courts of law and it was found necessary to amend the Land Acquisition Act. An ordinance was accordingly issued by the President of India on 20th January, 1967. The amended Act received the assent of the President of India on 12th April, 1967. The land owners unsuccessfully challenged the amended Act in the Supreme Court.

While these legal difficulties were being encountered, the Delhi Administration apprehending delay in the acquisition of land, postponed the recovery of the second instalment of the land premium from the cooperative societies of Shahdara area. After the decision of the Supreme Court upholding the amended Act in February, 1968, the Administration asked the Shahdara area societies to deposit the second instalment of the premium, within one month, by 10th March, 1968. The two societies transferred from the Najafgarh Road area were excluded from this general circular because their cases had to be dealt with on their own merits.

Out of a total of 51 Societies offered land in the Shahdara Area, cases of allotment of 38 Societies were finalised. So far only one society viz., the Delhi School Teachers Society had been given final possession of land. This was done in accordance with the special powers of the Lt. Governor, Delhi, given to him under the Scheme to help certain specific categories of professionals.

(ii) Policy regarding priority of sites

The Administration has been trying to enforce a policy regarding allotment of land to societies on the basis of 'first come first served'. The oldest societies, whose members have waited the longest for the allotment of a plot should naturally be given priority over the societies which were registered subsequently and whose members had waited for a shorter period of time.

For the Administration to acquire land, however, it was necessary that funds be available. Thus, funds are provided by the cooperative societies and the Administration has also been aided considerably by the provision of a Revolving Fund of Rs. 5 crores. Those Co-operative Societies which have made the payment for the premium of land had helped the Administration by paying the cost of acquisition. Therefore, in the matter of determination of *inter se* priorities between the societies, the question of payment should also be considered together with the factor of how long a member has waited for the allotment of a plot to him.

The matter was placed before the Lt. Governor who had been delegated with all the powers under the Scheme. Considering the facts of the case that the basic policy of allocation of priorities is seniority in terms of registration and that a certain reply has been made in Parliament, and the fact that some societies in the Shahdara area have delayed in making payment upto 300 days, the Lt. Governor has been pleased to decide that *inter-se* priorities for allotment should be made on the basis of weightage in favour of the date of registration against that of payment in the ratio of 2:1. The Land Allotment Advisory Committee at its meeting held on 7th March, 1970, approved the formula.

The cases of two societies viz. Defence Headquarters Civilian Personnel Cooperative Society and the Central Excise Cooperative

House Building Society had to be considered on a different footing because these societies were earlier offered land in the Najafgarh Road area and subsequently that area was excluded from allotment to cooperative societies.

(iii) The general development Plan of Delhi East Zone—Shahdara area

A tentative general development plan for the Delhi East Zone—Shahdara area, was prepared by the town Planner, D.D.A., according to the priority lists supplied to him.

The Plan indicates certain sites to be allotted to the cooperative societies. Representatives of cooperative house building societies were shown the draft General Development Plan on 5th March, 1970, and the revised policy adopted for the fixation of priorities was also explained to them. Subsequently, the plan was communicated to individual cooperative societies."

25. The Committee examined the representatives of the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development) and Delhi Administration (Land and Building Department) at their Forty-ninth sitting held on 3.4.1970 with a view to appraise the correct position in regard to the various points raised in the representations of the various Cooperative House Building Societies regarding allotment of land in Shahdara Zone.

26. During the evidence the Committee enquired as to what special benefits accrued to a Cooperative House Building Society who gained priority over others. The Secretary, Department of Works, Housing and Urban Development stated that the point of priority had no significance in the changed circumstances. According to him, the priority had relevance to the situation that existed in 1968, when it was proposed to make allotments in a phased or staggered manner amongst various societies over a period of time. Now that allotment of land was being made simultaneously to all societies at one time according to an integrated plan, the term 'priority' had no significance in so far as early allotment was concerned. However, in the changed circumstances, priority had relevance only for the purpose of giving preference in the selection of a site and location of land at the time of allotment.

In reply to a question, whether any preferential treatment was given to societies according to the latest concept of priority, the representative of the Department of Works, Housing and Urban Development stated that some preference had certainly been given in the allotment of chunks of land to different societies in the Shahdara Zone as some pieces of land were nearer the centre of Delhi and some farther away. Nearer land had been given to the society which ranked No. 1, taking into account two factors i.e. the date of registration and date of payment towards the cost of land.

27. During the evidence, the Committee observed that the assurance given in answer to Unstarred Question No. 7227 on the 15th April, 1968 that priority would be given for the allotment of site according to the date of payment towards the cost of land, had been violated. Explaining the background against which the assurance was given and the circumstances under which the policy was subsequently changed, the representative of the Department of Works, Housing and Urban Development stated that the statement then made had reference to the possibility at that time that allotments would be made in chunks at different times to different societies as and when land came under the possession of Government. The intention at that time was that in making allotment, preference would be given to those societies who might have paid earlier, but later on in the light of the experience that D. D. A. had in West Delhi, they came to the conclusion that the lay-out of the whole area of about 1700 acres in Shahdara Zone had to be planned in an integrated manner and that there was no possibility of making allotment in piecemeal. They decided that this must be planned in an integrated manner with facilities for road, schools etc. Explaining further, the representative of the Delhi Administration stated that difficulties were experienced when they tried to provide community facilities compulsory under the Master Plan of Delhi. Some portion of the land had to go to the School or for a shopping centre etc. That was from the point of view of planning. Another point was in respect of engineering. The whole area had to have an integrated drainage and sewerage. The water of one society could not be left to flow in another. Similarly for water supply, the things had to be integrated. That was how a situation came when it was considered necessary that all the land should come up for allotment at one time and not over a period of time.

In the light of the changed circumstances, the Committee are led to the conclusion that the term 'Priority' has now relevance for the purpose of giving preferential treatment in the selection of sites and location of land to the societies.

28. The Committee wanted to know the justification for adopting the new formula of giving priority according to the date of registration and date of payment in the ratio of 2:1. The representative of the Department of Works, Housing and Urban Development stated that in the mind of Administration there were two important considerations. Firstly certain societies had been registered as early as 1952, 1955 and 1958 and so on, and had waited for a long time. The desirability of giving adequate weightage to the period over which members of societies had to wait was beyond any doubt and that was a very sound and fair decision but in the light of the statement made in Parliament, the Administration also decided that some weightage should be given to the aspect of payment.

The Committee are not at all convinced with the reasons advanced by the Government justifying the adoption of the new formula.

29. In order to assess the impact of the application of the new formula on the societies who had made payment in time, the Committee scrutinised the list of societies supplied by the Delhi Administration, arranged in order of date of payment (Annexure to Minutes dated the 20.4.70) and noted that the following eight societies had deposited the required amount towards the premium of land by due date i.e. 10th March, 1968:

S. No.	Name of the Societies	Date of payment	Position in the final list as prepared by the Delhi Administration according to the new formula
1.	Central Revenue CHBS	22.3.67	28
2.	Gurkhat CHBS	23.1.68	10
3.	Friends Central Govt Employees CHBS	7.2.68	29
4.	American Embassy CHBS	15.2.68	7
5.	Min. of W.F.S. CHBS	23.2.68	1
6.	Bharati CHBS	29.2.68	2
7.	Panjatani CHBS	4.3.68	13
8.	Comptroller & Auditor General CHBS	7.3.68	4

While examining the extent of weightage given to these societies, in the final priority list drawn by Delhi Administration according to new formula (Annexure to Minutes dated 20.4.70) the Committee noted with concern that Society (Central Revenue Co-operative House Building Society) which stood first in the priority list according to the date of payment had been relegated to the 28th position in the Final List. Similarly, the position of certain other societies who had made payment in time had been relegated in the Final List. The Committee were constrained to note that while adopting new formula, due weightage had not been given according to the date of payment.

30. When asked why the complicated procedure of allotting marks was adopted instead of a simple procedure of arranging Societies in order of 2:1 according to the date of registration and date of payment, the representative of the Department of Works, Housing and Urban Development stated that those societies were free to make any suggestion to the Lt. Governor. A large number of representations had, in fact, been made by the societies to the Delhi Administration in regard to the particular piece of land to be given to them.

In the opinion of the representative of the Department of Works, Housing and Urban Development, the present allocation was provisional one and it was open to the Delhi Administration to take appropriate action in the light of the representations received by them.

The Committee regret that they are unable to appreciate the basis for evolving the complicated system of allotting marks while drawing up the final priority list according to the new formula, instead of following the simple method of arranging the societies in the ratio of 2:1.

31. During the course of evidence it was pointed out by the Committee that whereas in the answer given on the floor of the House, *vide* USQ. No. 7227 dated the 15th April, 1968, it had been stated that 15 societies had deposited the cost of land by due date i.e. 10.3.1968, but in the list supplied by the Ministry later on (Annexure to Minutes dated 20.4.70) only 8 societies had been shown which had made the payment in time. Explaining the reasons for the discrepancy, the representative of Delhi Administration stated that the Societies were asked to make payment by the 10th March, 1968. They made the payment to the Reserve Bank of India. The information about deposits was collected by the Delhi Administration in the first week of the month pertaining to the preceding month. It took normally 3-4 weeks to know the date of deposits. In the meanwhile, they had to prepare the answer to the Lok Sabha Question which was listed for 15th April 1968. So, they had the general idea that 15 societies had made the payment on the basis of Challans issued for payment to the societies but it was possible that they might have delayed their payments through their bankers to the Reserve Bank of India.

The Committee are not satisfied with the explanation given by the Delhi Administration for the discrepancy in the information laid on the Table of the House regarding the number of Societies who had made payment in time. The Committee fail to appreciate the perfunctory manner in which important information to be laid on the Table of the House, had been collated and given, which was based merely on the guess work, without proper verification of the real position.

The Committee were of the opinion that this discrepancy has been responsible for creating a lot of confusion and misunderstanding in the minds of the societies who had been challenging the position stated in the answer to the question. The Committee trust that the Delhi Administration will now make the position clear to the societies concerned.

32. During the course of evidence it was further pointed out by the Committee that originally there were only 31 societies who accepted land in Shahdara Zone and whose list was finalised by the

Delhi Administration but later on this list continued to be expanded which had now increased to 37 societies. The representative of the Delhi Administration stated that 49 societies were offered land in Shahdara Zone and 31 accepted right away. 2 societies had to be shifted from the Najafgarh Road areas to this area, because the earlier zonal plan of the Najafgarh area was modified and the use of that land was made by the D.D.A. for their multi-storeyed and row-housing residential schemes. Those two societies had to be shifted into this area. Four other societies had to be shifted to this area from various areas of South Delhi. Government, for public purpose, acquired their land and felt that they could go into this Delhi East Zone. Therefore, 37 societies had been fitted into the Development plan now prepared for Shahdara Area.

33. Answering a question as to whether the inclusion of new societies, had in any way adversely affected the claims of the original 31 societies, the representative of Department of Works, Housing and Urban Development stated that there was no denying the fact that certain societies had been injected later on. Administration had perhaps felt that this was necessary in the interest of societies. There was never any assurance that only 31 societies would be allotted.

The Committee felt that the injection of new societies to the original list of 31 societies, though justified by Delhi Administration on various grounds, did affect the original priority of these societies adversely.

34. On the question of penalising the defaulting societies, the Committee pointed out that the letter issued by the Delhi Administration calling for the payment of instalments categorically stated that if the payment was not made by the prescribed date, the case of the defaulting society for allotment of land would either be closed or further lowered down. The representative of the Department of Works, Housing and Urban Development explained in this connection that Government had been considerate in accommodating even the defaulting societies but certainly the societies who had paid the premium of land later had been given a demerit in the marking system of the new formula now adopted.

While the Committee do appreciate the gesture of the Delhi Administration in trying to be considerate to the defaulting societies nevertheless they cannot help feeling that this has been done at the cost of the Societies who had paid the cost of land in time.

35. A number of societies had represented against the 15 per cent cut imposed on the total allottable area, both to the Committee and to the Delhi Administration. According to certain Societies, this cut was arbitrary and it was also not imposed uniformly. As an example, the Ministry of Commerce and Industry House Building

Society had stated in their representation dated 21.4.1970 (Appendix XIV) that in the case of Railway Board's Society, the cut imposed works out to 7½ per cent instead of 15 per cent.

36. Explaining the circumstances necessitating a 15 per cent cut imposed on the allottable area to various societies, the representative of the Delhi Administration stated that the total area in this region to be allotted to the Cooperative Societies and to be used for other common facilities was about 1700 acres. 33 per cent of this area had to be set apart for giving common facilities. Therefore, the area left to be allotted to the Cooperative societies was only 1100 acres. This area had been divided over the 39 societies and it was felt that they could fit them all into this area if the total area was reduced by 15 per cent. He further stated that the Delhi Administration had also decided that no one particular plot should be more than 400 sq. yard in size. Having fixed the ceiling of an individual plot at 400 sq. yards, it was felt that societies which had earlier offered land to their members upto 800 sq. yard, would be able to cope with this 15 per cent reduction by merely bringing down the ceiling.

After going through the various representations made by the Societies, the Committee noted that this 15 per cent cut had been agitating their mind the most. The Committee trust that the Delhi Administration will look into the general grievances in this behalf and will adopt a uniform policy which would put an end to the discontentment.

37. Referring to another point, whether any weightage had been given for the payment of Zonal road contribution in time, the representative of the Delhi Administration informed the Committee that having reduced the area of all societies by 15 per cent certain amount was refundable to them which had been adjusted against the demand for zonal road contribution and as such no weightage was given.

38. While discussing the particular case of Preet Nagar Society, the Committee desired to know whether certain individuals had already purchased land in the Shahdara Zone which was subsequently acquired by the Delhi Administration, the representative of Delhi Administration stated that 105 acres were purchased by several hundred individuals. They had a total of 174 acres over a period of time, i.e. earlier than 1957. The scheme of large scale acquisition, development and disposal of land in Delhi came into effect from 13th November, 1959. Any transactions regarding land which took place before that date were considered valid and any transactions which took place after the date of the notification were not considered valid. The representative of the Department of Works, Housing and Urban Development further stated that there was only one Society, namely, the Preet Nagar Society which came under this category.

This Society had purchased the land well before the date of notification. They had purchased 174 acres and the same land had been given back to them after retaining portion of land for zonal road and for community facilities etc. In all, 148 acres had been earmarked for this Society.

39. Answering another specific question as to whether these persons were asked by Government to form a Cooperative Society before their Claim for allotment of land in that area could be considered, the representative of Delhi Administration stated that no direction was given to them, but these persons registered themselves into a Cooperative Society on 21.1.1957.

40. The Committee desired to know whether any price benefit had been given to the Cooperative Societies like Preet Nagar Society who owned their land and which was subsequently acquired by the Delhi Administration and again allotted to them. The representative of the Department of Works, Housing and Urban Development stated that in Shahdara Zone, in respect of 37 societies, the same price had been charged. In all these cases, the price charged was Rs. 8/- per sq. yard. The societies registered earlier had not got any price benefit. He further stated that it was a matter of general policy prescribed by the Government that no exception should be made from the scheme of general acquisition. The decision of the Delhi Administration was that those lands should be acquired and afterwards, they might be leased out to parties according to the layout plan that was to be prepared. However in the whole scheme of acquisition, weightage had been given to those who had land in their possession and had acquired the same of their own.

41. The Committee further enquired whether the rate of acquiring and allotting was the same or not. The representative of the Department of Works, Housing and Urban Development stated that there might be a difference. When the land was allotted, they had to take into consideration the facts that 1/3 of the land acquired was taken up for roads, school sites etc. A cost to that effect had also to be added besides other developmental charges. The price had been arrived at on the basis of 'no profit no loss' consideration.

42. Referring particularly to Preet Nagar Society, the representative of Delhi Administration stated that partly a common pool rate had been charged, but the compensation paid for the land was on the date of notification. The compensation had been paid to the Society at the price of 1959 whereas the land was purchased by them in 1952. The Society had already paid the premium of land to the Government.

43. On the question of acquisition of land and premium charged from Cooperative Societies in Shahdara area, the Delhi Administration in a note on the list of points arising out of evidence stated that it was not possible to work out the premium rate per sq. yrd. in respect of land in Shahdara required for Preet Nagar Cooperative

Society etc., because the acquisition proceedings were yet in progress in this area. The cost of land awarded and the enhancements likely to be awarded by the Courts with other additional charges which include the zonal road contribution, beautification and other development charges had yet to be worked out. It was possible to do so only after the enhancement awards have been finalised.

44. During the course of evidence, the Committee enquired whether apart from the 37 Societies to whom it was proposed to allot land, there were any other societies whose cases had not been considered for allotment of land in that area. The representative of Delhi Administration stated that there were 14 other societies whose case were not considered. Giving full details of the cases of these 14 societies, the Delhi Administration have stated as below:

“Out of 51 house building cooperative societies, allotment of land has been made to 38 cooperative societies (37 in Group IV and Delhi School Teachers Co-operative House Building Society. While making the offer of land in 1964, the Societies were required to convey their consent by June, 1966. Only those Societies, who had conveyed their consent in time, were considered for allotment of land and cases of the remaining Societies (14) were closed as per decision of the Land Allotment Advisory Committee taken in one of its meetings held on 17th January, 1968.

In consideration of the fact that the land was not available for allotment to these societies, the Administration at first resisted the request of the societies for re-opening of their cases. Later on the Chairman of the Land Allotment Advisory Committee in a meeting on 13th March, 1969, recommended that the cases of societies, who fulfilled certain conditions may be re-opened on the condition that they should pay their premium within one month. It was also decided that the allotment of land to those societies would be taken up for consideration only after the cases of house building societies of Shahdara Area which had already paid the premium were finally disposed off.

In accordance with this decision, cases of 12 defunct cooperative societies were considered and 8 societies who fulfilled the conditions were made the offer on the term and condition noted above. Only six house building societies paid the premium. Allotment of land to these defunct societies is not at all linked with the cases of 37 societies. Since the cases of 37 cooperative societies, who had paid the amount of premium to this Administration have not been finalised, the question of considering the later cases of 6 societies for allotment of land does not arise. It had been made clear to these societies that in accordance with

decision of the land allotment advisory Committee they will be provided land only after the 37 societies are finally provided land. There is acute paucity of land and this Administration feel that these societies may have to be shifted to the area North of Shahdara."

On perusal of the joint representation dated 30.3.70 of the six societies addressed to Delhi Administration (Appendix XV), the Committee feel that it is high time that the cases of these societies are taken up for actual allotment, since all the 37 societies have now been accommodated.

45. Discussing the scope of the answer to Unstarred Question No. 7227 answered on the 15th April, 1968 which formed the basis of the whole issue, to be treated as an assurance, the Committee took note of the plea taken by the Department of Works, Housing and Urban Development that the reply to this question should not be taken as an assurance on the part of the Government because what had been stated was only a proposal to allot land in accordance with priority of payment of premium. According to them, a mere proposal might not be construed as an assurance. The Committee regret that they do not see eye to eye with the plea now taken by the Government to riggle out of the situation in which they have been landed by the adoption of this new formula of 2:1 and is of the opinion that the reply did involve a definite commitment on the part of the Government towards the societies who had paid the premium in time, which was required to be implemented.

46. While assessing the reaction of the societies who had been offered land in the Shahdara Zone, the Committee took note of the claim made by the Delhi Administration in their note submitted to the Committee that all the societies had accepted the formula and only one society namely, the Friends Central Government Employees Cooperative House Building Society had categorically rejected it. This society had claimed that better land should be given to it since it had paid the premium in time. Another society, viz., Rashtriyajan, had stated that they deserved preferential treatment because they were in possession of some land in South Delhi which was acquired by Government. The remaining societies according to them explicitly or impliedly accepted the formula and were in agreement with policy of the Administration.

47. With a view to verifying the basis of the above claim, the Committee scrutinised the representations of the various societies addressed to the Housing Commissioner, Delhi Administration, copies of which were submitted to the Committee, and noted with surprise that although most of the societies had accepted the offer of allotment of land but the acceptance was not without reservations, as several societies while giving acceptance had represented against (i) the formula adopted for allotting priority, (ii) imposition of 15 per cent cut by Delhi Administration (iii) non-allotment of plot according to their preference etc., which points still remained to be settled.

The Committee regret to observe that the claim of the Delhi Administration that there was a general satisfaction with the policy of allotment of the Delhi Administration, is not supported by the facts. From the scrutiny of the various representations of the Societies addressed to the Housing Commissioner, Delhi Administration and the number of representations still pouring in for consideration of the Committee on Government Assurances, the Committee were distressed to note that there were still several causes of grievances which were agitating the minds of the societies and which needed to be remedied by the Delhi Administration immediately.

In the ultimate analysis of the case and after taking into consideration all aspects of the problem, the Committee have come to the conclusion that even though in the changed context, the priority could not be maintained for allotting sites to the societies concerned on the basis of the date of payment of full amount of premium within the scheduled time, the preferential treatment for which they were entitled, by virtue of having made the payment in time, should have been shown to them, thereby leaving no room for any grievances by such societies. By adopting the formula on the basis of earlier date of registration and date of payment in the ratio of 2:1, which the Delhi Administration had evolved according to their own whims and fancies, full justice had not been done to all concerned. The Committee feel that essence of the assurance given by the Minister on the floor of the House on the 15th April, 1968 had not been kept up by the Delhi Administration. They regret to observe that even though the eight societies mentioned in para 29 *ibid* who were entitled to preferential treatment for the allotment, most of them had not been shown due consideration.

Although there are a number of grievances brought to the notice by the Societies concerned in regard to the formula for the allotment of land and 15 per cent cut etc. which need to be remedied by the Delhi Administration, nevertheless, the Committee are alive to the problem of illegal encroachment on the land proposed to be allotted to these Societies. The Committee are afraid that any further delay in giving actual possession of land to the Societies, might encourage further illegal encroachment on that land. The Committee would urge upon the Government to take early steps to give actual possession of the land to the Societies by settling their grievances at an early date.

NEW DELHI;
April 28, 1970.

K. ANBAZHAGAN,
Chairman,

Vaisakha 8, 1892 (Saka). Committee on Government Assurances.

MINUTES

I. Forty-sixth Sitting

The Committee met on Tuesday, the 27th January, 1970 from 15.00 hours to 16.30 hours.

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2. Shri Maharaj Singh Bharati		
3. Shri Abdul Ghani Dar		
4. Shri Narendra Ramchandraji Deoghare		
5. Kumari Kamla Kumari		
6. Shri G. Y. Krishnan		
7. Shri Bhola Nath Master		
8. Shrimati Mohinder Kaur		
9. Shri C. Muthusami		
10. Shri A. S. Saigal		
11. Maulana Ishaq Sambhali		
12. Shrimati Savitri Shyam.		

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Committee passed the following resolution condoling the death of Shri S. R. Rane, M.P.:—

“The Committee place on record their profound sense of sorrow over the passing away of Shri S. R. Rane, M.P. and send their heartfelt condolences to members of the bereaved family.”

The members, thereafter stood in silence for one minute as a mark of respect to his memory.

3. The Committee then took up consideration of Memoranda Nos. 71—74.

MEMORANDUM NO. 71

Scrutiny of statements showing action taken in implementation of assurances as laid on the Table of the House by the Minister of Parliamentary Affairs on the 24th December, 1969

4. The Committee considered the following six items (Annexure I) which were included in the seven statements showing action

taken in implementation of the assurances as laid on the Table on the 24th December, 1969 by the Minister of Parliamentary Affairs and observed as follows:—

- (i) Assurance given in reply to Starred Question No. 1264 on the 20th July, 1967 by Shri M. Sudarsanam and others regarding proposals to change the land allotment policy of the D.D.A., implemented *vide* item No. 1 of Supplementary Statement No. XXIII for the Second Session, 1967.

The Committee decided to keep the assurance pending and directed that the Ministry of Health, Family Planning and Works, Housing and Urban Development might be asked to state the decision finally taken on the various proposals regarding allotment of residential plots. The Committee desired that a final decision should be taken expeditiously.

- (ii) Assurance given in reply to Unstarred Question No. 3566 on the 12th August, 1968 by Dr. Ranen Sen regarding revision of existing refinery pacts with the foreign oil companies in India implemented *vide* item No. 23 of the Supplementary Statement No. XV for the Fifth Session, 1968.

The Committee noted that discussions for revision of the existing refinery pacts with the foreign oil companies in India had been going on for many years without substantial results having been achieved. The Committee desired that the negotiations should be conducted with a view to arriving at a quick decision in the matter and that the House should be informed of the result achieved.

- (iii) Assurance given in reply to Unstarred Question No. 1541 on the 21st November, 1968 by Shri Hukam Chand Kachwai regarding allotment of agricultural land to Ex-servicemen in different States, implemented *vide* item No. 8 of Supplementary Statement No. VIII of the Sixth Session, 1968.

The Committee noted that the required information was furnished only in respect of seventeen States|Union Territories and that in respect of the remaining States|Union Territories information was not available. The Committee felt that the assurance could be treated as fully implemented only when complete information in respect of the remaining States|Union Territories was furnished and, therefore, directed that Government should collect the required information expeditiously and lay it on the Table of the House.

- (iv) Assurance given in reply to Unstarred Question No. 5280 on the 3rd April, 1969 by Shri Shashi Bhushan regarding theft of certain quantities of milk powder consigned to Delhi Milk Scheme implemented *vide* item No. 29 of Supplementary Statement No. XII of the Seventh Session, 1969.

The Committee noted that the specific allegation made in a press report had been investigated by the Delhi Milk Scheme departmentally but it had not been possible for the Scheme to arrive at any

definite conclusion and, therefore, the case had been referred to the Central Bureau of Investigation for a further probe. The Committee directed that the assurance should be kept pending and that Government should inform the House of the final outcome of the C.B.I.'s investigation.

- (v) Assurance given during the course of discussion on Union Territories (Separation of Judicial and Executive Functions) Bill on 7th May, 1969, implemented *vide* item No. 93 of Supplementary Statement No. XII for Seventh Session, 1969.

The Committee noted that the Law Commission had examined the various provisions of the Code of Criminal Procedure including sections 107 to 110 and that their report was awaited. The Committee desired that the assurance might be kept alive and that the House should be informed of the final decision taken by the Government on the suggestions made by Shri Srinibas Misra during the course of discussion on Union Territories (Separation of Judicial and Executive Functions) Bill.

- (vi) Assurance given in reply to a supplementary question by Shri Sonavane on Starred Question No. 931 on the 8th April, 1969 regarding steps contemplated by Government to make prevention of or obstruction in the exercise of franchise by the Scheduled Castes, Scheduled Tribes and weaker sections of society, a cognisable offence, implemented *vide* item No. 122 of supplementary statement No. XII for Seventh Session, 1969.

The Committee noted that the Election Commission was considering a suggestion that the law should be made more stringent and effective by providing *inter alia* a more comprehensive definition of the expression 'undue influence'. The Committee further noted that intimidation of voters on caste or religious lines, etc. should be made an electoral offence under the Representation of the People Act, 1951 and should also be made cognizable and a severe punishment prescribed for the commission of such an offence.

The Committee directed that the assurance should be kept pending and that the House should be informed of the stage at which the amendments to the law as contemplated above stood and the likely time to be taken in finalising them and bringing forward necessary legislation in this regard.

MEMORANDUM NO. 72

Requests from the Department of Parliamentary Affairs for dropping 12 assurances.

5. The Committee took up for consideration the requests made by Department of Parliamentary Affairs for dropping 12 assuran-

ces (Annexure II) given by the Ministers in reply to the various questions. After examining the reasons advanced by Government in each case, the Committee observed as follows:—

- (i) Assurance arising out of the reply given to Unstarred Question No. 3673 on the 12th March, 1968 by Shri Narendra Singh Mahida and others regarding Mahalaxmi Textile Mills Ltd., Bhavanagar.

The Committee after perusing the reasons advanced by the Government decided to drop the assurance in question.

- (ii) Assurance arising out of the reply given to Unstarred Question No. 10013 on the 16th May, 1969 by Sarvashri P. R. Thakur and Suraj Bhan regarding Promotion of Assistants.

While the Committee did not agree with the reasons advanced by the Department of Parliamentary Affairs for dropping the assurance in question, they desired that the House should be informed of the final outcome of their consideration of the recommendations of the Coordination Committee which was set up by Government to look into the grievances of the members of the Central Secretariat Services and suggest remedial measures.

- (iii) Assurances arising out of the reply given to Unstarred Question No. 7993 on the 29th April, 1969 by Shri Bhogendra Jha regarding Ashoka Mehta Committee's Report on Khadi and Village Industries Commission.

The Committee were not convinced with the reasons advanced by the Department of Parliamentary Affairs and felt that the reply did constitute an assurance. They directed that the House should be informed of the replies received from the remaining State Governments regarding Ashoka Mehta Committee's Report on Khadi and Village Industries Commission.

- (iv) Assurance given in the course of Half-an-Hour Discussion raised by Shri A. Sreedharan on the 23rd April, 1969 regarding Fertilizers and Chemicals Travancore Ltd.

The Committee decided to drop the assurance in question as they felt that the matter had been gone into in detail by the Committee on Public Undertakings in their Forty-fourth Report presented to the House on the 25th April, 1969.

- (v) Assurance given in reply to a supplementary by Shri Bibhuti Mishra on Starred Question No. 301 on the 4th August, 1969 regarding PL—480 transactions.

The Committee noted that in the course of supplementary questions on Starred Question No. 301 on the 4th August, 1969 the Prime Minister had stated that provisions had been made in the

Budget for the rural electrification and that would help irrigation and that all those matter were under consideration and there were impediments in the utilisation of the funds. The Committee directed that the assurance should be implemented early and that the House should be informed of the action taken on the specific suggestion of Shri Bibhuti Mishra regarding diversion of PL-480 funds towards irrigation for agriculture purposes.

- (vi) Assurance arising out of the reply given to Unstarred Question No. 228 on the 30th July, 1969 by Shri Dhireswar Kalita and others regarding Committee on Textile Mills.

The Committee were of the view that the reply in question did constitute an assurance. They directed that Government should inform the House whether the report of the Working Group set up to examine the implications of merger of weak cotton textile mills with sound ones had been submitted and if not, when it was likely to be received.

- (vii) Assurance arising out of the reply given to Unstarred Question No. 1489 on the 30th July, 1969 by Shri Ramavatar Shastri and others regarding Trade relations with the Latin American Countries.

The Committee did not agree to drop assurance in question and directed that Government should state in specific terms the steps proposed to be taken by them for the extension of trade relations with Latin American countries.

- (viii) Assurance arising out of the reply given to Unstarred Question No. 2353 on the 6th August, 1969 by Shri Bhogendra Jha and others regarding buildings hired by the State Trading Corporation in Delhi.

While the Committee did not agree with the Department of Parliamentary Affairs' contention that it did not constitute an assurance, they desired that the House should be informed about the progress made in the proposal for constructing buildings for the State Trading Corporation in Delhi.

- (ix) Assurance arising out of the reply given to Starred Question No. 334 on the 5th August, 1969 by Shri K. Lakkappa regarding raids on Firms in Kanpur.

The Committee did not agree with the view expressed by the Department of Parliamentary Affairs that the reply in question did not constitute an assurance and decided that Government might be asked to inform the House of the results of the investigation made by the Enforcement Directorate of the Forward Markets Commission into the activities of certain firms in Kanpur.

- (x) Assurance arising out of the reply given to Unstarred Question No. 2012 on the 4th August, 1969 by Sarvashri P. Viswambharan and Mangalathumadom regarding Fertilizers and Chemicals Travancore Limited.

The Committee directed that the House should be informed of the action taken by Government on the recommendation of the Committee on Public Undertakings regarding reviews submitted by the Financial Manager of FACT.

- (xi) Assurance arising out of the reply given to Unstarred Question No. 2587 on the 11th March, 1969 by Shri S. M. Solanki regarding increase in pattern of scholarships to Scheduled Castes/Scheduled Tribes.

The Committee were of the view that the reply in question did constitute an assurance. They directed that the House should be informed of the final decision on the proposal to increase the pattern of scholarships for the Scheduled Castes/Scheduled Tribes which was stated to have been under consideration of the Planning Commission and Ministry of Finance.

- (xii) Assurance arising out of reply given to a supplementary question by Shri P. L. Barupal on Starred Question No. 393 on the 11th March, 1969 regarding Old age pension scheme.

The Committee were not convinced with the reasons advanced by the Department of Parliamentary Affairs for dropping the assurance in question. They directed that the House might be informed of the results of the consideration by Government of the suggestion made by the Member regarding grant of Old age pension to deserving persons.

MEMORANDUM NO. 73

Requests from the Department of Parliamentary Affairs for dropping 5 assurances.

6. The Committee took up for consideration the requests made by the Department of Parliamentary Affairs for dropping 5 assurances (Annexure III) given by Ministers in reply to various questions. After examining the reasons advanced by Government in each case, the Committee observed as follows:—

- (i) Assurance arising out of the reply given to a supplementary question by Shri R. D. Bhandare on Starred Question Nos. 1232 and 1233 regarding Central Scheme for the construction of houses for Scheduled Castes and Scheduled Tribes.

The Committee were of the view that the reply in question did constitute an assurance and directed that the required information might be collected and laid on the Table of the House.

- (ii) Assurance arising out of the reply given to Unstarred Question No. 5010 by S/Shri P. C. Adichan and R. R. Singh Deo regarding Consortium for Public Sector Undertakings.

The Committee, agreeing with the reasons advanced by the Department of Parliamentary Affairs, decided to drop the assurance in question.

- (iii) Assurance given during the course of discussion on Banking Companies (Acquisition and Transfer of Undertakings) Bill on the 30th July, 1969 regarding giving shares to public.

The Committee noted that in terms of Section 23 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1969, every rule and every scheme made by the Central Government under the Act should be laid, as soon as might be, after it was made, before each House of Parliament, while in Session for a total period of thirty days. In view of this provision in the Act, the Committee agreed to drop the assurance in question.

- (iv) Assurance arising out of the reply given to a supplementary question by Shri S. Kundu on Starred Question No. 753 dated the 26th August, 1969 regarding simplification of out-dated and Complicated Laws.

The Committee did not agree with the reasons advanced by the Department of Parliamentary Affairs for dropping the assurances in question and directed that Government might inform the House of the action taken in regard to simplified translations of a digest of general law into regional languages.

- (v) Assurance arising out of the reply given to Unstarred Question No. 2133 on the 5th August, 1969 by Dr. Sushila Nayar regarding suicide as an offence.

The Committee noted that the question of effecting changes in the I.C.C. and Cr. P. C. were long drawn processes and, therefore, decided to drop the assurance in question.

MEMORANDUM NO. 74

Treatment of certain replies of Ministers as assurances

7. The Committee then took up for consideration the reasons advanced by the Department of Parliamentary Affairs for not treating the replies (Annexure IV) given to the following questions| debates as assurances:—

- (i) Unstarred Question No. 4510 by Shri S. M. Joshi answered on 26th March, 1969 regarding Cantonments Act, 1924.
- (ii) Clarificatory Question by Shri D. K. Kunte regarding re-quisitioning of land and paying of compensation during the discussion on Demands for Grants in respect of the Ministry of Defence on 22nd April, 1969.
- (iii) Starred Question No. 596 by Shri Madhu Limaye answered on the 18th August, 1969 regarding violation of country's laws by UNESCO Mission in New Delhi.

The Committee were of the view that the replies given by Government to the above questions|debates did constitute assurances and directed that the Department of Parliamentary Affairs might be asked to forward the relevant statements of assurances relating thereto to the Lok Sabha Secretariat at an early date.

8. Before the Committee adjourned, the Chairman informed the Committee that the Committee on Government Assurances of the Madhya Pradesh Legislature would meet the Committee on the 28th January, 1970 at 15.00 hours and that after the meeting, the Committee would consider the residuary items in the Agenda.

The Committee then adjourned till 15.00 hours on Wednesday, the 28th January, 1970.

ANNEXURE I

(Vide para 4 of minutes dated 27-1-70)

Statement showing action taken on assurances given during the Second Session, 1967 of the Fourth Lok Sabha as laid on 24-12-1969.

Sl. No.	Date and Reference	Subject	Promise made	When and how fulfilled	Remarks
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SECOND SESSION—1967

Date of Fulfilment—30-10-1969

(MINISTRY OF HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT)

1. S. Q. No. 1264 dated the 20th July, 1967 by Shri M. Sundarsanam and others.
 - (a) whether there is any proposal to change the land allotment (residential plots) policy of the Delhi Development Authority ;
 - (b) if so, the reasons therefor; and
 - (a) to (c). Certain proposals to liberalise the allotment of building plots are under consideration.
 - (a) Yes.
 - (b) The object is to facilitate and expedite construction of houses and clearance of slum areas.
- The House will be informed when a decision is taken.

Sl. No.	Date and Reference	Subject	Promise made	When and how fulfilled	Remarks
2.	USQ.No. 3566 dated the 12th August, 1968 by Dr. Ranen Sen.	(c) the direction in which the policy is proposed to be changed.		(c) Allotment of small plots (not exceeding 200 sq. yds), to persons in the middle income groups also on predetermined rates; allotment of plots to owners of slum properties under certain conditions with a view to expediting acquisition and clearance of slum areas; encouragement to Housing Cooperative willing to go in for "Group Housing." It has not however been found possible to take a decision as yet on these proposals and connected matters.	

FIFTH SESSION—1968

(MINISTRY OF PETROLEUM AND CHEMICALS)

Date of Fulfilment—28-10-1969

- (a) whether the question of revising or re-negotiating the existing refinery pacts with the foreign oil companies

in India has been considered by Government;

(b) if so, the decision taken thereon ; and

(c) whether the foreign oil companies have expressed their willingness to revise or renegotiate the existing pacts.

(b) and (c).

Discussions in the matter are in progress with Burmah-Shell. Similar discussions are also proposed to be held shortly with ESSO and Caltex. There results of these discussions will have to awaited.

(b) and (c).

The discussions have continued for many years without substantial results having been achieved. It is not possible to predict when these discussions will bear fruitful results.

SIXTH SESSION—1968

Date of Fulfilment 30-10-69

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(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION)

3. USQ. No.1541, dt. (a) for the number of ex-servicemen in different States who applied for agricultural land during the period from 1st January, 1965 to 30th May, 1967 in spite of their holding salaried posts;

(a) to (c).

The required information is not readily available and is being collected.

Please see Annexure Information is available only in respect of 17 States/Union Territories. Information from the remaining States/Union Territories is not available.

(b) whether Government looks into their record of military service before allotting them

Sl. No.	Date and Reference	Subject	Promise made	When & how fulfilled	Remarks
		<p>agricultural land or those persons are also included in the above category who are discharged from service on account of one reason or other before the expiry of full term; and</p>			
		<p>(c) the area of land prescribed to be given to ex-servicemen, rank-wise by various States and the Central Government.</p>			

1	2	3	4	5	6
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(Enclosure to Annexure I Item 3)

(Unstarred Question No 1541 dated 21-11-68).

- | | | | | |
|--------|--------------------------|--|--|--|
| Sl. No | State / Union Territory. | (a) The number of ex-servicemen in different States who applied for agricultural land during the period from 1st Jan. 1965 to 30th May, 1967 in spite of their holdings salaried posts : | (b) Whether Government looks into their record of Military service before allotting them agricultural land or those persons are also included the above category who are discharged from service on account of one reason or other before the expiry of full terms and | (c) The area of land prescribed to be given to ex-servicemen rank-wise by various States and Central Government. |
|--------|--------------------------|--|--|--|

The Central Government have no agricultural land which has been prescribed to be given to ex-servicemen. The position in respect of land in some of the States/Union Territories is indicated below :—

1. Andhra Pradesh. 2201 ex-servicemen (except Hyderabad District) applied for agricultural land from 1-1-65 to 30-5-67. in spite of their holding salaried posts.

Assignment of land from Maximum area of land that Jawans after demobilisation shall contain among is prescribed to be given to each demobilized others the particulars of Jawans as per the rules the periods of their services in the Army and is such that together with any land already held by the unit to which they him does not exceed 2.5 were last serving/attached acres of wet or 5 acres of supported by discharge dry land. certificate and the O.C. unit and shall be submitted after its verification by the Secretary of

DSS & A Board concerned. Then the record of Military service is being looked into before allotment of land by the assigning authority. Jawans who are dismissed or discharged from service due to inefficiency or misconduct or whose character is assessed as bad on demobilization are not eligible for any concession.

Before allotment of agricultural land their military services records are looked into. Persons discharged from service on account of one reason or other before expiry of full terms are also included in the above category. But their character recorded in the service record must not be below 'GOOD' and shall not be put under adverse report by civil authority afterwards. They must serve in

Rate of allotment is not prescribed rankwise. It is uniform to all as laid down in Govt. land settlement policy. The maximum area that can be given per family is 10 bighas according to new land settlement policy. Previously it was 12 bighas. Out of 128 applicants so far, 103 applicants have been given land during the period in question.

2. Assam

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armed forces for a continuous minimum period of one year and must not be released by way of dismissal or indifference. Persons released on compassionate grounds or on their own request are not given land unless they had served in the armed forces for atleast 5 years.

Ex-servicemen have been given top priority for allotment of Govt. land. Whenever there is Demand for Govt. land from an ex-serviceman, it is incumbent upon the authority to enquire whether he is an ex-serviceman. Govt. has not defined the term "ex-servicemen" for this purpose and therefore no separate record for prematurely discharged ex-servicemen has been maintained. This figure is not available and it is being ascertained from the Collectors and will be furnished as soon as received.

Distribution of Govt. land to ex-servicemen is not on the basis of rank. Any ex-servicemen irrespective of his rank can get land upto economic holding provided he cultivates himself for the maintenance of his family.

3. Gujarat

As per the policy of the State Govt., land is being allotted to ex-servicemen for the maintenance of their families, irrespective of whether they are holding salaried posts. Accordingly it is not necessary to maintain record of salaried or non-salaried ex-service men. It is therefore, not possible to give number of salaried ex-servicemen who might have been granted land.

1	2	3	4	5	6
4. Kerala	.	1964	Government do not look into their record of military service before allotting them land.	Nil.	
5. Mysore	.	4015	Yes. Land grants are made under the rules in force, with reference to scrutiny of the particulars furnished by the applicants, awards recommendations and discharge certificate of the Military authorities.	No-scale is prescribed for the ex-servicemen rank-wise. But 20% of the total extent of land available for disposal in the village is set apart for being granted to ex-servicemen and soldiers including those who participated in Indo-China Border Conflict and Indo-Pakistan Conflict of 1965.	Each allottee granted land upto one economic holding irrespective of his rank.
6. Maharashtra			The number of Applications of salaried ex-servicemen received during 1st January, 65 to 30th May, 67 is being ascertained from Collectors. No distinction made between salaried ex-servicemen and others.		
7. Nagaland			Ex-servicemen have not applied for agricultural land.		Information may please be treated as NIL.
8. Punjab		2493	Yes, the land is allotted to a person who is considered to be an ex-serviceman under Army Rules,		Nil.

9. Rajasthan . . . Such figures are not kept by the State Govt. Hence there is no record to show how many ex-servicemen applied for allotment of agriculture land during the period 1-1-65 to 30-5-67.

As per the policy of the State Govt. all ex-servicemen of Navy/Air Force/Army and the dependents of those killed in action are eligible for allotment of land. Dismissed Navy/Air Force/Army personnel are, however, not considered for this concession.

10. Tamil Nadu . . . The information is not available with the State Govt. It may be available at the taluk, division and district levels. As the Tehsildars, Revenue, Divisional Officers and Collectors/District Revenue Officers deal with assignment applications from serving/ex-servicemen, it would take a long time to collect this information from all these officers and consolidate it for the entire State. Further the files contain-

Serving military personnel or ex-servicemen who do not already possess any agricultural land, will be eligible for assignment of land subject, to a maximum of 5 acres of dry and 2½ acres of wet and those who possess land below 5 acres of dry land and 2½ acres of wet land are being assigned that extent of land that becomes necessary to make up the total of 5 acres of dry and 2 acres of wet. Assignment is being made in favour of the serving military personnel, ex-

servicemen irrespective of the rank held by them is provided that the land is required by them for *bomafied* rehabilitation purpose.

The area is not given rank-wise to the ex-servicemen. The allotment is made at 12½ acres per family.

reason or other before the expiry of full term.

Local officers do verify the previous record of ex-servicemen. The persons who were discharged on disciplinary action are ignored for this purpose. The land is allotted to landless ex-servicemen.

As allotment of land is not made by Govt. they do not look into their record of military service. Allotment is made by management Committees to those ex-servicemen who are landless and resident of the village. In such allotments, no consideration is given to the rank held by them or to the fact whether they are jobless

ing the applications which have been rejected might have been lodged and destroyed due to efflux of time.

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11. Haryana

All vacant land in Uttar Pradesh State was vested in Gaon Sabhas. After Zamindari abolition, land Management Committees of these Gaon Sabhas were empowered to lease such land under the provisions of Uttar Pradesh Zamindari abolition and land reforms Act, 1950 and

12. Uttar Pradesh

rules made thereunder. Applicants for such land are required to apply direct to land Management Committee concerned. The number of such Committee is 64685. Collection of data would therefore involve long time energy and expenditure which would not be commensurate with the results.

they are jobless or on salaried post in any service. The minimum area of land they may be allotted is 3-1/8 acres and maximum 6-1/4 acres. Enquiries are made before allotment of land as to whether the applicant is landless or not.

or on salaried posts in any service. Minimum allotted is 3-1/8 acres and maximum 6-1/4 acres. Enquiries are made before allotment of land as to whether the applicant is landless or not.

13. Himachal Pradesh.

In all 465 ex-servicemen applied for agricultural land. However no record is available to verify whether these persons held salaried posts or not.

The allotment of waste land of Govt. is made under the Himachal Pradesh Nautor Land Rules, 1968 under which serving military personnel in Armed Forces and the dependents of those who have laid down their lives for the defence of the country are given preference. There is no specific preference for ex-servicemen or those discharged from service for grant of waste land.

1	2	3	4	5	6
14.	Manipur	Number of ex-service men who have applied during the period for agricultural land is twentythree. Whether they are holding salaried post is being examined through DSSA Board Manipur.	No, but consideration is based on reports from Sub-Divisional Officers and Chairman DSSA Board Manipur about nature of discharge etc.	2.5 acres or 1.01 hectares irrespective of rank.	
15.	Tripura	From 1st January 1965 to 30th January, 1967 five hundred and twenty three petitions were received for allotment of land.	Discharge certificates of each individual is scrutinized before giving final settlement. Ex-servicemen who have completed five years service and discharged on extreme compassionate grounds are also given settlement on land.	Each ex-servicemen is given two standard acres of land irrespective of rank held in Army.	
16.	Pondicherry	15	Record of Military service of ex-servicemen are also looked into. But persons discharged from military service before expiry of full term are also considered.	One acre irrespective of rank.	

17. Delhi . . . As no agricultural land is allotted by this Administration, there is no record to show the number of salaried ex-servicemen who applied for agricultural land. Does not arise. Does not arise.

1. Bihar
2. Jammu & Kashmir
3. Madhya Pradesh
4. Orissa
5. West Bengal
6. Goa, Daman & Diu
7. Laccadives
8. Andmans & Nicobar Islands
9. Nagar Haveli
10. Chandigarh

INFORMATION not readily available in respect of these States/
Union Territories.

*Statement showing action taken on assurance given during the Seventh Session, 1969
of the Fourth Lok Sabha as laid on 24-12-69*

Sl. No.	Date and reference	Subject	Promise made	When & how fulfilled	Remarks
SEVENTH SESSION, 1969					
(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOP.)					
4.	USQ. No. 5280 dt. 3rd April, 69 by Shri Shashi Bhushan.	(a) whether Government's attention has been drawn to the report published in the Citizens Gazette dated the 14th November, 1968 in which it is alleged that certain quantities of milk powder consigned to the Delhi Milk Scheme were not put on record and the same are feared to have been stolen away ;			
		(b) whether it is a fact that an Engineer working in the Delhi Milk Scheme was forced to relinquish the charge on the basis of certain			
				Date of Fulfilment	14-11-69.

mal practices attributed to him with regard to the storage of milk powder; and

(c) The specific allegation made in the Press Report is being investigated by the Internal Audit section of Delhi Milk Scheme for examination whether any action is called for by Government.

(c) The specific allegation made in the report published in the Citizen's Gazette of 14-11-68 has since been investigated by D.M.S. departmentally but it has not been possible for the Scheme to arrive at any definite conclusion. The case has therefore, been referred to the Central Bureau of Investigation, for a further probe.

SEVENTH SESSION, 1969

Date of fulfilment. 21-10-1969.

(MINISTRY OF HOME AFFAIRS)

DISCUSSION ON
UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL—

[Shri Srinibas Misra wanted to know whether the Government would consider dividing Sections 107 to 110

5th May, 1969.

The Minister stated :

The Law Commission has examined the various provisions of the Code of Criminal Procedure including sections 107 to

We will consider it."

Sl. No.	Date and Reference	Subject	Promise made	When & how fulfilled	Remarks
6.	Starred Question No. 931 dated 8-4-69— Supplementary Question by Shri Sonavane.	to enable preventive action, which is required to be taken at once will be taken by the executive but the decision part will go to the judiciary.]	SEVENTH SESSION, 1969 (MINISTRY OF LAW)	110 and their report is awaited. Suitable action would be taken on the suggestions made by the Member in the light of the recommendations of the Commission.	Date of fulfillment . 7-10-1969.
		What step are contemplated by the Government to see that prevention of or obstruction in the exercise of franchise by the Scheduled Castes, Scheduled Tribes and weaker sections of society is made a cognisable offence and that such thing should be considered as a disqualification for the particular candidate who does this.	During the course of supplementaries the Minister said that we should consider that suggestion.	Please see Annexure	4

Starred Question No. 931 for 8-4-1969

The Election Commission is considering a suggestion that the law should be made more stringent and effective by providing *inter alia* a more comprehensive definition of the expression 'undue influence' to include specifically the following ingredients:—

- (i) intimidation of voters on caste or religious lines;
- (ii) threats as well as successful attempts at wrongful restraint and wrongful confinement as defined in I.P.C. as adapted to the requirements of electoral law; and
- (iii) intimidation of voters with the object of compelling them not to vote at all or to vote in a particular manner or to boycott the poll by all the voters belonging to any section or community of the people or to any particular area *en bloc*.

It is also proposed that such intimidation should be made an electoral offence under the Representation of the People Act, 1951 and should be made also cognizable and a severe punishment prescribed for the commission of such an offence.

When amendments to the law as contemplated above are made, the obstruction and prevention of the free exercise of franchise by the Scheduled Castes, Scheduled Tribes and weaker sections of the society will become a cognizable offence and also a corrupt practice which, if proved, will entail disqualification of a candidate responsible for the commission of such an offence.

ANNEXURE II

(vide para 5 of Minutes dated 27-1-70)

Statement showing assurances which are proposed to be dropped by the Department of Parliamentary Affairs with reasons therefor

S. No.	Date and reference	Subject	Promise made	Comments of D.P.A.
1	2	3	4	5

, FOURTH SESSION, 1968

(MINISTRY OF COMMERCE)

Mahalaxmi Textile Mills Ltd., Bhavanagar

1. USQ. No. 3673, dated the 12th March, 1968 by Shri Narendra Singh Mahida, and others.

(a) whether it is a fact that a deputation of Members of Parliament had met the Minister of Commerce in December, 1967 to apprise him of the grave situation created in the Mahalaxmi Textile Mills Ltd., Bhavanagar;

(a) & (b) : Five Members of Parliament had jointly addressed a letter to the Commerce Minister and some of them also met him and impressed the need for the Mill being taken over by Government.

The matter has been reconsidered in the light of a representation from the Ministry of Foreign Trade and Supply. It is felt that the reply given by the then Deputy Minister of Commerce to part (c) of the Question was complete and

- (b) if so, the details thereof; and
 (c) the outcome thereof.

final and did not promise the supply of any further information. The assurance is, therefore, proposed to be dropped subject to the approval of the Committee on Government Assurances.

An Investigation Committee has been appointed under section 15 of the Industries (Development & Regulation) Act, 1951, to look into the affairs of the mill.

SEVENTH SESSION, 1969

(MINISTRY OF HOME AFFAIRS)

Promotion of Assistants

2. USQ. No. 10013, dated the 16th May, 1969 by Shri P. R. Thakur and Shri Suraj Bhan.

(a) whether it is a fact that there is a large number of Assistants in the Central Secretariat Services who have put in more than 20-25 years of service in the same grade and have reached the maximum of the existing scale of pay *viz.*, Rs. 210 to 530 p.m.

(b) if so, their total number and whether any action has been initiated to find out avenues for their promotion to higher grades in view of the fact that some of them are yet to put in more than 10 to 15 years of service ; and

The matter has been reconsidered in the light of a representation from the Ministry of Home Affairs.

It is now felt that reply to the Question as a whole is complete and self-contained. No assurance, expressed or implied, was given to lay any further report before the House. The assurance is therefore, proposed to be dropped subject to the approval of the Committee on Government Assurances.

(c) if there is no possibility of finding any avenues for their promotion in the near future, what is the incentive left to them to carry out their duties diligently and efficiently.

(MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS)

Ashoka Mehta Committee's Report on Khadi and Village Industries Commission

3. USQ. No. 7993, dated the 29th April, 1969 by Shri Bhogendra Jha.

Referring to the reply given to the Unstarred Question No. 68 on the 18th February, 1969 regarding Ashoka Mehta Committee's Report on Khadi and Village Industries Commission and asking:

- (a) whether the replies from the remaining States have since been received ;
 (b) if so, details thereof; and
 (c) if not, the steps being taken to get the same expedited.

(a) and (b) Replies have been received from the Governments of Tamil Nadu, Mysore, Andaman and Nicobar Islands, Pondicherry, Laccadives, Chandigarh and Tripura in addition to those mentioned in answer to the Unstarred Question No. 68 on the 18th February, 1969.

(c) The remaining State Governments are being reminded to expedite their replies.

The matter has been reconsidered in the light of a request made by the Ministry of Industrial Development, Internal Trade and Company Affairs. It will be observed that the reply to part (c) of the Question only indicated the steps being taken in the matter and did not involve any assurance requiring submission of a report to the House. This item of assurance is, therefore, proposed to be dropped subject to the approval of the Committee on Government Assurances.

(MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS)

4. 23-4-1969

HALF-AN-HOUR DIS-
CUSSION RE: FERTI-
LIZERS AND CHEMI-
CALS TRAVANCORE
LIMITED.

On a point raised by Shri A. Sreedharan regarding Memorandum containing allegations concerning wasteful expenditure, the Minister said, "The Committee on Public Undertakings is seized of this matter and their report is likely to be placed on the Table of the House. I trust all the aspects of the question that have been raised by my friends ~~and~~ ~~will~~ ~~be~~ ~~gone~~ into by the Members of the Committee on Public Undertakings and a comprehensive report will be laid on the Table of the House."

In view of the position stated above it is proposed to delete the assurance subject to the approval of the Committee on Government Assurances.

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EIGHTH SESSION, 1969

(MINISTRY OF FINANCE)

PL-480 TRANSACTIONS

5. SQ. No. 301 dated
the 4th August, 1969.

The Minister said, "The suggestion of the Hon. Member will be considered."
[Shri Bibhuti Mishra suggested.]

The matter has been reconsidered. It is noted that the Prime Minister clarified,

ted that funds received out of PL 480 should be diverted towards irrigation for agricultural purposes so that India could be happy and export the foodgrains]

in the course of supplementaries, the Government's position with regard to the point raised by Shri Bibhuti Mishra. The assurance, is, therefore, proposed to be dropped subject to the approval of the Committee on Government Assurances.

(MINISTRY OF FOREIGN TRADE AND SUPPLY)

Committee on Textile Mills

6. S. Q. No. 228, dated the 30th July, 1969 by Shri Dhireswar Kalita and others.

(a) whether the recommendations made by the Manubhai Shah Committee on the merger of sick textile mills with stronger ones has been examined by Government; and

(b) if so, the decision taken thereon?

(a) and (b). A Working Group has been set up to examine the implications of merger of weak cotton textile mills with sound ones. The report of the Group is awaited.

The matter has been reconsidered on the representation of the Ministry of Foreign Trade and Supply. It is felt that the reply to parts (a) and (b) of the question was complete and did not promise to supply any further information to the House at a later date.

In view of this position it is proposed to delete the assurance subject to the approval of the Committee on Government Assurances.

(MINISTRY OF FOREIGN TRADE AND SUPPLY)

Trade relations with Latin American Countries

7. U.S.Q. No. 1489 dated the 30th July, 1969 by Shri Ramavatar Shastri and others.

(a) whether it is a fact that negotiations are going on between Government of India and the Latin American Countries for increasing the trade with those countries ;

(b) If so, the names of countries with which negotiations have been concluded ;

(c) the outcome thereof; and

(d) the steps proposed to be taken by Govt. for the extension of trade relations with them?

(a) and (b). No. inter-Governmental negotiations, as such, are in progress. However, as a result of the Prime Minister's visit and the visit recently of the Federation of Indian Chambers of Commerce and Industry Delegation, normal consultations are going on with various parties in several Latin American countries. These consultations are continuing.

(c) Does not arise.

(d) The matter is being considered by Government.

Part (d) of the question asked for the steps proposed to be taken by Government for the extension of trade relations with the Latin American Countries. The question of extension of trade relations with all foreign countries is kept constantly under consideration. Establishment or extension of trade relations with foreign countries is done through trade Agreements, Tariff Preferences etc. which require very patient negotiations some times extending over years. Whenever any decisions are taken in such matters they are brought to the notice of the Public through the Press.

It may not be possible to set a time-limit for decisions on such matters.

In view of the position, the assurance is proposed to be dropped subject to the approval of the Committee on Government Assurances.

Buildings hired by S. T. C. in Delhi.

8. U.S.Q. No. 2353, dated the 6th August, 1969 by Shri Bhogendra Jha and others.

(a) the buildings hired by the State Trading Corporation in Delhi for its various offices and the total area hired in each building;

(b) the total amount of monthly rent being paid;

(c) when these buildings were hired;

(d) whether land has been allotted or earmarked for the construction of State

(e) The matter is under the consideration of the S.T.C.

(d) Yes Sir.

The matter has been reconsidered in consultation with the Ministry of Foreign Trade and Supply. It is observed that reply to part (e) of the question gave the factual position to the House.

No assurance was either given or was intended to be given. This item of assurance, is therefore, proposed to be dropped subject to the approval of Committee on Government Assurances.

Trading Corporation's buildings; and

(e) if so, when the construction work is likely to start?

(MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS)

Raid on Firms in Kanpur

9 S. Q. No. 334, dated the 5th August, 1969 by Shri K. Lakkappa.

(a) whether it is a fact that the Enforcement Directorate of the Forward Markets Commission raided about 8 firms in Kanpur on the 24th May, 1969; and
(b) if so, the reasons of this mass raid; and
(c) the details of the investigations made?

(a) The Kanpur City Police, at the instance of the Enforcement Directorate of the Forward Markets Commission, raided eight firms in Kanpur on the 22nd May, 1969.

(b) The Enforcement Directorate of the Forward Markets Commission had received information that these firms had formed a bull syndicate to rig up the prices of May, 1969 delivery in linseed hedge contract and had also entered into illegal forward contracts and option business in mustard seed.

(c) The cases are under investigation.

The matter has been re-examined on a representation from the Ministry of Industrial Development, Internal Trade and Company Affairs. It is felt that the reply to part (c) of the question, "the cases are under investigation" was only a statement of fact and not in the nature of an assurance, requiring submission of a report to the House. This item is, therefore, proposed to be dropped subject to the approval of the Committee on Government Assurances.

(MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS)

Fertilizers and Chemicals, Travancore, Ltd.

10. USQ. No. 2012, dated (a) whether it is a fact that the Financial Manager of Fertilizers and Chemicals Travancore Ltd., failed to submit correct quarterly financial reviews to Government; and

(b) if so, the steps taken by Government in the matter.

(a) The Committee on Public Undertakings (1968-869) (Fourth Lok Sabha), in its 44th Report has observed that the reviews submitted by the Financial Manager of FACT, were not as comprehensive as they ought to be.

(b) The observation of the Committee mentioned above is under examination.

The matter has been reconsidered in consultation with the Ministry of Petroleum, Chemicals, Mines and Metals. The reply to part (b) of the question gave the factual position and was not intended to be an assurance, requiring submission of a further report to the House. This item of assurance is therefore, proposed to be dropped subject to the approval of the Committee on Government Assurances.

34

(DEPARTMENT OF SOCIAL WELFARE)

Increase in pattern of Scholarships to Scheduled Castes/Scheduled Tribes

11. USQ. No. 2587, dated the 11th March, 1969 by Shri S. M. Solanki.

(a) whether Government have decided to increase the pattern of scholarships for the Scheduled Caste and (b). The matter is under consideration.

The matter has been reconsidered on a request received from the Department of Social Welfare and it is

Scheduled Tribes in 1969;
and

(b) if so, the details thereof.

felt that the reply to parts (a) and (b) of the question did not hold out any promise to make a report to the House at a later date. The Question asked for Government's decision. The Department of Social Welfare had only a proposal. That proposal is being considered by the Planning Commission and the Ministry of Finance. It cannot be said when a decision will be taken. The answer to the Question was not intended as an assurance but gave the factual position.

In view of the foregoing position, it is proposed to delete the item from the list of pending assurances subject to the approval of the Committee on Government Assurances.

Old Age Pension Scheme

12. S. Q. No. 393, dated the 11th March, 1969—Supplementary Question by Shri P. L. Barupal.

Asking whether the Government has tried to know that old age pension is insufficient and where ever it has been enforced it is not given to the blind, old, physically handicapped and other deserving persons but only clever and sourceful persons take away this pension and further asking whether Govt. would take any steps so that only the deserving persons could get it.

The Minister stated that the suggestion of the Member would be considered.

The matter has been reconsidered in the light of a request received from the Department of Social Welfare and it is felt that the Minister's reply to the suggestion of Shri P. L. Barupal was not by way of an assurance, requiring submission of a report to the House at any later date. Suggestions given in the House always receive due consideration of the Government. It is, therefore, proposed to drop the above assurance subject to the approval of the Committee on Government Assurances.

ANNEXURE III

(Vide para 6 of Minutes dated 27-1-70)

Statement showing the assurances proposed to be dropped by the Department of Parliamentary Affairs with the reasons therefor

S. No.	Date and Reference	Subject	Promise made	Reasons advanced by the D. P. A. for dropping the assurance
1	2	3	4	5

(DEPARTMENT OF SOCIAL WELFARE)

Central Scheme for construction of Houses for Scheduled Castes and Scheduled Tribes

1. SQ. No. 1232 and Asking whether there was The Minister said, " I understand the question is whether the matter has been re-examined in consultation with the Department of Social Welfare and it is felt that the Minister
- 1233 dated the 22nd such a housing scheme sponsored and helped by the Centre where at the time of implementing and Scheduled Tribes
- April 1969—Supplementary by Shri R. D. Bhandare.

constructing houses, the scheme must be for mixed population—Scheduled Castes and non-Scheduled Castes, Scheduled Tribes and General Community and, if so, how many States have implemented the scheme? If implemented, how many such colonies are in every State.

will not be solely isolated colonies but will be mixed type of colonies. As to how many such are in existence, I cannot give off hand now. If necessary I can collect the information and inform the Member or if a separate question is put I will give the answer.

was a statement of fact and was not intended to be an assurance regarding submission of further information to the House.

In the circumstances, it is proposed to delete the assurance subject to the approval of the Committee on Government Assurances.

(MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS)

Consortium for Public Sector Undertakings

2. USQ. No. 5010, dated the 26th August, 1969, by Shri P. C. Adichan and Shri R. R. Singh Deo.

(a) Whether Government have set up a consortium of five public sector undertakings to handle all business connected with electric power projects and ancillary services

(a) Yes, Sir. A company under the name and style of Indian Consortium for Power Projects Ltd., was incorporated in New Delhi on the 26th June, 1969.

The matter has been re-considered in consultation with the Ministry of Industrial Development, Internal Trade and Company Affairs. It is now felt that reply to part (c) of the Question,

both within India and abroad ;

(b) if so, the names of the undertakings included in the consortium ; and

(c) what is the organisational set up of the Consortium.

“The details regarding staff etc. are being worked out.” does not involve an assurance, requiring submission of a report to the House later. It only conveyed the stage of the set-up of the Consortium. In view of the position, the assurance is proposed to be dropped subject to the approval of the Committee on Government Assurances.

- (b) The following public sector Projects are the shareholders of this Company :
1. Bharat Heavy Electricals, Ltd.
 2. Heavy Electricals (India) Ltd.
 3. Instrumentation Ltd.
 4. Mining and Allied Machinery Corporation Ltd.
 5. Triveni Structural, Ltd.

(c) The details regarding staff, etc. are being worked out.

3. 30-7-1969

**BANKING COMPANIES
(ACQUISITION AND
TRANSFER OF UNDER-
TAKINGS) BILL.**

The Minister said that after having got possession of these banks, schemes will be framed, regulations and rules will be framed and they will be placed before the House.

The matter has been reconsidered in consultation with the Ministry of Finance and it is observed that while making the statement “After having got possession of these banks, schemes will be framed, regulation and rules will be framed and they will be placed before the House”, the

Minister of Law was merely referring to the provisions of the Bill which have duly been incorporated in the statute *vide* Section 2 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1968. Further, in terms of Section 23 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1969, every rule and every scheme made by the Central Government under the Act shall be laid, as soon as may be, after it is made, before each House of Parliament while in Session for a total period of thirty days. In view of this statutory requirement, the assurance is proposed to be dropped subject to the approval of the Committee on Government Assurances.

(MINISTRY OF LAW)

Simplification of Out-dated and Complicated Laws

4. SQ. No. 753, dated the 26th August, 1969—Supplementary Question by Shri S. Kundu.

The Minister states a digest of general law, particularly the Constitution has been translated into regional languages in a simplified manner as suggested by the Law Commission.

An extract from the note dated the 15th November, 1969 received from D.P.A. be is reproduced below :

The matter has been reconsidered in consultation with the Ministry of Law. It is now felt that the statement of the Minister in answer to the supplementary question by Shri S. Kundu, "I think it is a suggestion which will be considered" does not constitute an assurance, requiring submission of a report to the House at a later date. This item of assurance is therefore, proposed to be dropped subject to the approval of the Committee on Government Assurances

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(DEPARTMENT OF SOCIAL WELFARE)

Suicide as an offence

5. USQ No. 2133, dated the 5th August, 1969. Referring to the reply given to USQ No. 8009 on the 29th

The matter has been re-examined in the light of a re-

by Smt. Dr. Sushila Nayar.

April, 1969 regarding the view that suicide should no longer be an offence and asking:

(a) whether the recommendations of All India Seminar on Correctional Services, which were under consideration have since been considered by Government;

(b) if not, the reasons for the delay ; and

(c) when a final decision is likely to be taken in this regard?

(a) to (c). The recommendations of the Seminar have already been communicated to State Governments as well as to the concerned Ministries for consideration. Replies are awaited.

presentation from the Department of Social Welfare. It is now observed that the Ministry of Home Affairs and States are independently concerned in the matter. To effect changes in the Legislation (I.P.C. and Cr.P.C.) is a long drawn process and is the concern of the Ministry of Home Affairs as well as the State Governments. The final position of the implementation of the recommendation is not likely to be known within a short period of time.

In view of the position, the assurance is proposed to be dropped subject to the approval of the Committee on Government Assurances.

ANNEXURE IV

(Vide para. 7 of Minutes, dated 27-1-70)

Statement showing the replies proposed not to be treated by the Department of Parliamentary Affairs as Assurances with reasons therefor

S. No.	Reference	Question	Answer	Reasons advanced by the D. P. A. for not treating the reply as Assurance
1	2	3	4	5

SEVENTH SESSION, 1969

Cantonments Act, 1924

1. U.S.Q. No. 4510, dated 26th March, 1969, by Shri S. M. Joshi.

(a) Whether it is a fact that the present Cantonment Board Act, 1924 is outdated; and

(b) If so, when Government propose to amend it suitably to meet the requirements of the present situation?

(a) and (b).—The Cantonments Act, 1924, requires certain amendments. A Bill incorporating the requisite amendments is proposed to be introduced in Parliament.

The matter has been reconsidered in consultation with the Ministry of Defence and it is felt that the reply to parts (a) and (b) of the question was complete and final and no assurance was intended or given. The reply given was complete in itself.

It may, however, be added that the provisions to be inserted in the draft Bill to amend the Cantonments Act are still under consideration and it will take time before a final view is taken on the various proposals and a Bill drafted and brought before the House.

In view of the position stated above, it is proposed not to treat the item as an assurance subject to the approval of the Committee on Government Assurances.

Requisitioning of land and paying of compensation during the discussion on Demands for Grants. Relating to Ministry of Defence.

He (Sh. D. K. Kunte) raised another point about requisition of lands. That is a matter which we are examining very carefully. Regarding lands which have been under requisition for a long time, we are very carefully examining and we

2. 22-4-1969

Shri D. K. Kunte has in a general way referred to the Government Policy, regarding acquisition of lands and the delays that occurred in de-requisitioning of lands. It would be seen that Defence Minister's reply to the point raised by Shri Kunte

are either de-requisitioning or paying adequate compensation. In fact, there was a big backlog in this respect and from last year there is an annual provision of Rs. 5 crores which is utilised for acquiring lands which have been under requisition for a long time. And I think that this matter which has been hanging fire for a long time will be sorted out before long and we will either pay compensation of de-requisition and release the lands.

We will look into that aspect and we would try to remove those difficulties.

(MINISTRY OF FINANCE)

Violation of country's Laws by UNESCO Mission in New Delhi

3. S.Q. No. 596, dated the 18th August, 1969 by Shri Madhu Limaye.

(a) whether Government have received further information from an M.P., about violation of the laws of the country by the UNESCO Mission in this country ;

was full and final and there is no point outstanding on which any further information may be called for. This Department is, therefore, unable to accept the item as an assurance.

The statement made by the Minister in the House that "Necessary enquiries in the matter are being made" was in reply to part (c) of the question seeking informa-

(b) if so, the details thereof; and

(c) the action taken in the matter?

M.P. containing allegations against certain officials of the UNESCO in New Delhi. The main allegations contained in the letter are :

(i) Misuse of the Convertible Currency Account of the UNESCO Office in New Delhi for purposes for other than those of which the said account is intended.

(ii) Clearance of duty free liquor from bonded stocks and subsequent sale of the same by Shri S. P. Dewan, Administrative Officer of the UNESCO office in New Delhi.

(iii) Misuse of diplomatic privileges by the officials of the UNESCO office in New Delhi in the matter of importation of certain items and involve-

tion regarding action taken in the matter. This reply was complete in itself and did not promise to report back to the House the outcome of the enquiries.

In view of the position explained above, it is proposed not to treat this item as an assurance subject to the approval of the Committee on Government Assurances.

ment of Shri S. P. Dewan
therein.

(c) Necessary enquiries in
the matter are being
made.

MINUTES

II. Forty-seventh Sitting

The Committee met on Wednesday, the 28th January, 1970 from 15.00 hours to 16.15 hours.

PRESENT

- Shri K. Anbazhagan—*Chairman*

MEMBERS

2. Shri Maharaj Singh Bharati
3. Shri Abdul Ghani Dar
4. Shri Narendra Ramchandraji Deoghare
5. Shri Samar Guha
6. Kumari Kamla Kumari
7. Shri G. Y. Krishnan
8. Shri Bhola Nath Master
9. Shri A. S. Saigal
10. Maulana Ishaq Sambhali
11. Shrimati Savitri Shyam

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee met the Chairman and Members of the Committee on Government Assurances of Madhya Pradesh Vidhan Sabha and discussed matters of mutual interest.

3. After the meeting, the Committee decided to take up the residuary items in the Agenda at their next sitting. After some discussion of their future programme of work, the Committee decided to sit at 11.00 hours on Friday, 13th February, 1970 and, if necessary, on the 14th February, 1970 also.

The Committee then adjourned.

MINUTES

III. Forty-eighth Sitting

The Committee met on Friday, the 13th February, 1970 from 11.00 hours to 12.20 hours.

PRESENT

Shri K. Anbazhagan—*Chairman*

MEMBERS

2. Shri Maharaj Singh Bharati
3. Shri Narendra Ramchandraji Deoghare
4. Shri Kanwar Lal Gupta
5. Shri Bhola Nath Master
6. Shri A. S. Saigal
7. Maulana Ishaq Sambhali
8. Shri A. T. Sarma.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary*.

2. The Committee took up consideration of Memoranda Nos. 75—77.

MEMORANDUM NO. 75

Review of pending assurances pertaining to First to Third Sessions of the Fourth Lok Sabha

3. There were in all 1642 assurances which were called out from the debates during the First to Third Sessions of the Fourth Lok Sabha, out of which 1543 assurances had already been implemented. The Committee reviewed the remaining 99 assurances pertaining to the aforesaid three sessions (Annexure I) which were pending for more than two years and observed as under:—

- (i) The Committee decided to drop 52 assurances at Sl. Nos. 1, 6, 7, 8, 12, 13, 14, 15, 16, 19, 20, 22, 23, 26, 27, 28, 29, 31, 32, 33, 34, 37, 38, 39, 40, 43, 45, 47, 49, 50, 52, 53, 54, 56, 57, 60, 61, 62, 63, 64, 65, 70, 72, 73, 77, 79, 80, 86, 87, 89, 90 and 91 (Annexure I) which remained unimplemented for more than two years as they felt that the information promised in these assurances had lost importance due to efflux of time and no useful purpose would now be served in pursuing these assurances.
- (ii) The Committee decided that 38 assurances at Sl. Nos. 2, 3, 4, 10, 11, 18, 21, 24, 25, 35, 36, 41, 42, 44 and 84, 46, 48, 51, 59, 66, 67, 68, 69 [part (b) only], 74, 78, 81, 82,

83, 85, 88, 92, 93, 94, 95, 96, 97, 98 and 99 (Annexure I) should be pursued further and Ministries|Departments asked to implement these assurances which had already been delayed.

- (iii) The Committee were particularly critical of the inordinate delay involved in the implementation of the assurance at Sl. Nos. 17, 56, 71, 75 and 76 (Annexure I) and directed that Government might be asked to expedite the implementation of these assurances.
- (iv) The Committee while expressing their dissatisfaction on the delay in the implementation of assurances at Sl. Nos. 5, 9, 30 and 58, desired that the latest position of the cases referred to in these assurances should be furnished to the House early.

4. The Committee were very critical of the abnormal delays on the part of Government in implementation of even simple assurances like those mentioned at Sl. Nos. 43, 61 to 63 (Annexure I). The Committee had no reasons to believe that it should have taken as much as 2 to 2½ years to collect that information. With the passage of time, the information promised in such assurances had lost its public importance and ultimate utility and the Committee had no alternative but to drop such assurances as they felt that no useful purpose would be served by mere swelling the outstanding statement of assurances pending implementation.

5. The Committee could not help feeling that there was a tendency on the part of Government to withhold information by giving a stereotyped reply *viz.* "The information is being collected and will be laid on the Table of the Lok Sabha in due course". The Committee desired that this malady should be discountenanced as far as possible.

The Committee further desired that while circulating printed copies of their Seventh Report, the attention of Ministries|Departments should particularly be drawn to the observations contained in para 6 of that Report, stressing the need for prompt implementation of the Assurances given on the Floor of the House.

MEMORANDUM NO. 76

Requests from the Department of Parliamentary Affairs for dropping 2 assurances

6. The Committee then took up for consideration the request made by the Department of Parliamentary Affairs for dropping the following two assurances (full details given in Annexure II):--

- (1) Assurance arising out of the reply given to Unstarred Question No. 4539 on the 28th March, 1969 by Shri Narendra Singh Mahida regarding assistance for development of languages in Gujarat,

- (2) Assurance arising out of the reply given to Unstarred Question No. 3712 on the 18th August, 1969 by Shri Baburao Patel regarding opening of Homoeopathic dispensaries in rural areas.

The Committee after perusing the reasons advanced by the Government decided to drop the two assurances in question.

MEMORANDUM NO. 77

Representation from the Honorary Secretary, Ministry of Commerce and Industry Cooperative House Building Society Ltd., New Delhi regarding non-implementation of assurance relating to priority to be accorded for allotment of land to Cooperative House Building Societies in the Shahdara Zone

7. The Committee considered the representation submitted by the Ministry of Commerce and Industry Cooperative House Building Society Ltd., New Delhi and the comments of the Department of Works, Housing and Urban Development thereon. The Committee decided that representatives of the Department of Works, Housing and Urban Development and the Delhi Administration might be examined at a sitting of the Committee to be held some time during the ensuing Budget Session.

8. The Committee also considered the representation dated the 11th February, 1970 from the Friends Central Government Employees Cooperative House Building Society Ltd., New Delhi on the same subject. The Committee decided that a copy thereof should be forwarded to the Department of Works, Housing and Urban Development for comments and be considered at their next sitting when the representatives of the Ministry|Department and Delhi Administration would be examined.

The Committee then adjourned.

ANNEXURE I

(Vide para 3 of Minutes, dated 13-2-70)

Statement showing pending assurances pertaining to the First Session, 1967 of Fourth Lok Sabha.

S. No.	Date and Reference	Subject	Promise made	Remarks
1	2	3	4	5

FIRST SESSION, 1967

(DEPARTMENT OF COMMUNICATIONS)

Post Offices in 24-Parganas, West Bengal

1. USQ. No. 172, dated the 29th March, 1967 by Shri Jyotirmoy Basu and others.
- (a) what is the total annual revenue accrued from the Post Offices within the jurisdiction of (1) Sonarpur, (2) Barnipur, (3) Diamond Harbour, (4) Falta, (5) Bishnupur and (6) Budge Budge Police Stations, 24, Parganas, West Bengal from the Years 1949-50 to 1965-66; and

(b) the total number of Post and Telegraph Offices operating within the same area from 1949-50 to 1965-66.

(b) The information is being collected and will be laid on the Table of the Lok Sabha in due course.

(DEPARTMENT OF COMMUNICATIONS)
Champhati, Post Office, West Bengal

2. USQ. No. 173, dated the 29th March, 1967 by Shri Jyotirmoy Basu and others.

(a) whether it is a fact that Champhati Post Office in 24 Parganas District (West Bengal) remained closed for several days;

(b) if so, for how many days and the reasons therefor ; and

(c) the steps taken by the P and T Department to avert that closure. (c) The matter is being looked into.

(MINISTRY OF EXTERNAL AFFAIRS)
India Centre in London

3. USQ. No. 39, dated the 27th March, 1967 by Shri Aral Bihari Vejpayec.

(a) whether Government have received suggestions to the effect that an "India Centre" should be set up in London ; and

(b) if so, the reactions of Government thereto.

S. No.	Date and Reference	Subject	Promise made	When and how fulfilled	Observation of the Committee	Further Comments of D.P.A.
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1	2	3	4	5	6	7
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(MINISTRY OF FINANCE)

Demands for Grants—Rajasthan Budget

Date of Fulfilment—7-7-1967.

- | | | | | | | |
|----|-----------|--|---|--|---|--|
| 4. | 28-3-1967 | Rajasthan Budget-Demands for Grants on Account (Rajasthan) and Supplementary Demands for Grants (Rajasthan). | With reference to the point raised by Dr. Ram Manohar Lohia about the gold of Shri Chiranjit Lal Goenka, the Minister proposed that he would have it looked into. | Shri Chiranjit Lal Goenka went in appeal to the Supreme Court against the High Court Order with specific prayers to permit him to invest the seized gold in gold Bonds and to restrain the Central Excise Officers from proceeding with the Departmental adjudication. The | The Committee then considered the statement as laid by Government in implementation of the above assurance and they were of the view that the information contained in the statement was of an interim nature. They, therefore, decided to keep the assurance pending and | As already explained in the statement of assurance laid on the table of the House on 11-8-1967, on an appeal from Shri Goenka, the Supreme Court have ordered that the final orders in the departmental proceedings should not be passed until the appeal has been disposed of by that |
|----|-----------|--|---|--|---|--|

Supreme Court rejected these prayers and ordered that the departmental proceedings should continue but that the final orders should not be passed until the appeal is heard in the Supreme Court. It is understood from the Government Solicitors Office that the appeal has not yet been listed for hearing. The adjudication proceedings are in progress.

(Supplementary statement No. IV laid on the Table on 11-8-1967).

desired that Government should be asked to furnish information regarding the final outcome of the adjudication proceedings.

The final order in the adjudication proceedings cannot therefore be passed till after the Supreme Court has disposed of the appeal. In the circumstance, a statement containing the final outcome of adjudication proceedings will be laid on the Table of the House in due course. The Committee on Government Assurances may kindly be apprised of the position.

(Min. (CGA) 20-9-67 dated 29-3-68)

(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION)

5. SQ. No. Messrs Apeejay Shipping Company, the 28th March, 1967.

On the points raised by Shri Madhu Limaye the Minister said, the Committee of The Government in regard to the legal action initiated by the Ministry of

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" I have already submitted that the matter is being further considered. The Ministry of Iron and Steel had issued an order banning transactions with Messrs. Surendra Overseas (P) Ltd., in May, 1966. But against this order the firm and its allied concerns filed a writ petition in the Calcutta High Court, and the Calcutta High Court has subsequently issued a stay order not to implement this order. We are examining the implications and

ing) action against Messrs. Apeejay Shipping has been considered. In so far as legal action is concerned, the Government have been advised that being a limited concern, the Apeejay Shipping Company itself cannot be held to be guilty of the offence of attempting to cheat as the offence postulates *mens rea* or criminal intention which cannot be ascribed to a Limited Company. The persons who issued the circular letter to the Masters of all Apeejay vessels indicating the fraudulent method

pursuance of their observations at their siring held on the 12th March, 1968 [Min. CGA-4LS) 12-3-68, para 5 (ii)] and directed that they should be kept informed of the final outcome of the legal and departmental action taken against the firm. [Min. (CGA) 17-4-69 para. 10]

Food and Agriculture against one of the Directors of Apeejay Shipping Company is that the case which had been fixed for hearing on 27-11-1968 was further fixed for hearing on 4-1-1969. It has been intimated by the Police that the accused Shri Kesho Ram Chadda was discharged by the Ld. Presidency Magistrate on 17-1-1969. The Police Authorities have been requested to call for a copy of the judgement in this case. (ii) The latest position in regard to the departmental ac-

seeing whether we can proceed in this matter. I have already stated in the main answer that we are examining it further in all its implications.

of avoiding the short-landing claims of the Government of India in connection with the shipment of rice from Burma to India can, however, be proceeded against for the offence of attempting to cheat. In accordance with this advice, instructions were issued on 26-6-1967 to the Regional Director, (Food), Bombay to lodge a report with the Police in Bombay against the persons concerned. The Regional Director (Food), Bombay acted accordingly and registered the F.I.R. on 12-7-1967.

The police registered a case under Section 420 read

tion against the shipping company is being ascertained from the Ministry of Transport and Shipping and will be intimated on hearing from them.
[DPA U.O. dated 19-2-1969.]

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with Section 511 of the I.P.C., and started investigations which are still continuing. The accused person was arrested on 25-7-1967 and ordered to be released on bail till the 7th December, 1967. The bail period which was subsequently extended till the 29th January, 1968 has been further extended upto the 8th March, 1968.

As regards departmental action against the Company, it is proposed to deny the allocation of Government cargo to the

ships of this Company. However, Government have been advised that for this a show-cause notice will have to be served on the company but before this can be done it is necessary to wait for the judgment of the Calcutta High Court on the writ petition filed by the company against the banning order issued by the Iron and Steel Controller in May, 1966. In that case, the Court has issued an interim injunction in the face of which any action taken by the Government against the company is liable to expose the Government to the charge of contempt of

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Court. The hearing in that case was concluded in August, 1967 but the judgment has been reserved. Further progress in this case can be made only after the judgment has been delivered.

[Supp. statement No. IX laid on the Table on 1-3-1968.]

(MINISTRY OF HEALTH AND FAMILY PLANNING)

6. SQ. No. 43, dated the 23rd March, 1967—Supplementary Question by Shri S. C. Samanta.

Whether both the Committees one for the indigenous system and the other for homeopathy, recommended the establishment of a medical institute in the country; and whether this recommendation has been taken up and is being followed.

If by 'medical institute', the Hon. Member means a 'medical college to be run on the principles of Ayurveda and the systems included in it, it is being examined and will be implemented very soon by Govt.

(MINISTRY OF LAW)

Supreme Court Judgment on Fundamental Rights

7. S.Q. No. 27, dated the 21st March, 1967 by Shri Sezhiyan and others.

(a) Whether the attention of Government has been drawn to the Supreme Court Judgment on the Constitution (17th Amendment) Act, 1964 dealing with Fundamental Rights;

(b) whether Government have made an assessment of the implications arising out of this judgment; and

(c) if so, the reaction of Government thereto.

An extract from the note dated 20-8-68 received from DPA is reproduced below:

The Ministry of Law have informed that Shri Nath Pai's Bill regarding amendment of Article 366 is still under consideration by the Joint Committee of the Parliament. The Government do not propose to take any immediate action at present on the subject matter of the assurance till the report of the Joint Committee is made available and the Bill is considered by Parliament. Committee on Government Assurances may please be apprised of this position.

(MINISTRY OF WORKS, HOUSING & SUPPLY)

Delhi Master Plan

8. S.Q. No. 295, dated the 6th April, 1967 by Shri N. C. Chatterjee.

What is the progress made Part (a) of the Question.

the Master Plan for Delhi. A statement showing the progress made in the implementa-

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tion of the Master
Plan is being prepared and
will be laid on the Table
of the Sabha.

Satet ment showing pending assurances pertaining to the 2nd Session of Fourth Lok Sabha

Sl. No.	Date and Reference	Subject	Promise made	Remarks
1	2	3	4	5

(MINISTRY OF COMMERCE)

United Mills, Bombay

9. S. Q. No. 243 dated the 2nd June, 1967—Supplementary Question by Shri S. A. Dange.

(i) whether there were two inquiry reports about the functioning of the United Mills in Bombay City which employ about 20,000 workers; (ii) whether in the report a fraud of Rs. 96 lakhs was discovered; (iii) whether Govt. tried to recover that money from

The Minister said "I can assure the Hon. Member that now he has brought this to my attention, I shall have it looked into and every effort will be made to recover this money".

(iii) whether Govt. tried to recover that money from

the Directors and others who misappropriated that money; and

(iv) whether, if these efforts were not made, new efforts would be made to recover that money because of which the Mills had gone into losses.

New Bhopal Textile Mill

10. SQ. No. 243 dt. the 2nd June, 1967—Supplementary Question by Shri Kanwarlal Gupta.

why the provident Fund due to 2,000 labourers of the New Bhopal Textile Mills has not been paid.

Cotton imported for New Commercial Mills

11. USQ. No. 2675 dt. the 16th June, 1967 by Shri Sheopujan Shastri, and others.

(a) whether it is a fact that hundreds of bales of cotton were imported by Dhanrajmal Gobindram for New

(a) to (b) and (c)

The matter is being looked into.

An extract from the Note dated the 12th February, 1968 received from DPA is reproduced below:

The allegations about sales of Cotton by M/s. Dhanrajmal Gobindram are being investigated by the C.B.I. It will

Commercial Mills and delivered to Mafatal Group of Mills without any permit;

(b) whether cotton imported by the Khadi Mills through the same firm was similarly delivered to Century Mills of the Birla Group without the requisite permit; and

(c) if so, the actual quantities sold without permit to Mafatal and Birla Group Mills and the values involved.

Cottage Industries in Orissa.

12. USQ. No. 2771 dated the 16th June, 1967 by Shri Dhuleshwar Meena and others.

(a) whether any schemes have been formulated by Government to encourage the cottage industries in Orissa State during 1967-68; and
(b) if so, the details thereof.

be possible to say how far the allegations are well founded only after the C.B.I. have completed the investigations. The assurance could, therefore be implemented after the investigations have been completed. This position may kindly be brought to the notice of the Committee on Government Assurances.

An extract from the note dated the 15th July, 1968 received from the DPA is reproduced below:

The delay in the implementations of the assurance is due to the reason that material for fulfilment thereof had to be obtained from various organisations dealing with Cottage Industries—Khadi and Village Industries, Handicrafts, Coir, Handlooms etc. Information has already been received from

(a) to (b) The information is being collected and will be laid on the Table of the House in due course.

certain sources and from others it is still awaited. They are being requested to expedite the same. It is, however, expected that the assurance would be implemented in about a month or two, though efforts are being made to finalise it earlier.

Textile Industry

13. USQ No 4855 dated the 7th July, 1967 by Shri Baburao Patel.

- (a) the reasons why the textile industry of India which was once a very flourishing industry, is in a precarious condition today;
- (b) the amount of foreign exchange earned by our textile industry during the last two years, country wise;
- (c) the reasons why Government are not able to control the constantly rising cotton prices which today are higher than the ceiling prices;

- (a) to (e). the amount of foreign exchange earned by the cotton textile exports country-wise during the years 1965 and 1966 is being collected and will be laid on the Table of the House.

(d) the steps Government propose to take in the near future to save the textile industry from being completely crushed out of existence; and

(e) the number and names of textile mills taken over by Government for management on one ground or the other during the year 1966-67.

14. USQ No. 5661 dated the 14th July, 1967 by Shri Narendra Singh Mahida.

(a) whether any schemes have been formulated by Government to encourage the cottage industries in Gujarat Stated during 1967-68, and

(b) if so, the details thereof.

(a) to (b) Information is being collected and will be laid on the Table of the House in due course.

An extract from the note dated the 27th Sep., 1968 received from the DPA is reproduced below.

The present position with regard to its implementation is that necessary material which had to be obtained from various organisations concerned with Cottage industries viz. Khadi and Village Industries, Handicrafts, Coir, Handloom etc. has since been received from the sources concerned, but in case of village industries the Khadi Commission has again been addressed in

15. USQ No. 5680 dt. the 14th July, 1967 by Shri D.R. Parmar.

What are the details of the scheme formulated by Government to encourage the cottage industries in Gujarat State during 1966-67 and 1967-68.

Information is being collected and will be laid on the Table of the House in due course.

16. USQ No. 7125 dt. the 28th July, 1967 by Shri D.S. Patil and others.

(a) whether any schemes have been formulated by Government to encourage the Cottage industries in Maharashtra and Bihar States during 1967-68 ; and

(a) to (b)
Information is being collected and will be laid on the Table of the House

order to get more up-to-date information in respect of disbursements by it to Gujarat State. The collection of this part of the information is likely to take a little more time. It is hoped that it would be possible to implement the assurance in the ensuing Session. The Committee on Government Assurances may kindly be apprised of the position.

An extract from the note dated the 16th July, 1968 from the DPA is reproduced below :
Delay in the implementation of the assurance is due to the fact that material for fulfilment thereof had to

(b) if so, the details thereof.

be obtained from various organisations concerned with : Cottage Industries viz Khadi and Village Industries, Handicrafts, Coir Handlooms etc. Information has since been received from some organisations but from others the required information is still due. These organisations are being requested to expedite the reply. It is expected that the assurance given would be implemented within a month or two though efforts are being made to finalise it earlier.

Foreign Companies remaining tea, Coffee and rubber plantations

17. USQ. No. 8875 dt. (a) what is the number of (a) to (d). the information the 11th August, foreign companies that is being collected and will 1967 by Shri Shiva are running tea, coffee be laid on the Table of Chandra Jha. and rubber plantations; the House.

(b) the total acreage of the plantations under their control and the percentage of this acreage to the total acreage under such plantations;

- (c) the amount of profit made by them per annum before and after taxation; and
- (d) how much of that profit they remit out of India and how much they plough back in their plantation enterprise.

(DEPARTMENT OF COMMUNICATIONS)

Arrears against Ministers and Officers

18. US.Q. No. 162 dated the 24th May, 1967 by Shri Madhu Limaye, Dr. Ram Manohar Lohia, Shri S.M. Benerjee and Shri George Fernandes.
- Referring to the reply given to S.Q. No. 587 on the 30th November, 1966 and asking:
- (a) how much of the total arrears of Rs. 2.30 crores outstanding against the names of the Ministers and Officers of the Central Government for the period ending 30th November 1965, have since been recovered;
- (a), (b) and (c). Information on the amount of arrears outstanding against Ministers and Officers of Central Government as now asked for is not readily available. The data is being collected and will be placed on the Table of the House in due course.

- (b) the amount of the new arrears that has accumulated since that date so far; and
- (c) the details of the arrears of each Central Minister and Officer at the Secretaries level.

(MINISTRY OF DEFENCE)

INDIAN EMBASSY IN PEKING

19. 19-6-1967

Calling attention to matter of urgent Public Importance siege of Indian Embassy in Peking and Serious Deterioration in India-China Relations. The Minister promised to furnish the names of countries which were helpful and friendly in tackling the problem.

MANUFACTURE OF TRANSISTORS

20. U.S.Q.No. 2864 dated the 19th June, 1967 by Shri Baburao Patel.

- (a) what is the number of Companies which manufacture transistor radios in India and the places where they are located;
- (b) the number of sets manufactured by each unit in 1966-67;
- (c) the amount of foreign exchange released to these units for 1966-67, promised later.

exchange allowed to these manufacturers for importing spare parts during the year 1966-67.

(d) to (g). Information promised later.

(d) the probable loss incurred by small industries in the manufacture of cheap transistor sets owing to the non-availability of raw material;

(e) the reasons for granting 'Essentiality Certificates to these manufacturers when raw materials could not be made available;

(f) whether it is a fact that quite a few manufacturers were buying the essential components of transistor sets in the black market at exorbitant rates to get their units working somehow; and

(g) the steps taken by Government to end this transistor scandal.

Attention Towards Service Personnel

21. USQ. No. 3651 dated the 26th June, 1967 by Shri Narendra Singh Mahida.

- (a) whether it is a fact that various State administrations are not paying as much attention towards the needs of the service personnel as was done during the Indo-Pakistan conflict;
- (b) whether facilities for Jawans like the allotment of land for housing and agricultural purposes are quickly granted;
- (c) if not, the reasons therefore;
- (d) whether a scholarship to the son of the late Major Shaftan Singh 'the hero of Chushul' was promised by the Chief Minister of Rajasthan; and
- (e) if so, whether it is a fact that the Director of Education, Rajasthan

(d) and (e). The Government of Rajasthan has been advised to furnish the required information, it will be laid on the Table of the House, when received.

Government rejected his application and the Major's son had to discontinue his studies.

Uniforms to N.C.C. and Territorial Army

The information is being collected and will be laid on the Table of the House in due course.

What is the amount spent by Government in providing uniforms to the N.C.C. and the Territorial Army separately during the last five years; year-wise.

22. USQ. No. 8161 dated the 7th August, 1967 by Shri Sequeira.

(MINISTRY OF EDUCATION)

(a), (b) and (c). The requisite information is being collected from the Delhi Administration and will be laid on the Table of the Sabha as soon as possible.

Whether Government have taken any decision on the "neighbourhood schools system" in Delhi under which it is proposed that the students of particular locality will be admitted in schools of that locality only and not elsewhere;

23. USQ. No. 4589, dated the 5th July, 1967 by Shri Yaina Datt Shrama, Shri Srinchand Goel.

(b) if so, when it will be implemented; and

(c) if not, the reasons there-
for.

24. USQ. No. 4553, dated the 5th July, 1967 by Shri Dhuleshwar Meena and others.

(a) and (b). The matter is still under consideration of Government.

(a) whether Government have since considered the proposal to enact legislation to check the steady depletion of archaeological treasures in India; and

(b) if so, the details there-
of.

(MINISTRY OF EXTERNAL AFFAIRS)

25. SQ. No. 279, dated the 5th June, 1967 by Shri George Fernandes and others.

(a) what is the number of international and world bodies, associations, organisations and committees of which India is a member;

(b) and (c). Information is being collected and will be placed on the Table of the House in due course.

An extract from the note dated 16-7-68 from DPA is reproduced below:

Lok Sabha Secretariat may kindly refer to the assurance contained in the above referred question. The requisite information is still awaited from one

- (b) the annual subscription paid by India to each of these organisations and the currency in which it is paid; and
- (c) the rise in the amount to be paid as subscription consequent upon devaluation.

of the sources viz. the Ministry of Defence. We hope to implement this assurance shortly. The Ministry of Defence have been reminded in this matter. The Committee on Government Assurances may kindly be informed of the position.

(MINISTRY OF EXTERNAL AFFAIRS)

26. USQ. No. 5146, dated the 10th July, 1967 by Shri George Fernandes, and others.
- (a) whether Government had made a written request to the U.N. Secretary-General to airlift the Indian troops in the Gaza strip after the U.N.E.F. was officially withdrawn at the instance of U.A.R;
- (a) to (e). Information is being obtained.

- (b) if so, when the request was made and what was the reply from the U.N. Secretary-General;
- (c) whether Government had offered to airlift the Indian troops at its own cost;
- (d) if not, the reasons therefor; and
- (e) who paid for the final airlifting of the Indian troops to India and the cost thereof.
27. SQ. No. 1172, dated the 17th, July, 1967 Supplementary Question by Shri S.M. Banerjee. The Minister promised: Consideration of the Question whether the draft treaty could be placed before the House, before it is signed.

(MINISTRY OF FINANCE)

Refund of Income tax

28. USQ. No. 6208, dated the 20th July, 1967 by Shri Brahma-nandji and others. Referring to the reply given to USQ No. 276 on the 25th May, 1967 and Asking:

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(a) whether cases pending for the refund of taxes with the Income-Tax Department have since been finalised and;

(b) if so, the details thereof. (b) the information in respect of the remaining 11 charges, is being collected and will be laid on the Table of the House.

(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION)

Conference on Food Policy

29. S.Q. No. 151, dated the 30th May, 1967. Chief Ministers' and Food Ministers' Conference on Food Policy. During supplementary, the Minister promised to circulate a report from the Food & Agriculture Ministry showing action taken to avoid wastage of food-grains.

(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION)

Misuse of Public Money in Forest Education Directorate

30. SQ. No. 762, dated the 27th June, 1967 by Shri Vasudevan Nair.
- (a) Whether Government's attention has been drawn to a report published in the 'Northern Post' of Dehra Dun dated the 22nd May, 1967 in which several instances of misuse of public money/by the Forest Education Directorate such as payment to firms unconnected with supplies, favouring pet firms in placing orders for equipment, placing orders in excess of actual requirements and payment in advance of the delivery of goods etc. have been mentioned; and
- (b) the matter is being inquired into by the Central Bureau of Investigation.
- (b) if so, the action taken in the matter.
- (Technical/Non-Technical Posts created in the Ministry)
31. USQ. No. 5206, dated the 11th July, 1967 by Shri Ram Chandra
- (a) what is the number of (a), (b) and (c). Information is being collected and will be laid on the Table of the technical and non-technical

1	2	3	4	5
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ran and Shri Ramji Ram.

posts created in the Ministry of Food and Agriculture during the last five years;

Sabha.

(b) the number of posts reserved for Scheduled Castes and Scheduled Tribes category-wise; and

(c) the steps being taken to fill up the reserved posts.

(Prices of articles in Super Bazar)

32. SQ No. 1202, dated the 18th July, 1967 Supplementary Questions by Shri M. A. Khan and Shri Ramavtar Shastri.

Asking whether Government is aware that the prices of articles and specially of vegetables and fruits are comparatively higher in Super Bazar than the common market and whether the Government would bring down the prices of Super Bazar.

The Minister promised to look into this matter.

(MINISTRY OF HEALTH AND FAMILY PLANNING)

Expenditure on Family Planning Programme.

33. USQ. No. 3364, dated the 22nd June, 1967 by Shri Dhuleshwar Meena and others.
- What is the expenditure incurred on Family Planning Programme from December, 1966 upto the end of May, 1967.
- Information is being collected and will be laid on the Table of the Sabha, as soon as possible.

(MINISTRY OF HOME AFFAIRS)

Calcutta Disturbances.

34. USQ. No. 114, dated the 24th May, 1967 by Shri Indrajit Gupta and others.
- (a) whether Government have held any independent inquiry into the Calcutta disturbances on the 29th March, last;
- (b) whether the allegations that U.S. made teargas shells were used by persons other than the Police have been investigated; and
- (c) if so, the findings thereof.
- An extract from the note dated the 24-5-68 received from the D.P.A. is reproduced below.
- The position with regard to implementation of this assurance is that the Commission of Inquiry appointed by the State Govt. to inquire into the disturbances in Calcutta on the 29th March, 1967, has not yet completed its inquiry. For the time being the State Govt. has extended the life of the Commission upto the 31st

July, 1968. It is, however not certain that the Commission will be able to submit its report by that date. In any case the implementation of the assurance will become possible only after the State Govt. has considered and taken its decision on the report after it has been submitted by the Inquiry Commission. The whole process is likely to take quite some time. The circumstances leading to the delay may kindly be brought to the notice of the Committee on Govt. Assurances

Action taken on Report of House Collapse in Delhi.

PAPERS LAID ON THE TABLE—Report of Commission of Inquiry re. Collapse of three houses in Delhi. Information in regard to the action taken on the Commission's report promised later.

35. 12-7-1967.

(MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS)

Firms of Birlas and Tatas

36. USQ. No. 3390 dated the 23rd June, 1967 by Shri Shiva Chandra Jha.
- (a) what is the number of firms belonging to the Groups of Birlas and Tatas:
- (b) the commodities which they produce ;
- (c) the total profits Birlas and Tatas make annually ;
- (d) the amount of taxes paid by the mannually ; and
- (e) their total assets at the beginning of the First Plan and what are these at present.
- (c), (d) & (e) Information promised later.

Location of Industries in Punjab

37. USQ. No. 508 dated the 23rd June, 1967 by Shri Yajna Datt Sharma.
- (a) Whether it is a fact that the Punjab Government have approached the Centre for locating some Industries in Punjab;
- (b) if so, what are the industries suggested by the State Government ; and
- (a) to (c). The requisite information is being collected and will be laid on the Table of the House in due course.

(c) the reaction of the Central Government thereto.

Allocation of Tyres and Tubes to States

38. USQ. No. 845 dated the 30th June, 1967 Supplementary question by Shri Chintamani Panigrahi.
- How the tyres and tubes allotted to different States are sold ; whether Government got reports from different States on this and also whether they are being sold at higher or black market prices in those States.
- The Minister proposed to give information.

Industries set up with Central Assistance

39. USQ. No. 5702 dated the 14th July, 1967 by Shri Ram Singh Ayarwal and Shri Hukam Chand Kachwadi.
- (a) What is the number of industries set up in the various States of the country during 1966-67 with the financial assistance of the Central Government ;
- (b) the total financial assistance provided to them during 1966-67; and
- (c) the number of such units run by State Governments.
- (a), (b) and (c) The information is being collected and will be laid on the Table of the House in due course.

Industries in U.P.

40. USQ. No. 5796 dated the 14th July, 1967 by Shri Sarjoo Pandey.
- (a) the number of industries proposed to be set up in Uttar Pradesh during 1967-68 and the nature thereof; and
- (b) the financial aid proposed to be given to Uttar Pradesh for this purpose during the said period.

(b) the financial aid proposed to be given to Uttar Pradesh for this purpose during the said period.

Pumping Sets for Drought Areas

41. SQ. No. 1441 dated the 28th July, 1967 Supplementary Question by Shri Sarjoo Pandey.
- Whether the charges for pumping sets being made in the drought affected areas would be stopped.
- Necessary action promised.

Jalabree Textile Industry

42. SQ. No. 1424 dated the 28th July, 1967 by Shri N. K. P. Salve and others.
- (a) whether the Jaishree Textiles industry is a Birla Group concern;
- (b) whether the said industry was given an industrial licence for the manufacture of fire-fighting hoses for full capacity as was fixed by the Planning Commission;
- (a) to (b). The information is being collected and will be laid on the Table of the House.

(c) if so, what was the said capacity ;

(d) whether the said industry took licences for the import of flax from Textile Commissioner and also from the Supply Wing of the Ministry of Defence for the manufacture of said hose-pipes;

(e) if so, the quantity of flax permitted to be imported on each licence and the quantity of fire-fighting hoses that could be manufactured from the flax imported ; and

(f) the total quantity of fire-fighting hoses actually manufactured.

New Industrial Units in Gujarat

43. USQ. No. 7104 dated the 29th July, 1967
- | | |
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| (a) the names of the new industrial units established | (a) and (b). The information is being collected and will be |
|---|---|

by Shri Narendra
Singh Mahida.

laid on the Table of the
House.

in Gujarat State during
1966-67 and the progress
made so far ; and

(b) the total amount sanctioned
by Government during the
same period.

Licences to foreign companies

44. USQ. No. 8033, dated
the 4th August, 1967
by Shri M. Megha-
chandra.

(a), (b) and (c). The re-
quired information is
being collected and will be
laid on the Table of the
House.

An extract from the note
dated the 25th June, 1968
received from D.P.A. is re-
produced below :

The material for fulfilling the
assurance was called for from
the various Ministries and
Departments of the Govern-
ment of India. The re-
quired material has not how-
ever been received as yet
from a few Departments
who have been reminded
demi-officially in the matter.
As soon as the material is
received from the defaulting
Departments, the assurance
will be fulfilled.

(b) whether it is also a fact
that many such foreign com-
panies including Glaxo and
Tri Sure India (Pvt.) Ltd.
Bombay have violated the
undertaking; and

(c) if so, the action Govern-
ment propose to take to
compel those Companies to
honour their commitments.

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(MINISTRY OF LAW)**Participation of Govt. Employees in General Elections in Bihar**

45. SQ. No. 901, dated the 4th July, 1967 by Shri Bibhuti Mishra and Shri K.N. Tiwary. whether it is a fact that the Gazetted and Non-Gazetted employees of Bihar Government actively participated in the last General Elections. The information is being collected from the State Government concerned.

General Elections

46. SQ. No. 1655, dated the 8th August, 1967 by Shri Kanwar Lal Gupta. (a) whether Government have received any complaint to the effect that the Government employees worked for certain parties and candidates in the last General Elections;
- (b) whether Government have also received some complaints to the effect that certain Ministers had misused Government machinery and their office for election purposes;

(c) if so, the action taken by Government on the said complaints.

(c) The information is being compiled and will be laid on the Table of the House. in due course.

(MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION)

Wage Board on Coal Industry

47. USQ. No. 2420, dated the 14 June, 1967 by Shri Inder J. Malhotra.

- (a) what are the salient features of the recommendations made by the Wage Board on Coal Industry;
- (b) whether the recommendations are unanimous and if not, what are the different view points;
- (c) the steps taken to reconcile the differences; and
- (d) whether a copy of the report of the Wage Board will be laid on the Table.

(d) Copies will be placed in the Parliament Library as soon as the Government's decisions on the report have been taken.

(MINISTRY OF PETROLEUM AND CHEMICALS)

Compensation for losses Bechels Company

48. S.Q. No. 819, dated the 29th June, 1967—

Whether Government of India have asked for any into by the Central Vigilan-

An extract from the note dated 6th July, 1968 received from

Supplementary Question by Shri (Dr.) Ranen Sen.

compensation for the losses incurred by Bechtels Company which have terminated their partnership from Messrs. Engineers India Ltd.

ce Commissioner and as soon as his report is available, the House will be informed of the steps to be taken.

D. P. A. is reproduced below :—

The undersigned is directed to state that it has not been possible to implement the above cited assurance within the prescribed period as the report of the Central Vigilance Commissioner has not yet been received.

It is requested that the Committee on Government Assurances may kindly be apprised of the position.

Fertilizer Plants in India

49. USQ No. 4057 dated the 29th June, 1967 by Shri Nathu Ram Ahirwar.
- (a) What is the number of fertilizer plants functioning in India; Date of fulfilment : 12-6-1968
- (b) the names of the countries with whose collaboration these plants have been set up; and

(c) the amount being spent on the functioning of these plants annually.

(c) The information is being collected and will be laid on the Table of the House in due course.

(c) Rs. 4845.21 lakhs was spent in 1965-66 on the functioning of the plants (except four from whom no information has been received).

The rest of the information will be laid when it is received.

Fertilizer Plants

50. SQ No. 1559 dated the 3rd August, 1967—
Supplementary Question by Shri Lobo Prabhu.

what arrangements have been made to provide power and coking coal to the fertilizer plants in the country, the shortage of which has been responsible for the failure to utilize full capacity of the plants.

The Minister promised to place on the Table of the House a detailed statement plant by plant.

(MINISTRY OF

51. USQ No. 4277, dated the 30th June, 1967 by Shri Arijun Singh Bhadoria and Shri Molahu Prasad.

(a) whether it is a fact that the Apprentices recruited from the open market were provided free messing against the departmental rules in the North-Eastern Railway Training School, Muzaffarpur from October, 1961 to December, 1965 resulting in expenditure of Rs. 22,397.77 P.; and

RAILWAYS)

(a) and (b). The entire question of over payment involved and fixation of responsibility is under consideration.

(b) if so, the names of the officer held responsible for the lapse and the action taken against him?

52. USQ No. 4906, dt. the 7th July, 1967 by Shri Madhu Limaye and others.

(a) whether the Commissioner of Railway Safety has submitted his final report on the Luckeesarai Railway accident of the 24th October, 1966 ;

(c) the Minister promised to lay the final report of the Commissioner of Railway Safety on the Table of the House when it is received.

An extract from the note dated the 12th July, 1968 received from D. P. A. is reproduced below :

The Commissioner of Railway Safety who functions under the administrative control of the Ministry of Tourism and Civil Aviation, has not yet submitted his final report on Luckeesarai accident of 24-10-66. The fulfilment of the above assurance will have to pend till the enquiry report is finalised.

The Commissioner of Railway Safety and also the Ministry of Tourism and Civil Aviation are again being reminded to expedite finalisation of the enquiry report. It is not

possible to say precisely the time that the finalisation of the report is likely to take.

(DEPARTMENT OF SOCIAL WELFARE)

53. S.Q. No. 362, dt. 8th June, 1967—Supplementary Question by Shri Humayun Kabir.

whether the Government have any scheme for reducing the quantum of reservation (for Scheduled Castes and Scheduled Tribes in the State and Central Legislatures) by stages so that it is not withdrawn all at once but spread over a number of years.

The Minister stated "As my colleague pointed out, the Government has taken no view on the matter just now. And, as he has just pointed out on the previous occasion, a view was taken only one year before the elections. It remains to be seen when this view will be taken by Government. I shall look into the suggestion that the Hon. Member has made."

Report of Commissioner of S. C. & S. T.

54. S.Q. No. 3953 dt. the 29th June, 1967 by Shri Siddayya.

(a) whether it is a fact that only few of the several recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes made in his report for the year 1963-64 have been implemented by the Government of Mysore ;

(a), (b) and (c). Information is being collected and will be placed on the Table of the House.

An extract from the note dt. 30th April, 1968 received from D. P. A. is reproduced below :

It will not be possible to implement these assurances for some time more as material is yet awaited from the Government of Mysore, who

(b) if so, how many have been implemented till the 31st March, 67, and how many are pending ; and

(c) whether a statement of action taken or proposed to be taken by the Mysore Government to implement the recommendations will be laid on the Table.

Condition of Service of Scaengers

55. SQ. No. 1112 dated Conditions of Service of Scaengers. the 13th July, 1967.

The Speaker desired that the statements indicating the response of State Governments in the matter of service conditions of scaengers should be laid on the Table of the House.

An extract from the note dated the 16th July, 1968 received from D. P. A. is reproduced below :

All the State and U.T. Governments were requested as early as on 11-8-1967 to furnish the requisite information for fulfilling the assurance in question. Telegraphic reminders have also been issued to the defaulting States.

Final replies have so far been received from Andhra Pradesh, Gujarat, Maharashtra, Madras, Uttar Pradesh, Orissa, West Bengal, Tripura, Nagaland, A & N Islands, Dadra and Nagar Haveli, Delhi, Goa, Daman & Diu, Laccadive, Pondicherry and Tripura.

The required information is being collected by the State Governments from the Municipal Bodies etc. also. The defaulting State Governments/Union Territory Administrations are again being reminded telegraphically to expedite the submission of the information.

Report of Commissioner of S.C. & S. T.

(a) Whether it is a fact that (a), (b) & (c) The information of several recruitments is being collected and a statement will be laid on the Table.

56. USQ. No. 6162 dated the 20th July, 1967 by Shri Siddayya.

and Scheduled Tribes in his Report for the year 1962-63, very few recruitments have been implemented by the Government of Mysore.

(b) if so, how many of them have been implemented upto 31st March, 1967 and how many are pending; and

(c) whether Government propose to lay on the Table a statement showing action taken or proposed to be taken by the Mysore Government to implement these recommendations.

(MINISTRY OF STEEL, MINES & METALS)

Flourite Mineral in Durgapur Area

57. USQ. No. 5772, dated the 14th July, 1967 by Shri Onkar Lal Berwa.

(a) Whether it is a fact that no satisfactory progress has been made so far in regard to the scheme formulated many years ago for mining flourite mineral in Mandav Pal area of Durgapur ;

(b) if so, whether it is due to lack of finances; and

(c) whether it is also a fact that the implementation of

(a), (b) and (c) The required information is being collected and will be laid on the Table of the House.

this scheme would provide employment opportunities to Adivasis.

(MINISTRY OF WORKS, HOUSING AND SUPPLY)

Road Rollers

58. SQ. No. 1706 dated Supply orders for Road Rollers.
the 10th August; 1967

During the Supplementaries the Ministers promised that after the investigation in connection with the supply orders placed by Director General, Supplies and Disposals on M/s United Province Commercial Corp. (P) Ltd., Calcutta, is completed suitable action will be taken and the result made known to the House.

An extract from the note dated the 31st Oct. 1968 received from the D. P. A. is reproduced below :

The Central Bureau of investigation who are conducting a detailed investigation into the case have not yet filed a chargesheet in the court. It has, therefore, not been possible to implement the assurance within the time limit. The Central Bureau of investigation have been requested to expedite matters and as soon as the same is filed in the Court, a copy of the charge sheet will be placed on the Table of the House in fulfilment of the assurance.

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The Committee on Government Assurances may kindly be apprised of the position.

Statements showing pending assurance pertaining to the Third Session of Fourth Lok Sabha

S. No.	Date of Reference	Subject	Promise made	Remarks
1.	2	3	4	5
MINISTRY OF COMMERCE				
59.	USQ. No. 3677 dated the 8th December, 1967 by Shri Shashi Bhushan Bajpai.	(a) Whether Government's attention had been drawn to the order issued recently by the Government of Ceylon to the Customs authorities there directing them to confiscate all sarapes reaching there from India;	(a) to (c) The information is being collected and will be laid on the Table of the House as soon as possible.	
		(b) If so, Government's reaction in this regard;		
		(c) The object of the Ceylon Government for the issue of such orders.		
60.	USQ. No. 4430 dt. the 15th December, 1967 by Shri DeoRao Patil	(a) the number and the location of cloth mills in Maharashtra and the number of perma-	(a) to (c). The statement given in reply, <i>inter-alia</i> stated;	Partially implemented; Two statements formation in

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respect of 31 mills will be laid on the Table of the House, later.

containing the information in respect of 64 mills were only laid.

(i) information regarding location of the various mills and the number of permanent and temporary workers is being collected and will be laid on the Table of the House as soon as practicable.

Information regarding mills showing loss is being collected and will be laid on the Table of the House.

ment and temporary workers engaged therein ;

(b) the details in regard to those mills showing loss at the end of the year and the number of those mills lying closed at present; and

(c) The action taken by Government to help these mills.

(DEPARTMENT OF COMMUNICATIONS)

(a) to (c) The information is not readily available. The same is, however, being collected and will be placed on the Table of the Sabha.

(a) whether it is a fact that the bills in respect of installing Telephone connections during the last General Election in Delhi are still awaiting payment by the political parties concerned ;

(b) if so, the party-wise figure of the amount outstanding; and

(c) the measures proposed to be adopted by Government for realising the outstanding amount.

61. U.S.Q. No. 2144, dt. the 28th November, 1967 by Shri Onkar Lal Berwa.

62. USQ. No. 2171 dated the 28th November, 1967 by Shri Hem Raj.
- (a) whether it is a fact that postal stationery viz inland letters, envelopes etc. is not available in the post offices in Punjab Circle ;
- (b) if so, the reasons therefor; and
- (c) the annual requirements and the number that is printed.
- (e) t, (c). The information is being collected and will be laid on the Table of Lok Sabha.
63. USQ. 3016, dated the 5th December, 1967 by Shri Hukam Chand Kachwai.
- (a) the number of trunk calls booked from Jammu and Kashmir circle for foreign countries during the period from 1st January to 30th November, 1967 and
- (b) whether State Government have made the payment of the trunk call bills and if not, the amount still remaining unpaid.
- (a) and (b) The information is being collected and will be placed on the Table of the Sabha soon.
64. USQ. No. 5007 dated the 20th December, 1967 by Shri Mrityunjay Prasad.
- (a) the names of places in Delhi and outside Delhi where Government have constructed or helped the
- (a) to (d). Information is being collected and will be laid on the Table of Sabha.

(MINISTRY OF EDUCATION)

States to construct the memorials of the National Leaders ;

(b) the amount incurred so far on the construction of the memorials at Rajghat, Shantivana, Teen Murti Bhawan, Vijay Ghat, Buddha Ghat and Ravindra Bhawan;

(c) the amount still to be incurred for completing construction plan of each one of them; and

(d) the amount incurred annually on their maintenance and repairs.

(a) the names of places in Delhi and outside Delhi where Government have constructed or helped the construction of the memorials of the late Pandit Moti Lal Nehru, Pandit Madan Mohan Malviya,

65. USQ. No. 5008, dated the 20th December, 1967 by Shri Mrityunjay Prasad.

(a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Lala Lajpat Rai, Lokmanya Tilak, Dr. Rajendra Prasad, Netaji Subha Chandra Bose, Deshbandhu Chittaranjan Das, Shrimati Sarojini Naidu, Shri Dadabhai Nauroji etc. ; and

- (b) Whether any schemes to construct or to help the construction of the memorials of the aforesaid National leader are under consideration or have been approved.

(**MINISTRY OF EXTERNAL AFFAIRS**)

66. USQ. No. 1003 dated the 20th November, 1967 by Shri G. C. Dixit.

- (a) whether any communications at diplomatic level were exchanged with the Government of People's Republic of China after the termination of the last Session of Parliament ; and

- (b) if so, the details thereof.

(b) In accordance with the practice these will be laid on the Table of the House.

67. USQ. No. 1991, dated the 27th November, 1967 by Shri M. L. Sondhi.

- (a) the number of various State and Central Government employees who have been selected to serve in the various agencies of the

As extract from the Note dated the 4th October, 1968 received from the DPA is reproduced below :—
Some information has been

United Nations Organisations during the last two years ;

(b) the number of employees at present working in each, of the U. N. Offices and the terms of appointment in each case; and

(c) whether there are cases where employees have been sent more than once to U.N. jobs and if so, the reasons there for.

collected, and the remaining information is under collection. One or two Ministries/Departments who do not have all the particulars are obtaining them from the concerned U.N. Specialised Agencies. They have been reminded in the matter. It is proposed to have all the figures finally checked with the Indian Missions in New York, Geneva and Bangkok where most of the U.N. bodies have their headquarters. All this is likely to take a considerable time and the final statement is expected to be ready some time during the next session. This is for the information of the Committee on Government Assurances.

68. USQ. No. 2004, dated the 27th November, 1967 by Shri Ram Charan.
- (a) whether it is a fact that the Government of India participated in 114 International Conferences, Congresses and Symposiums, etc. in 1966; and

(b) if so, the total expenditure incurred on this account with break-up of expenditure in rupee currency and foreign exchange.

69. USQ. No. 2005, dated the 27th November, 1967 by Shri Ram Charan.

(a) Whether it is a fact that India, is represented as a Member on several International Organisations at present;

(b) if so, how many of the Indian representative in such international Organisations belong to the Scheduled Castes and Scheduled Tribes; and

(c) the total annual expenditure incurred by Government on them.

(MINISTRY OF FINANCE)

70. SQ. No. 98 dated the 16th November 1967 by Shri Indrajit Gupta and others.

(a) whether special officer deputed to study the question of social control of banks has submitted his report;

(b) If so, the main recommendations contained in the report; and

(b) The information is being collected and will be laid on the Table of the House.

(a) Yes.

(b) and (c). The information is being collected and will be laid on the Table of the House.

- (c) the decision taken by Government thereon. (c) Concrete proposals in this regard will be placed soon before Parliament.

(MINISTRY OF FINANCE)

Chit Fund Schemes

71. SQ. No. 376 dated the 30th November, 1967 by Shri Ram Kishan Gupta.

(a) whether Government have considered the suggestions of the Central Bureau of Investigation regarding enactment of a Central law to control and regulate the functioning of the Chit Fund Schemes in the country; and

(b) if so, the result thereof.

(a) and (b). The suggestions of the Central Bureau of Investigation are still under examination.

The Committee considered the request of Government for dropping the assurance given by the Minister of State in the Ministry of Finance in a Starred Question No. 376 by Shri Ram Kishan Gupta regarding Chit Fund schemes on the 30th November, 1967 and were not convinced with the reasons advanced by Government for non-implementation of the assurance within reasonable time and decided that the assurance should be kept pending and its implementation by Government watched.

[Min. (CGA) (4LS) dt. 16-1-69
para. 12.]

**(MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT
AND COOPERATION)**

72. USQ No. 401, dated the 14th November, 1967 by Shri M. Meghachandra.
- (a) the number of acres of land at Lamphel Pat, Manipur cultivated this year ;
- (b) the amount spent by the Agricultural Department, Manipur for cultivating the said portion of the land ;
- (c) the number of persons employed on the cultivation of the said land ;
- (d) whether it is a fact that vast areas of the said land were left uncultivated this year because of Government's policy of net allowing individuals to cultivate the land; and
- (e) if so, the number of acres left uncultivated.

**(MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN
DEVELOPMENT)**

73. USQ No. 892 dated the 16th November, 1967 by Shri Yashpal Singh
- (a) whether Government are contemplating to bring forward a bill to regulate the
- (b) A committee has been appointed to examine the details of legislation

for setting up a Central Council of Indian Systems of Medicine including Homoeopathy. A bill will be introduced as soon as the preparatory work is completed.

conditions for practising Homoeopathy ; and

(b) if so, when it will be introduced.

(MINISTRY OF HOME AFFAIRS)

74. USQ. No. 488. dated the 15th November, 1967 by Shri Parthasarathy and Shri Devan Sen.

(a) whether it is a fact that the Union Government are formulating a policy for tightening up the procedure for screening candidates for recruitment to the Central Government Services;

(b) if so, whether Government propose to debar those who have indulged in anti-national and subversive activities and also caused disruption of communal harmony ;

(c) whether State Governments have been consulted in the matter ; and

- (d) if so, their reaction.
- (d) The reaction of State Governments in this regard is awaited.
- (a) to (e). The information is being collected and will be laid on the Table of the House in due course.
75. U.S.Q. No. 1283 dated the 22nd November, 1967 by Shri Mo-hamed Imam and others.
- (a) for the number and names of the Central Ministers who visited foreign countries during the months of August, September and October 1967 ;
- (b) the names of countries they visited and the purpose of their visit ;
- (c) the total expenditure incurred as a result of these tours ;
- (d) whether they have submitted any reports to the Prime Minister about their activities abroad ; and
- (e) if so, whether Government propose to lay a copy each of these reports on the Table of the House
- (a) the number and names of Union Cabinet Ministers who went abroad, then names of countries each of them visited, from 1st
76. Unstarred Question No. 1381, dated the 22nd November, 1967 by Shri Baburao Patel and others.
- (a) to (e). The information is being collected and will be laid on the Table of the House.

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March 1967 to 31st October, 1967, and the foreign exchange required by each and the amount spent in air fares and other expenses for each;

(b) The names of the Secretaries who travelled with each of these Ministers and the nature and amount of their expenses including air fare, foreign exchange etc;

(c) the names of relatives of each of these Ministers who accompanied the Ministers and their relationship and particulars of the foreign exchange and other expenses allowed to them;

(d) the exact grounds on which 'P' form was allowed to these relatives of the Ministers for going abroad; and

(e) the exact nature of work done by each Minister abroad and the nature and amount of immediate benefit of the same to our country.

77. USQ No. 1395, dated the 22nd November, 1967 by Shri Hukam Chand Kachiwai.
- (a) the names of places in India visited by each Union Minister since March, 1967, and
 (b) the amount of expenditure incurred on the visits of each of them, separately.
78. USQ No. 2228, dated the 29th November, 1967 by Shri J. N. Hazarika.
- (a) Whether any foreign exchange has been spent on account of the Central Ministers visiting foreign countries reciprocally; and
 (b) if so, the exchange spent, country-wise.
79. USQ No. 2230, dated the 29th November, 1967 by Shri Bibhuti Mishra, and others.
- Asking for: the loss incurred by Government due to the suspension of Railways services, closure of Port Offices, suspension of Air Services and closure of other Central Government Offices on account of Bengal Bird on the 24th August, 1967.
- Information from other offices of the Government of India is being collected and will be laid on the Table of the House.
80. USQ No. 5135, dated the 20th December, 1967 by Shri Ram Avatar Shastri.
- (a) whether attention of Government has been drawn to the news items appearing in 'Inqilab' an Urdu daily published from Bombay, that the number of communal riots which have taken place after Nehru-Liaqat
- (a) and (b). The information is being collected and will be laid on the Table of the House in due course.
- (a) and (b). The information is being collected and will be laid on the Table of the House.
- (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

agreement in 195C is 670 ;
and

(b) if so, the details thereof
and the number of persons
killed in the riots.

C.I.A. Affairs

81. SQ. No. 787, dated the 20th December, 1967—Supplementary by Shri Kameshwar Singh.

Drawing the attention to the following news-item appearing in Patriot dated 20-12-67.

“New York December, 19-A sharp division of opinion has been reported among members of a white House Panel over a plan to finance publicly those organisations once secretly supported by the Central Intelligence Agency.”

And asking what would be the policy of Government of India if U.S. Government propose to finance all those Organisations in India which

The Minister stated :
“As far as the first part of the question is concerned, I have not seen that report. I will certainly look into what exactly it conveys. I will have to see that first.”

The Ministry of Home Affairs have represented that the nature of the subject of the assurance makes any candid inquiries impossible, Direct inquiries are, however, being made but in the nature of things they are likely to take time. There does not appear any likelihood of the assurance being fulfilled in the near future. It may be stated that the kind of inquiries the Government are required to make involve a very delicate matter impinging on India's foreign relations. In view of this position, the Lok Sabha

The Committee were not convinced by the reasons advanced by Govt. for dropping the assurance and decided to keep it alive.
[Min. CGA(4 LS) dt. 17-4-69 para 9]

Secretariat are requested kindly to move the Committee on Government Assurance to consider the question of dropping the assurance.

were getting funds from C.I.A. previously ?

(INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS)

72. USQ. No. 1038, dated the 24th November, 1967 by Shri Narendra Singh Mahida.

Asking :
(a) the number and kind of industries the Birlas and Tatas own in Gujarat ;

(a) & (b). The information is being collected and will be laid on the Table of the House.

(b) the total investment of the Birlas and the Tatas in Gujarat ; and

(c) the number and kind of new industries for which the Birlas and Tata firms have applied for licences. The number of licences issued and the number of such applications still under consideration.

83. USQ. No. 2596, dated the 1st December, 1967 by Shri Baburao Patel.

Asking :
(a) for the number and names and places of 'Baty Food' manufacturers in India and the annual production of each manufacturer in quantity and value ; and

(b) the number and names of those Baby Food manufacturers that are foreign owned companies, the amount of capital invested by them and the amount of profits each of them sent out of India every year during last three years.

84. USQ. No. 2822 dated the 1st December, 1967 by Shri Arjun Singh Bhadoria.

(a) whether it is a fact that licenses were issued to foreign companies to set up factories in India on the specific condition that within five years they should have Indian share-holders;

(b) whether it is also a fact that man, such foreign companies including Glaxo and Trisura India (P) Ltd., Bombay have violated the undertaking; and
(c) if so, the action Government propose to take to compel those com-

(b) The information is being collected and will be laid on the Table of the House.

(a) to (c).

The required information is being collected and will be laid on the Table of the House.

An extract from the note dated the 25th June, 1968 received from D.P.C. is reproduced below:

The material for fulfilling the assurance was called for from the various Ministries and Departments of the Government of India. The required material has not however been received as yet from a few Departments who have been reminded demiofficially in the matter. As soon as the material is received from the de-

pamies to honour their commitments.

faulting Departments, the assurance will be fulfilled.

85. USQ. No. 4/34 dated the 15th December, 1967 by Sri G.S. Misra.

(a) whether Government are aware that on rural electrification, the necessity of galvanized pipes, rubber pipes, etc., and its accessories, fencing material, pumping sets, and its controlling system and its spares have considerably increased;

(b) whether these items are manufactured in industrial towns and thereby its cost in the rural side, particularly in the remote areas, became considerably high;

(c) the steps Government have taken to provide these necessary items for irrigation to farmers at lower initial cost and without any difficulty;

(a) to (c).

The information is being collected and will be laid on the Table of the House in due course.

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(d) Whether Government are considering to earmark a definite quota for agricultural requirements, and adopting a uniform trading policy for the whole of India and if so, the details thereof; and

(e) the names of States which are subsidising the purchase of irrigation and protection accessories, item-wise, and percentage of subsidy granted on each item separately.

Asking for :

86. USQ. No. 4589 dated the 15th December, 1967 by Shri Virendrakumar Shah.

(a) the total public sector investment in the organised industry during the Second Plan and the Third Plan periods;

(b) the share of each State in the public sector investment in the orga-

(a) to (d),
The information is being collected and will be laid on the Table of the House,

nised industry during the Second Plan and the Third Plan periods;

- (c) the reasons for the share of Gujarat State being so low; and
- (d) the proposals for investment in Gujarat during the next five years.

Asking for :

87. USQ. No. 4600 dated the 15th December, 1967 by Shri B. K. Das Choudhury.

(a) and (b).
The information is being collected and will be laid on the Table of the House in due course.

(b) the actual assistance proposed to be given to West Bengal for the purpose during the said period.

88. USQ. No. 5415 dated the 22nd December, 1967 by Shri S.R. Damani.

(a) to (c)
The information is being collected and will be laid on the Table of the House.

(a) whether it is a fact that as a result of devaluation, many companies to which licences were issued, have surrendered the licences because of increase in

the cost of installation of the industry;

- (b) if so, the details thereof and the stage at which the projects were left out; and
- (c) the lines of manufacturing which have been affected as a result thereof.

89. USQ. No. 5424 dated the 22nd December, 1967 by Shri Narindra Singh Mahida.

Asking for:

- (a) the new industrial units set up in Gujarat during 1966-67 and the extent to which they have proved successful; and
- (b) the total amount granted by Government during the said period.

(a) and (b).

The information is being collected and will be laid on the Table of the House in due course.

90. USQ. No. 5429 dated the 22nd December, 1967 by Shri Deorao Patil.

- (a) the names of the parties to whom licences to set up industries in Maharashtra were issued

during the last three Five Year Plans giving details of the Industries and the amount allocated for the purpose and utilised; and

- (b) the amounts allocated by the Central Government for the setting up of these industries and the number of new factories set up in that State during 1966-67.
- (b) As regards the number of factories set up during 1966-67 the information is being collected and will be laid on the Table of the House.

91. USQ. No. 5431 dated the 22nd December, 1967 by Shri Rupanath Brahma.

(a) and (b).

The information is being collected and will be laid on the Table of the House.

- (b) whether any survey has been made regarding the availability of the raw materials for different industries in Assam.

(MINISTRY OF INFORMATION AND BROADCASTING)

92. USQ. No. 3738, dated the 11th December,

(a), (c) and (d).

An extract from the note dated the 28th May, 1968

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1967 by Shri Babu-
rao Patel.

the Reports of Chanda
Committee on the
Media of Information
and Broadcasting ac-
cepted and adopted by
the Government and
the number and de-
tail of those rejected;

(b) the exact results achieved
so far by adoption of
these recommendations
and the nature and
description of the dif-
ference it has made in
daily broadcasting
service;

(c) whether Government
propose to adopt the re-
maining recommenda-
tions; and

(d) if so, when.

received from the DPA is
re-produced below:

Lok Sabha Secretariat
may kindly refer to the
assurance noted above.
Consideration of the re-
port on 'Coordination of
Media of Mass Com-
munications' is being
delayed pending re-
commendations from the
Administrative Reforms
Commission which want-
ed its consideration to
be deferred pending sub-
mission of its own report
to the Government of
India on the allied issues.
In the circumstances stated
above some delay is likely
to take place in implem-
ting the assurance under
reference. The Committee
of Government Assurances
may kindly be informed of
the position.

the total of 219 recommen-
dations contained in the
Chanda Committee's Re-
port on "Radio and Tele-
vision" are still under
consideration.

Consideration of the bulk of
Recommendations con-
tained in the other four Re-
ports of the Chanda Com-
mittee is likely to be fina-
lised soon and statements
indicating the Govern-
ment's decisions in regard
to the acceptance of other-
wise of these recommenda-
tions will be placed on the
Table of the Lok Sabha.

(MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION)

93. USQ. No. 345, dated
the 14th November,
1967 by Shri Yajna
Datt Sharma.

(a) whether the Central La-
bour Laws are not appli-
cable in the State of
Jammu & Kashmir;

An extract from the note dat-
ed 17-8-1968 received from
D.P.A. is reproduced below:

- (b) if so, the reasons therefor;
- (c) the steps taken by Government to extend the same to the Jammu and Kashmir State also; and
- (d) the names of other Central Laws which are not applicable to that State.
- (d) The information is being collected and will be laid on the Table of the Sabha.
- "It may be stated in this respect that information relating to Labour laws with which the Ministry of Labour is concerned, was given to the House on 14-11-1967. The information in respect of other Central Laws was to be collected from other Ministries/Departments of the Government of India and has since been collected and compiled. As it is required to be vetted by the Ministry of Law, the same has been sent to them. The assurance will be implemented by laying a statement on the Table of the House as soon as it is vetted by the Ministry of Law. The Committee on Government Assurances may kindly be informed of the position in this case."

94. 20-11-1967

Half-an-Hour discussion regarding Mining operations in Jharia

In a point raised by Shri Beni Shanker Sharma that apart from payment of full compensation for loss of life

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and property, whether the Minister will see; the officials who were found guilty are punished; the Minister stated:- "We shall carefully examine it and if there is any mistake on the part of any officials, I shall punish them."

(PRIME MINISTER'S SECRETARIAT)

- 95 SQ. No. 725, dated the 18th December, 1967
Supplementary Question by Dr. Surya Prakash Puri.
- (i) Whether it has come to the notice of the Government that certain foreign agencies gave a huge sum to the Bharat Sewak Samaj during the last two years;
- (ii) Whether it is not a fact that an account has been opened with the Grindlay's Bank in Connaught Place in which Rs. 2 lakhs, received by the Bharat Sewak Samaj in aid of Bihar
- (i), (ii) & (iii) The Minister promised to look into the matter.

Relief Fund, has been deposited and the interest thus obtained on this amount is disbursed as salary of the employees; and

(iii) What are those foreign agencies giving such aids to the Bharat Sewak Samaj in terms of rupees.

(MINISTRY OF STEEL, MINES AND METALS)

96. Supplementary question by Shri Madhu Limaye on Starred Question No. 392, dated the 1st December, 1967.

Bharat Barrel and Drum Manufacturing Company (P) Limited.

On a point raised by Shri Madhu Limaye in regard to the increasing of capacity of the Bharat Barrel and Drum Manufacturing Co. (P) Ltd. by unlawful acts the Minister said "I am not making any statement either agreeing or denying it as I do not have the facts. As soon as I can get the information I will pass it on to you."

(DEPARTMENT OF SOCIAL WELFARE)

97. S.Q. No. 676, dated the 14th December, 1967—Supplementary

Asking for the quota fixed for Scheduled Castes during the last five years in the Table of the House.

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Question by Shri
Randhir Singh.
I.A.S., I.F.S., I.P.S. and
other Central Services and
the number of appoint-
ments made.

98. USQ. No. 4339 dated
the 14th December,
1967 by Shri G.C.
Dixit.

(a) the number of cases re-
gistered so far in Madhya
Pradesh under the Un-
touchability (Offences) Act
since the date of enforce-
ment of the said Act;
(b) the number of cases out
of them brought before the
courts; and
(c) the results of these cases.

(MINISTRY OF WORKS, HOUSING AND SUPPLY)

99. USQ. No. 3332, dated
the 7th, December,
1967 by Shri Ram
Gopal Shalwale.

(a) the rate at which land ac-
quired by the Delhi Deve-
lopment Authority during
the last year, had been pur-
chased by them.
(b) whether it is also a fact
that this land, after deve-
lopment, was disposed of
(a) to (c). The information is
being collected and will be
laid on the Table of the
Sabha in due course.

at higher rates by them;
and

(c) if so, the amount of profit earned by the said Authority during the last year.

ANNEXURE II

(Vide para 6 of the minutes dated 13-2-70)

Statement showing the assurances proposed to be dropped by the Department of Parliamentary Affairs with the reasons therefor.

S. No.	Date and reference	Subject	Promise made	Reasons advanced by the D.P.A. for dropping the assurances.
1	2	3	4	5

SEVENTH SESSION, 1969

(MINISTRY OF EDUCATION AND YOUTH SERVICES)

Assistance for Development of Languages in Gujarat

1. USQ. No. 4539, dated the 28th March, 1969 by Shri Narendra Singh Mahida.

(a) the amount of financial assistance or any other type of assistance given to Gujarat for the development of languages during the period from 1965-66 to 1967-68:

The Ministry of Education and Youth Services have informed this Department that the proposal for writing of books at University level in Gujarati is still awaited from the Govern-

ment of Gujarat and that it is not possible to say when the proposal will be received. In view of this position, it is proposed to delete the assurance subject to approval of the Committee on Government Assurances.

(b) if no assistance has been given, the reasons therefor; and

(c) the manner in which the State Government have spent money there for the development of the regional languages.

(c) The State Government has not been assisted financially for the development of regional language. Their proposal for writing of books at university level in Gujarati is still awaited.

EIGHTH SESSION, 1969

(MINISTRY OF HEALTH, FAMILY PLANNING, WORKS, HOUSING AND URBAN DEVELOPMENT)

Opening of Homoeopathic Dispensaries in Rural Areas

2. USQ. No. 3712, dated the 18th August, 1969 by Shri Baburao Patel.

(a) the reasons for which Government do not encourage and subsidize the opening of Homoeopathic Dispensaries in Rural

The matter has been reconsidered. The information given to the House with reference to parts (c) and (d) of the Question was

areas seeing that Allopathic Doctors are not inclined to work in the villages;

(b) the important recommendations of the Rural Homeopathic Medical Aid Committee and the practical action taken by Central Government to implement the recommendations;

(c) the number of rural Homeopathic Dispensaries existing today and the States where they are run and with what response from the people;

(d) the reasons why other States are lagging behind; and

(e) the exact amount given last year by the Central Government to the States for this specific purpose, State-wise, and if not, the reasons therefore?

based on the replies received from the State Governments. Those State Governments who had not sent in their replies were indicated in the statements. No. promise to make a further report to the House was either intended or given. Since the opening of dispensaries is the function of the State Governments and for which no specific assistance is given by the Central Government, as stated in reply to part (e) of the Question, it is proposed to delete the assurance, subject to the approval of the Committee on Government Assurances.

(c) and (d). Replies from Bihar, Gujarat, Jammu & Kashmir, Maharashtra, Madhya Pradesh and Mysore have not been received.

MINUTES

IV. Forty-ninth Sitting

The Committee met on Friday, the 3rd April, 1970 from 15.00 hours to 16.45 hours.

PRESENT

Shri K. Anbazhagan—*Chairman*

MEMBERS

2. Shri Abdul Ghani Dar
3. Shri Samar Guha
4. Shri Kanwar Lal Gupta
5. Kumari Kamla Kumari
6. Shri C. Muthusami
7. Shri A. S. Saigal
8. Shri A. T. Sarma.

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary.*

WITNESSES EXAMINED

1. Shri P. R. Nayak—*Secretary, Deptt. of Works, Housing and Urban Development, Ministry of Health and Family Planning and Works, Housing and Urban Development.*
2. Shri Subhash Dua—*Secretary, Land and Building Department (Delhi Administration).*
3. Shri S. G. Bose, Mullick—*Vice-Chairman, Delhi Development Authority.*

(The witnesses were called in and they took their seats)

At the outset, the Chairman enquired as to what special benefits accrued to a Cooperative House Building Society who gained priority over others. The representative of the Department of Works, Housing and Urban Development stated that the point of priority had no significance in the changed circumstances. According to him, the priority had relevance to the situation that existed in 1968, when it was proposed to make allotments in a phased or staggered manner amongst various societies over a period of time. Now that allotment of land was being made simultaneously to all societies at one time according to an integrated plan, the term 'priority' had no significance in so far as early allotment was concerned. However, in the changed circumstances, priority had relevance only for the purpose of giving preference in the selection of a site and location of land at the time of allotment.

2. In reply to a question, whether any preferential treatment was given to societies according to the latest concept of priority, the representative of the Department of Works, Housing Urban, Development stated that some preference had certainly been given in the allotment of chunks of land to different societies in the Shahdara Zone as some pieces of land were nearer the centre of Delhi and some further away. Nearer land had been given to the society which ranked No. 1, taking into account two factors i.e. the date of registration and date of payment towards the cost of land.

3. Explaining the background against which assurance was given in answer to Unstarred Question No. 7227 on the 15th April, 1968, that priority would be given for allotment of site according to the date of payment towards the cost of land, which policy was subsequently changed, the representative of the Department of Works, Housing and Urban Development stated that the statement then made had reference to the possibility at that time that allotments would be made in chunks at different times to different societies as and when land came under the possession of Government. The intention at that time was that in making allotment, preference would be given to those societies who might have paid earlier, but later on in the light of the experience that D.D.A. had in West Delhi, they came to the conclusion that the lay-out of the whole area of about 1700 acres in Shahdara Zone had to be planned in an integrated manner and that there was no possibility of making allotment in piece-meal. They decided that this must be planned in an integrated manner with facilities for road, schools etc. Explaining further, the representative of the Delhi Administration stated that difficulties were experienced when they tried to provide community facilities compulsory under the Master Plan of Delhi. Some portion of the land had to go to the School or for a shopping centre etc. That was from the point of view of planning. Another point was in respect of engineering. The whole area had to have an integrated drainage and sewerage. The water of one society could not be left to flow in another. Similarly for water supply, the things had to be integrated. That was how a situation came when it was considered necessary that all the land should come up for allotment at one time and not over a period of time.

4. Explaining further the justification for adopting the new formula of giving priority according to the date of registration and date of payment in the ratio of 2:1, the representative of the Department of Works, Housing and Urban Development stated that in the mind of Administration there were two important considerations. Firstly certain societies had been registered as early as 1952, 1955 and 1958 and so on and had waited for a long time. The desirability of giving adequate weightage to the period over which members of societies had to wait was beyond any doubt and that was a very sound and fair decision but in the light of the statement made in Parliament, the Administration also decided that some weightage should be given to the aspect of payment.

5. It was pointed out that according to certain societies, the system of allotting of marks for the purpose of the implementation of the above formula as adopted by Delhi Administration did not help much in giving due weightage to those societies who had made payment earlier. The representative of the Department of Works, Housing and Urban Development stated that those societies were free to make any suggestion to the Lt. Governor. A large number of representations had, in fact, been made by the societies to the Delhi Administration in regard to the particular piece of land to be given to them. In the opinion of the representative of the Department of Works, Housing and Urban Development, the present allocation was provisional one and it was open to the Delhi Administration to take appropriate action in the light of the representations received by them.

6. While examining the extent of weightage given to the societies who had made payment towards the cost of land on due date, it was pointed out by the Committee that whereas in the answer given on the floor of the House, *vide* USQ No. 7227 dated the 15th April, 1968, it had been stated that 15 societies had deposited the cost of land by due date i.e. 10.3.1968, but in the list supplied by the Ministry later on only 8 societies had been shown who had made the payment in time. Explaining the reasons for the discrepancy, the representative of Delhi Administration stated that the societies were asked to make payment by the 10th March, 1968. They made the payment to the Reserve Bank of India. The information about deposits was collected by the Delhi Administration in the first week of the month pertaining to the preceding month. It took normally 3-4 weeks to know the date of deposits. By the time they had to prepare the answer to the Parliament Question which was listed for 15th April. So, they had the general idea that 15 societies had made the payment on the basis of challans issued for payment to the societies, but it was possible that they might have delayed their payments through their bankers to the Reserve Bank of India.

7. While discussing the various points raised in the representations addressed by various societies to the Committee, it was pointed out by the Committee that originally there were only 31 societies who accepted land in Shahdara Zone and whose list was finalised by the Delhi Administration but later on this list continued to be expanded which had now increased to 37 societies. The representative of the Delhi Administration stated that 49 societies were offered land in Shahdara Zone, and 31 accepted right away. Two societies had to be shifted from the Najafgarh Road areas to this area, because the earlier zonal plan of the Najafgarh area was modified and the use of that land was made by the D.D.A. for their multi-storied and row-housing residential schemes. Those two societies had to be shifted into this area. Four other societies had to be shifted to this area from various areas of South Delhi. Government, for public purposes, acquired their land and felt that

they could go into this Delhi East Zone. Therefore, 37 societies had been fitted into the development plan now prepared for Shahdara Area.

8. Answering a question as to whether the inclusion of new societies, had in any way adversely affected the claims of the original 31 societies, the representative of Department of Works, Housing and Urban Development stated that there was no denying the fact that certain societies had been injected later on. Administration had perhaps felt that this was necessary in the interest of societies. There was never any assurance that 31 societies would be allotted.

9. When it was pointed out that the letter issued by the Delhi Administration calling for payment of instalments categorically stated that if the payment was not made by the prescribed date, the case of the defaulting society for allotment of land would either be closed or further lowered down, the representative of the Department of Works, Housing and Urban Development stated that the Government had been considerate in accommodating even the defaulting societies but certainly the societies who had paid the premium of land later had been given a demerit in the marking system of the new formula now adopted.

10. Explaining the circumstances necessitating a 15 per cent cut in the total allotment of land to all societies, the representative of the Delhi Administration stated that the total area in this region to be allotted to the Cooperative Societies and to be used for other common facilities was about 1700 acres, 33 per cent of this area had to be set apart for giving common facilities. Therefore the area left to be allotted to the Cooperative Societies was only 1100 acres. This area had been divided over the 39 societies and it was felt that we could fit them all into this area if the total area was reduced by 15 per cent. He further stated that Delhi Administration had also decided that no one particular plot should be more than 400 sq. yards in size. Having fixed the ceiling of an individual plot at 400 sq. yards, it was felt that societies which had earlier offered land to their members up to 800 sq. yards would be able to cope with this 15 per cent reduction by merely bringing down the ceiling.

11. Referring to another point raised by the societies in their representations addressed to the Committee as to whether any weightage had been given for the payment of zonal road contribution in time, the representative of the Delhi Administration informed the Committee that having reduced the area of all societies by 15 per cent, certain amount was refundable to them which had been adjusted against the demand for zonal road contribution.

12. Answering a specific question whether certain individuals had already purchased land in the Shahdara Zone which was subsequently acquired by the Delhi Administration, the representative of Delhi Administration stated that 105 acres were purchased by several hundred individuals. They had a total of 174 acres over a

period of them, i.e. earlier than 1957. The scheme of large scale acquisition, development and disposal of land in Delhi came into effect from 13th November, 1959. Any transactions regarding land which took place before that date were considered valid and any transactions which took place after the date of the notification were not considered valid. Giving the details of the Society who had acquired land prior to the notification, the representative of the Department of Works, Housing and Urban Development stated that there was only one Society, namely, the Preet Nagar Society which came under this category.

13. Answering another specific question as to whether these persons were asked by Government to form a Cooperative Society before their claim for allotment of land in that area could be considered, the representatives of Delhi Administration stated that no direction was given to them, but these persons registered themselves into a Cooperative Society on 21.1.1957.

14. While discussing the terms and conditions of registration of Cooperative House Building Societies in Delhi, the representative of the Department of Works, Housing and Urban Development promised to furnish the required information to the Committee.

15. The Committee desired to know whether any price benefit had been given to the Cooperative Societies like Preet Nagar Society who owned their land and which was subsequently acquired by the Delhi Administration and again allotted to them. The representative of the Department of Works, Housing and Urban Development stated that in Shahdara Zone, in respect of 37 societies, the same price had been charged. In all these cases, the price charged was Rs. 8/- per sq. yard. The societies registered earlier had not got any price benefit. He further stated that it was a matter of general policy prescribed by the Government that no exception should be made from the scheme of general acquisition. The decision of the Delhi Administration was that those lands should be acquired and afterwards they might be leased out to parties according to the layout plan that was to be prepared. However in the whole scheme of acquisition, weightage had been given to those who had land in their possession and had acquired the same of their own.

16. The Committee desired to know whether the rate of acquiring and allotting was the same or not. The representative of the Department of Works, Housing and Urban Development stated that there might be a difference. When the land was allotted, they had to take into consideration the facts that 1/3 of the land acquired was taken up for roads, schools sites etc. A cost to that effect had also to be added along with other developmental charges. The price had been arrived at on the basis of 'no profit no loss' consideration.

17. Referring to the particular case of Preet Nagar Society, the representative of the Delhi Administration stated that the Preet

Nagar Society had purchased the land well before the date of notification. This Society had purchased 174 acres and the same land had been given back to them. Partly a common pool rate had been charged, but the compensation paid for the land was on the date of notification. The compensation had been paid to the Society at the price of 1959 whereas the land was purchased by them in 1952. The Society had already paid the premium of land to the Government.

18. While discussing the terms and conditions under which land was acquired by Government in Shahdara Zone, the representative of the Department of Works, Housing and Urban Development promised to furnish the required information to the Committee.

19. During the course of evidence, the representative of the Delhi Administration stated that apart from the 37 societies to whom it was proposed to allot land in Shahdara area, there were 14 other societies whose cases had not been considered for allotment of land in that area. He promised to send copies of the representations received from those societies. In reply to another question whether the societies whose cases were not considered earlier for allotment of land in Shahdara Zone and who were now willing to be considered would now be allotted land, the representative of Delhi Administration stated that the societies which had now responded could be given land in some other area. The matter would be taken up by the Land Allotment Advisory Committee and if possible the land would be allotted to these Cooperative Societies.

20. It was further stated by the representative of the Delhi Administration that out of the 37 societies who had been offered land in Shahdara Zone, so far 19 societies had accepted the allotment and three societies had not accepted and had sent representations. The Committee desired that copies of representations from such of the societies who had so far represented against the prescribed formula of giving priority and with regard to the correctness of the date of payment or date of registration should be furnished to the Committee.

21. Towards the end, the Chairman suggested that the information on important points which emerged during the course of the evidence might be supplied in the form of a detailed note which would give a clear picture of the entire matter and would help members to arrive at correct conclusions. The Chairman further told the official witnesses that as the Committee had to present their report to the Lok Sabha by the 30th April, 1970, it would be better if the requisite information was supplied by the 17th April, 1970 at the latest. The representative of the Department of Works, Housing and Urban Development agreed to supply the required information in time.

(The witnesses then withdrew)

The Committee then decided to sit at 15.00 hours on Saturday, the 4th, April, 1970 to dispose of pending items of the Agenda.

The Committee then adjourned.

MINUTES

V. Fiftieth Sitting

The Committee met on Saturday, the 4th April, 1970 from 15.15 hours to 16.15 hours.

PRESENT

Shri K. Anbazhagan—*Chairman*

MEMBERS

2. Shri Kanwar Lal Gupta
3. Shri A. S. Saigal
4. Shri A. T. Sarma
5. Shrimati Savitri Shyam.

SECRETARIAL

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee took up consideration of Memoranda Nos. 70—82.

MEMORANDUM NO. 79

Representation dated the 24th January, 1970 from the President, South Patel Nagar House Owners Association, re: violation of assurances given on the floor of Lok Sabha regarding allotment of land to displaced persons from West Pakistan on a 'no profit no loss basis'.

The Committee considered the points raised in the representation dated the 24th January, 1970 from the President, South Patel Nagar House Owners Association regarding the violation of assurances given on the floor of the Lok Sabha in reply to question Nos. 1504, 2046 and 10165 answered on 28th August, 1956, 12th September, 1956 and 9th May, 1968 respectively, promising that the plots of land and/or houses built thereon, allotted to the displaced persons from West Pakistan would be leased out to them on 'no profit no loss basis' and that the lessees becoming owners of the leased property on payment of actual cost thereof including the development charges for the land.

3. The Committee also considered the comments offered by the Department of Works Housing and Urban Development on the points raised in the representation stating that the assurances/commitment given in the answers to the above questions did not mean that the usual terms, including *inter alia* the requirement of paying the annual ground rent were dispensed with. According to the Ministry, there was no express or implied commitment for the transfer of land on the free-hold basis.

4. After discussing the points raised in the representation and the comments offered by the Ministry thereon, the Committee came to the conclusion that no assurance/commitment as contained in the answers to the above questions, had been violated by Government. The Committee, therefore, decided not to pursue the matter further.

MEMORANDUM NO. 80

Requests from the Department of Parliamentary Affairs for dropping of assurances

5. The Committee took up for consideration the requests made by the Department of Parliamentary Affairs for dropping five assurances (Annexure I) given by Ministers in reply to the various questions. After examining the reasons advanced by Government in each case the Committee came to the following conclusions:—

- (1) Assurance given in reply to Unstarred Question No. 3099 dated the 14th March, 1969 by Shri B. K. Daschowdhury regarding bringing out of Comprehensive and Exhaustive Dictionary by Kashi Nagri Pracharini Sabha.

The Committee noted that the proposal of the Nagri Pracharini Sabha for bringing out a comprehensive and exhaustive Dictionary with the words of all Indian languages involving an expenditure of about Rs. 40 lakhs was too ambitious and the entire process was likely to take quite a long time. In view of the above reasons as pointed out by Department of Parliamentary Affairs, the Committee decided to drop the assurance in question.

- (2) Assurance given on the point raised by Shri Madhu Limaye on the 30th April, 1969 during the course of discussion on Finance Bill regarding leakage of the Budget.

The Committee after considering the reasons advanced by the Government decided to drop the assurance in question.

- (3) Assurance given on 1st August, 1969 during the course of Half-an-Hour discussion regarding Industrial Licensing Policy Enquiry Committee.

The Committee did not agree with the contention of the Department of Parliamentary Affairs that the reply in question did not constitute an assurance. The Committee desired that the House should be informed of the concrete action taken on the suggestion made by Member for adopting a coordinated policy for restricting monopoly and assisting the Small Scale Industries and small entrepreneurs.

- (4) Assurance given in reply to Starred Question No. 426 dated the 8th August, 1969 by Shri Mahant Digvijai Nath and others regarding Nehru Award for Khan Abdul Ghaffar Khan.

As the matter relating to the Nehru Award to Khan Abdul Ghaffar Khan and his visit to India is a *fait accompli*, the Committee decided to drop the assurance in question.

- (5) Assurance given in reply to Unstarred Question No. 2796 dated the 8th August, 1969 by Shri Eswara Reddy and others regarding setting up of a Committee to deal with appointments and promotions in various laboratories of C.S.I.R.

As the Sarkar Committee appointed to deal with certain allegations concerning appointments and promotions in various laboratories of C.S.I.R. has already submitted its Report, the Committee decided to drop the assurance.

MEMORANDUM NO. 81

Dropping of an assurance given in reply to Unstarred Question No. 2078 on the 26th November, 1968 regarding reservation in promotion of Scheduled Castes and Scheduled Tribes Railway Employees.

5. The Committee noted that the necessary clarification as sought from the Member by the Government to enable them to fulfil the assurance had not been furnished by him inspite of several reminders. The Committee felt that no useful purpose would be served in pursuing the matter in which the Member himself did not take interest and as such decided to drop the assurance in question.

MEMORANDUM NO. 82

Requests from the Department of Parliamentary Affairs for dropping assurances.

6. The Committee took up for consideration the requests made by the Department of Parliamentary Affairs for dropping 4 assurances (Annexure II) given by Ministers in reply to the various questions. After examining the reasons advanced by the Government in each case, the Committee came to the following conclusion:—

- (1) Assurance given in reply to Starred Question No. 125 dated the 26th July, 1968 by Shri Shiva Chandra Jha and others regarding Report of the Administrative Reforms Commission on Tariff Commission.

While agreeing with the reasons advanced by the Department of Parliamentary Affairs, the Committee decided to drop the assurance.

- (2) Assurance given in reply to Starred Question No. 1764 dated the 16th May, 1969 by Shri Bhogendra Jha regarding reorganisation of Darbhanga Sanskrit University.

The Committee did not agree with the reasons advanced by the Department of Parliamentary Affairs for dropping of the assurance in question and desired that the latest position regarding the decision taken by the Bihar Government on the Report of the Committee appointed by the University Grants Commission regarding reorganisation of Darbhanga Sanskrit University, should be placed before the House.

- (3) Assurance given in reply to Unstarred Question No. 342 dated the 18th November, 1969 by Shri Madhu Limaye regarding Asian Cables Corporation.
- (4) Assurance given in reply to Unstarred Question No. 357 dated the 18th November, 1969 by Shri Ram Kishan Gupta regarding Messrs Asian Cables.

The Committee did not agree to the plea advanced by D.P.A. that no assurance was specifically given to furnish information later and felt that the replies to the questions did constitute an assurance. They directed that the House should be informed of the final outcome of the investigations regarding the affairs of Messrs. Asian Cables.

The Committee lastly considered the following item:—

Scope of the term "The matter is under consideration" appearing in various answers to questions for the purpose of culling out as 'Assurance'.

7. The Committee considered the scope of the term "the matter is under consideration", appearing in various answers to questions, for the purpose of culling out as 'Assurances'. It was brought to the notice of the Committee that the term "The matter is under consideration" was included in the 'Standard List of terms constituting assurances as approved by the Committee on the 9th April, 1954. Accordingly, most of the answers containing the term 'the matter is under consideration' though omitted by D.P.A. were being culled out as assurances by the Lok Sabha Secretariat. As a result of this, a great deal of correspondence had to be exchanged with the Department of Parliamentary Affairs who represented for dropping of some of such assurances on the grounds that they were mere statement of facts and did not entail any further information to the House. After examining few such cases, the Committee decided that for the purpose of culling out of assurances, each answer containing the term 'the matter is under consideration' should be examined on merits keeping in view the context of the Question and the answer given thereto.

8. The Committee decided to meet again on the 20th April, 1970 at 15.00 hours to consider the material received from the Department of Works, Housing and Urban Development on the list of points arising out of the oral evidence.

The Committee then adjourned.

ANNEXURE I

(Vide para 5 of minutes dated 4-4-70)

(Vide para 2 of Memorandum No. 80)

Statement showing the assurances proposed to be dropped by the Department of Parliamentary Affairs with the reasons therefor

Sl. No.	Date and Reference	Subject	Promise made	Reasons advanced by the D. P. A. for dropping the assurance
1	2	3	4	5

SEVENTH SESSION, 1969

(MINISTRY OF EDUCATION AND YOUTH SERVICES)

Bringing out of Comprehensive and Exhaustive Dictionary by Kashi Nagri Pracharini Sabha

1. USQ. No. 3099 dated the 14th March, 1969 by Shri B. K. Daschowdhury.

The Ministry of Education and Youth Services have stated that the proposal of the Nagri Pracharini Sabha to bring out a comprehensive and exhaustive dictionary with the words of all Indian languages which involved an expenditure of about Rs. 40.00 lakhs was examined in the Ministry and it was felt that

(a) whether Government have received any proposal from the Kashi Nagri Pracharini Sabha for bringing out a comprehensive and exhaustive Dictionary with words of all Indian Languages ;
 (b) whether Government have approved the scheme; and
 (c) if not, the reasons therefor.

(b) and (c). The proposal is under consideration of the Ministry.

it was too ambitious. The matter was further discussed with Prof. Suniti Kumar Chatterji by the Minister of State in the Ministry of Education and Youth Services. After detailed discussions, it has been decided that the Sabha should prepare, in the first instance, a small brochure giving the aims and objects of the dictionary and the methodology to be used in compiling the dictionary. After the brochure is ready, it will have to be circulated to various scholars for their comments and on receipt of the comments, the scheme of preparation of all languages dictionary will be finalised. The Sabha was accordingly addressed but their reply has not been received so far. From the above, it will be observed that the proposal

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of the Nagri Pracharni Sabha to prepare an all languages dictionary has been kept pending for the time being. The matter will be examined later on if the Sabha agrees to the Government's suggestion to prepare a small brochure of the type referred to above and submit a revised scheme in due course. All this process is likely to take a quite long time.

In view of the foregoing position, it is proposed to delete the assurance from the list of pending assurances subject to approval of the Committee on Government Assurances.

(MINISTRY OF FINANCE)

2. 30-4-1969

Discussion on the Finance Bill. On a point raised by Shri Madhu Limaye about the leakage of the budget, the Minister said, "If there is anything left out, I will certainly send a reply to him."

On reconsideration, it is felt that no assurance was given in reply to the points raised by Shri Madhu Limaye Member of Parliament. The then Deputy Prime Minister and Minister

for Finance had said :—

“Before I deal with the various points about taxation, which formed the least part of the debate, I would first like to refer to the special points raised by the hon. Member, Shri Madhu Limaye. He has a grievance that I have not replied to his points. I am afraid, his grievance is not correct, because I have replied to him on all the points which he has raised about leakage of the budget as far as I remember, If there is anything left out, I will certainly send a reply to him. But may I say that I have gone through all the points raised by him very carefully and I find that there is no *prima facie* case for me to come to any conclusion that there has been a leakage of the budget proposals?”

It will be seen that no categorical assurance was given but it was indicated that if there was any point which was not covered by the replies sent to Shri Madhu Limaye, M. P., the Finance Minister would write to him again.

It may be added that Shri Madhu Limaye had addressed the then Deputy Prime Minister again in the matter on the 1st May, 1969, referring to the discussion on the Finance Bill the previous day and this letter was replied to on 27th May, 1969.

In view of the foregin position it is proposed to delete the assurance subject to the approval of the Committee on Government Assurances.

EIGHTH SESSION, 1969

(MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS)**Industrial Licensing Policy Enquiry Committee**

3. 1-8-1969.

Half-an-hour Discussion *re*:
Industrial Licensing Policy
Enquiry Committee.

On a suggestion made by Shri S. M. Banerjee regarding adoption of a coordinated policy so as to restrict monopoly and the Small Scale Industries could be helped and the Small entrepreneurs could be helped, the Minister said, "it is a good suggestion, we will definitely think over it."

The matter has been reconsidered in consultation with the Ministry of Industrial Development, Internal Trade and Company Affairs. It has been represented by them that the Minister's remarks that it was a good suggestion to adopt a coordinated policy for restricting monopoly and assisting the small industries/entrepreneurs and that Government would definitely think over this suggestion, was only a statement of fact indicating Government's reaction to the suggestion. It is felt that the Minister had not made any specific assurance to furnish any further in-

formation on the subject to the House at a later date.

(MINISTRY OF EDUCATION AND YOUTH SERVICES)

Nehru Award for Khan Abdul Ghaffar Khan

4. SQ. No. 426 dated the 8th August, 1969 by Shri Mahant Digvijai Nath and others.

The matter has been re-examined in consultation with the Ministry of Education and Youth Services. It is felt that the reply of the Minister to parts (c) and (d) of the Question does not constitute "an assurance requiring submission of a further report to the House. Moreover, Khan Abdul Ghaffar Khan has already come to India. In view of this position, it is proposed to delete the assurance, subject to approval of the Committee on Government Assurances.

(a) whether it is a fact that Khan Abdul Ghaffar Khan has been selected by the Jury for the Nehru Award for the year 1967; (b) if so, the value of the Award in terms of money;

(c) when he is expected to come to India to receive the Award; and

(d) the details of the programme prepared in this respect.

(c) and (d) A formal invitation has been extended to Khan Abdul Ghaffar Khan by the Indian Council for Cultural Relations, New Delhi, and a reply from him is awaited. The programme of his visit will be prepared in the light of his reply.

Committee to deal with appointments and promotions in various Laboratories of C.S.I.R.

5. USQ. No. 2706 dated the 8th August, 1969 by Shri Eswara Reddy and others.

(a) whether the proposal set up a Committee on the lines of the U.P.S.C. to deal with appointments, promotions and (b). The suggestion is under examination. The matter has been re-examined in consultation with the Ministry of Education and Youth Service

tions and complaints in various Laboratories under the Council of Scientific and Industrial Research, has been examined by Government; and

(b) if so, the decision taken thereon.

In terms of Article 57 of the Rules and Regulations of the CSIR, the Prime Minister, as President of C.S.I.R., has appointed a Committee to enquire into the overall functioning of the C.S.I.R., and suggest ways and means of improving it. A list of the membership of the Committee and its terms of reference is attached.

The Minister of Education and Youth Services has placed before the Enquiry Committee (C.S.I.R.) his tentative suggestions regarding personnel, policies and is awaiting their report on the subject before taking any decision. It is difficult to indicate any date at this stage when the Committee is likely to finalise its report.

In view of the foregoing position, it is proposed to delete the assurance from the list of pending assurances subject to approval of the Committee on Government Assurances.

ANNEXURE II

(vide para 6 of Minutes Dated 4-4-70)

Statements showing the assurances proposed to be dropped by the Department of Parliamentary Affairs with the reasons therefor.

S. No.	Date and reference	Subject	Promise made	Reasons advanced by the D.P. A. for dropping the assurance
1	2	3	4	5

FIFTH SESSION, 1968

Report of the Administrative Reforms Commission on Tariff Commission

1. SQ. No. 125 dated the 26th July, 1968 by Shri Shiva Chandra Jha and Shri Raghuvir Singh Shastri.

(a) whether it is a fact that the Working Group of the Administrative Reforms Commission has in a report on the Tariff Commission suggested its abolition;

(b) if so, the details thereof; and

The matter has been re-examined on a representation from the Ministry of Home Affairs. The position is that the reply to the Question referred to the report of the Administrative Reforms Commission (on Economic

(c) the reaction of Government thereto.

(c) The report of the Commission is under examination of the Government.

Administration) which was stated to be under examination. It did not, however, amount to an assurance for it merely stated a matter of fact, and made no promise to furnish any additional information to the House. It may be further clarified that in part (a) of the Question the members desired to elicit information about the report of the working Group appointed by the Administrative Reforms Commission on Tariff Commission and not about the report of the Commission. It is therefore proposed to drop this item from the list of assurances, subject to approval of the Committee on Government Assurances.

SEVENTH SESSION, 1969

Reorganisation of Darbhanga Sanskrit University

2. SQ. No.1764 dated the 16th May, 1969 by Shri Bhogendra Jha.

Asking whether the University Grants Commission has taken a final decision on reorganising the present Kameshwar Singh Darbhanga Sanskrit University. The comments of the State Government on the report of the Committee appointed by the University Grants Commission are still awaited.

The matter has been re-examined in consultation with the Ministry of Education and Youth Services. The replies given to both the

bhanga Sanskrit University (Bihar) in to a modern University with the present Sanskrit University remaining its part.

Starred Question No. 1764 dated 16-5-1969 and Unstarred Question No. 991 dated 25-7-1969 are complete as they furnish the factual position on the subject matter of the two questions. It may also be pointed out that the Government of India cannot take any decision in the matter as it is for the Government of Bihar to decide the issue as they are primarily concerned with it, after U.G.C. has taken a final view in the matter.

In view of the foregoing position, it is proposed to delete this item from the list of assurances subject to approval of the Committee on Government Assurances.

NINTH SESSION, 1969

3. USQ. No. 342 dated the 18th November, (a) whether Government's attention has been drawn to (a) to (f). The matter is being investigated. The matter has been reconsidered in consultation with

1969 by Shri Madhu Limaye.

the audited report of the Asian Cables Corporation in which mention has been made of sale and loaning of the imported raw materials by the said public limited company;

(b) whether such loaning was permissible under the law in force;

(c) whether Government gave sanction into the company for selling the excess raw materials;

(d) whether Government have enquired into the granting of import licences to this company in excess of its requirements;

(e) whether any diversification permission was subsequently issued to this company in order to cover up the excess import of raw material done by the said company in collusion with the Government Department concerned; and

(f) whether any action has been taken against the officers and the company concerned following investi-

the Ministry of Industrial Development, Internal Trade and Company Affairs. They feel that as no assurance was specifically given to furnish information later and as it is open to the Member to raise a fresh question subsequently, the item is proposed to be dropped from the list of pending assurances subject to the approval of the Committee on Government Assurances.

gation in to the above charges, and if not, the reason therefor ?

Ministry of Industrial Development, Internal Trade and Company Affairs
M/s. Asian Cables

4. USQ. No. 357, dated the 18th November, 1969 by Shri Ram Kishan Gupta

(a) whether it is a fact that M/s. Asian Cables was given a licence to import 1,000 tons of polythene though their requirement was only 50 tons;

(b) whether it is also a fact that the balance was sold in the black market; and

(c) whether the matter has been investigated and, if so, the action taken in the matter?

The matter is being investigated.

The Ministry of Industrial Development, Internal Trade and Company Affairs have represented that the reply to parts (a) to (c) of the question was a statement of fact and no assurance was either intended or given to furnish more information to the House later. And as it is open to the Member to raise a fresh question subsequently, the Ministry have requested that the reply may not be treated as an assurance.

In the circumstances, it is proposed to delete the assurance subject to the approval of the Committee on Government Assurances.

MINUTES

VI. Fifty-first Sitting

The Committee met on Monday, the 20th April, 1970 from 15.00 hours to 16.20 hours.

PRESENT

Shri K. Anbazhagan—*Chairman*

MEMBERS

2. Kumari Khatla Kumari
3. Shri Bhola Nath Master
4. Shri C. Mathurani
5. Shri A. S. Saigal
6. Maulana Ishaq Sambhali
7. Shrimati Savitri Shyam

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary*

2. Shri Abdul Ghani Dar, Member of the Committee, who could not attend the sitting in person, sent a brief note regarding allotment of land to Preet Nagar Society for consideration of the Committee.

3. At the outset, the Committee discussed the various points brought out in the note sent by Shri Abdul Ghani Dar regarding Preet Nagar Cooperative House Building Society and found that most of the points had already been covered during the course of the evidence tendered before the Committee on the 3rd April, 1970 and also in the information supplied by the Government on the list of points arising out of that evidence. As regards the point regarding beautification, re-development and zonal-road charges, the Committee felt that these were the matter of administrative details and as such these did not come under the purview of the Committee. The Committee came to the conclusion that there were hardly any fresh grounds that needed to be broken in this case. The Committee, however, decided that the copy of the note may be forwarded to the Department of Works, Housing and Urban Development for such action as they may consider necessary.

4. The Committee then took up for consideration the material supplied by the Delhi Administration on the list of points arising out of the evidence tendered before the Committee on Government Assurances at their sitting held on 3rd April, 1970.

5. Discussing the scope of the answer to USQ. No. 7227 answered on the 15th April, 1968 which formed the basis of the whole issue, to be treated as an assurance, the Committee took note of the plea taken by the Department of Works, Housing and Urban Development while forwarding information on the list of points that the reply to this question should not be taken as an assurance on the part of the Government because what had been stated was only a proposal to allot land in accordance with priority of payment of premium. According to them a mere proposal might not be construed as an assurance. The Committee did not agree to the plea taken by the Government and held the opinion that the reply *did involve* a definite commitment on the part of the Government towards the societies who had paid the premium in time, which was required to be implemented.

6. The Committee also took into consideration the statement made by the Secretary, Department of Works, Housing and Urban Development during the course of his evidence before the Committee regarding the relevance of the term 'Priority' referred to in the question in the changed context, wherein he had stated that the reply given at that time had relevance to the circumstances prevailing in the year 1968 when it was proposed to allot land to the various societies according to staggered and phased programme. The experience gained in other areas, however, led to a revision in the policy and the Administration felt that staggered allotment would not be possible. An integrated general development Plan, making adequate provision for school sites, colleges, hospitals, sewerage disposal etc. had to be prepared. That was how a situation came when it was considered necessary that all the land should come up for allotment simultaneously to all societies. Now that allotment of land was being made simultaneously to all societies at one time, according to an integrated plan, the term 'Priority' had no significance so far early allotment was concerned.

7. In the light of the changed circumstances the Committee came to the conclusion that the term 'Priority' had now relevance for the purpose of giving preferential treatment in the selection of sites and location of land to the societies.

8. The Committee then discussed the new formula adopted by the Administration for giving priority according to date of registration and date of payment in the ratio of 2:1. In this connection, the Committee took note of the statement made by the representative of the Department of Works, Housing and Urban Development during the course of his evidence before the Committee on the 3rd April, 1970 where he had stated that while adopting the new formula, the Administration had in mind two important considerations. Firstly, certain societies had been registered as early as 1952, 1955 and 1958 and so on and had waited for long time. The desirability of giving adequate weightage to the period over which members of

the society had to wait was beyond any doubt and was a very sound and fair decision but in the light of the statement made in Parliament, the Administration also decided that some weightage should be given to the aspect of payment also. The Committee were not convinced with the reasons advanced by the Government justifying the adoption of the new formula.

9. In order to know the impact of the application of the new formula on the societies who had made payment in time, the Committee scrutinised the list of societies supplied by the Delhi Administration, arranged in order of date of payment (Annexure I) and noted that the following eight societies had deposited the required amount towards the premium of land by due date i.e. 10th March, 1968:

Sl. No.	Name of the Societies	Date of payment	Position in the final list as prepared by the Delhi Administration according to the new formula
1.	Central Revenues CHBS	22-5-67	28
2.	Gujrat CHBS	23-1-68	10
3.	Friends Central Govt. Employees (CHBS)	7-2-68	29
4.	American Embassy CHBS	15-2-68	7
5.	Min. of W.H.S, CHBS	23-2-58	1
6.	Bharti CHBS	29-2-68	2
7.	Panjatani CHBS	4-3-68	13
8.	Comptroller & Auditor General CHBS	7-3-68	4

10. While examining the extent of weightage given to these societies, in the final Priority list drawn by Delhi Administration according to new formula, (Annexure II), the Committee noted with concern that the society (Central Revenues Cooperative House Building Society) which stood first in the priority list according to the date of payment (Annexure I) has been delegated to 28th position in the Final List (Annexure II). Similarly the position of other societies who had made payment in time had been relegated in the Final List. The Committee were constrained to note that while adopting new formula, due weightage had not been given according to the date of payment.

11. The Committee also failed to appreciate the basis for adopting the complicated system of allotting marks while drawing up the final priority list according to the new formula, instead of following the simple method of arranging the societies in the ratio of 2:1.

12. While assessing the reaction of the societies who had been offered land in the Shāhdāra Zone, on the basis of information supplied by Delhi Administration on the list of points arising out of the evidence, the Committee took note of the claim made by the Delhi Administration that all the societies had accepted the formula and only one society namely, the Friends Central Government Employees Cooperative House Building Society had categorically rejected the formula. This society had claimed that better land should be given to it since it had paid the premium in time. Another society, viz. Rashtriyajan, had stated that they deserve preferential treatment because they were in possession of some land in South Delhi which was acquired by Government. The remaining societies according to them explicitly or impliedly accepted the formula and were in agreement with the policy of the Administration.

13. With a view to verifying the basis of the above claim, the Committee scrutinised the representations of the various societies addressed to the Housing Commissioner, Delhi Administration, copies of which were submitted to the Committee, and noted with surprise that although most of the societies had accepted the offer of allotment of land but the acceptance was not without reservations, as several societies while giving acceptance had represented against (i) the formula adopted for allotting priority, (ii) imposition of 15 per cent cut by Delhi Administration (iii) non-allotment of plot according to their preference etc., which points still remained to be settled.

14. The Committee observed with regret that the claim of the Delhi Administration that there was a general satisfaction with the policy of allotment of the Delhi Administration, was not supported by the facts. From the scrutiny of the various representations of the Societies addressed to the Housing Commissioner, Delhi Administration and the number of representations still pouring in for consideration of the Committee on Government Assurances, the Committee were distressed to note that there were still several causes of grievances which were agitating the minds of the societies and which needed to be remedied by the Delhi Administration immediately.

15. In the ultimate analysis of the case, and after taking into consideration all aspects of the problem, the Committee came to the conclusion that even though in the changed context the priority could not be maintained for allotting sites to the societies concerned on the basis of the date of payment of full amount of premium within the scheduled time, the preferential treatment for which they were entitled, by virtue of having made the payment in time, should have been shown to them, thereby leaving no room for any grievances to such societies. By adopting the formula on the basis of earlier date of registration and date of payment in the ratio of 2:1 which the Delhi Administration had evolved according to their own

whims and fancies, full justice had not been done to all concerned. The assence of assurance given by the Minister on the floor of the House on the 15th Aril, 1968 had not been kept up by the Delhi Administration. It was regrettable that even though the eight societies mentioned above who were entitled to preferential treatment for the allotment, most of them had not been shown due consideration.

Position of outstanding assurances pertaining to the Third and Fourth Lok Sabha (First to Ninth Sessions)

16. The Committee perused the statement indicating the number of assurances outstanding after the scrutiny of various statements showing action taken in implementation of the assurances as laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs and Shipping and Transport on the 28th March, 1970. The Committee directed that Government should be asked to take vigorous steps to liquidate the remaining 7 assurances pertaining to the Third Lok Sabha and 1970 outstanding assurances pertaining to the First to Ninth Sessions of Fourth Lok Sabha without further delay.

The Committee decided to meet on the 28th April, 1970 at 17.00 hours in D.M.K. Party Room (Central Hall) for the adoption of their Draft Eighth Report.

The Committee then adjourned.

ANNEXURE I

(Vide para 9 of Minutes dated 20-4-70)

Names of Societies arranged in order of Date of payments

S. No. (as per date of registra- tion)	Name of the Societies	Date of payment	Marks
1	2	3	4
36.	Central Revenue CHBS	22-5-67	37
19.	Gujarat CHBS	23-1-68	37
37.	Friends Central Govt. Employees CHBS	7-2-68	37
17.	American Embassy CHBS	15-2-68	37
5.	Min. of W.H.S. CHBS	23-2-68	37
9.	Bharati CHBS	29-2-68	37
22.	Panjatani CHBS	4-3-68	37
15.	Comptroller & Auditor General CHBS	7-3-68	37
20.	India Meteorological CHBS	11-3-68	29
25.	All India Govt. Employees CHBS	13-3-68	28
16.	Aviation Employees CHBS	16-3-68	27
28.	Shyam CHBS	16-3-68	26
7.	Delhi Nr. Rly. Accounts CHBS	19-3-68	25
23.	Shreed CHBS	19-3-68	24
18.	Delhi Officers CHBS	21-3-68	23
21.	Hargobind CHBS	22-3-68	22
24.	Saini CHBS	22-3-68	21
31.	Rishab Jain CHBS	22-3-68	20
29.	National CHBS	23-3-68	19
26.	Min. of Commerce & Industry CHBS	26-3-68	18

1	2	3	4
33.	Jagruti Nagar CHBS	27-3-68	17
30.	Jain CHBS	5-4-68	16
35.	Railway Board CHBS	7-4-68	15
6.	Min. of Health CHBS	15-4-68	14
11.	New Rajdhani CHBS	15-4-68	13
4.	Punjab National Bank CHBS	22-4-68	12
12.	Delhi Housing and Land Development	26-4-68	11
2.	Bhatnagar CHBS	18-5-68	10
27.	Min. of Scientific Research & Cultural Affairs CHBS	30-5-68	9
14.	Dayanand CHBS	3-6-68	8
34.	Planning Commission CHBS	14-6-68	7
8.	Daryaganj Jama Masjid Teacher CHBS	30-6-68	6
13.	AGCR Low Income Group CHBS	13-7-68	5
32.	Rastriyajan CHBS	18-8-68	4
10.	Central Excise CHBS	10-10-68	3
1.	Defence HQ Civilian Personnel CHBS	10-1-69	2
3.	N.D.M.C. CHBS	13-1-69	1

ANNEXURE II

(Vide para 10 of the Minutes dated 20-4-70)

Names of Societies arranged in order of Marking/Priority

S. No.	Name of the Societies	Marking
1	2	3
1.	Min. of W.H.S. CHBS	103
2.	Bharati CHBS	95
3.	Delhi Nr. Rly. Accounts CHBS	87
4.	Comptroller & Auditor General CHBS	83
5.	Bhatnagar CHBS	82
6.	Punjab National Bank CHBS	80
7.	American Embassy Indian Employees CHBS	79
8.	Min. of Health CHBS	78
9.	Defence HQ Civilian Personnel CHBS	76
10.	Gujarat CHBS	75
11.	Aviation Employees CHBS	71(16-3-68)
12.	N.D.M.C. CHBS	71(13-1-69)
13.	Panjatani CHBS	69
14.	New Rajdhani CHBS	67
15.	Daryaganj Jama Masjid Teachers CHBS	66
16.	India Meteorological CHBS	65
17.	Delhi Officers CHBS	63(21-3-68)
18.	Delhi Housing & Land Development CHBS	63(26-4-68)
19.	Central Excise CHBS	59
20.	Hargobind CHBS	56(22-3-68)
21.	Dayanand CHBS	56(3-6-68)
22.	AGCR Low Income Group CHBS	55
23.	All India Govt. Employees CHBS	54(13-3-68)
24.	Shreed CHBS	54(19-3-68)
25.	Saini CHBS	49
26.	Shyam CHBS	46
27.	Min. of Commerce & Industry CHBS	42
28.	Central Revenues CHBS	41
29.	Friends Central Govt. Employees CHBS	39
30.	National CHBS	37
31.	Rishab Jain CHBS	34

1	2	3
32.	Jain CHBS	32
33.	Min. of Scientific Research & Cultural Affairs CHBS	31
34.	Jagriti Nagar CHBS	47
35.	Railway Board CHBS	21
36.	Rastriyajjan CHBS	16
37.	Planning Commission CHBS	15

MINUTES

VII. Fifty-second Sitting

The Committee met on Tuesday, the 28th April, 1970 from 17.00 hours to 17.45 hours.

PRESENT

Shri K. Anbazhagan—*Chairman*.

MEMBERS

2. Shri Maharaj Singh Bharati
3. Shri Kanwar Lal Gupta
4. Shri Bholu Nath Master
5. Shri A. S. Saigal
6. Maulana Ishaq Sambhali
7. Shri A. T. Sarma
8. Shrimati Savitri Shyam

SECRETARIAT

Shri M. C. Chawla—*Deputy Secretary*.

2. The Committee took up consideration of their draft Eighth Report. After some discussion, the Committee adopted the Report and decided to present it to the House on Wednesday the 29th April, 1970.

3. The Committee also decided that the verbatim proceedings of their sitting held on the 3rd April, 1970, when official witnesses were examined in connection with the representations received from various Cooperative House Building Societies re: allotment of land in Shahdara Zone, should be printed and laid on the Table of the House along with their Eighth Report.

4. The Committee authorised the Chairman, and in his absence, Shri A. S. Saigal to present the Eighth Report to the House and also to lay the evidence on Wednesday, the 29th April, 1970.

The Committee then adjourned.

APPENDIX I

(Vide para 7 of Report)

Statement showing the position of assurances as on 28-3-1970

(i) Assurances pertaining to the Third Lok Sabha

Session	No. of assurances referred to Committee of Fourth Lok Sabha	No. of Assurances implemented	No. of assurances outstanding
I	2	3	4
7th Session, 1964 .	4	3	1
8th Session, 1964 . .	1	1	
9th Session, 1964 .	1	1	
10th Session, 1964 . .	1	1	
11th Session, 1965 .	4	4	
12th Session, 1965 . .	2	1	1
13th Session, 1965 . .	4	3	1
14th Session, 1966 . .	25	23	2
15th Session, 1966 . . .	20	19	1
16th Session, 1966 .	30	29	1
TOTAL . .	92	85	7

(ii) *Assurances pertaining to the Fourth Lok Sabha*

Session	No. of assurances called out	No. of assurances implemented/dropped	No. of assurances outstanding
1	2	3	4
1st Session, 1967 . . .	125	121	4
2nd Session, 1967 . . .	936	920	16
3rd Session, 1967 . . .	581	561	20
4th Session, 1968 . . .	1485	1313	172
5th Session, 1968 . . .	1136	956	180
6th Session, 1968 . . .	693	582	111
7th Session, 1969 . . .	1829	1199	630
8th Session, 1969 . . .	677	336	341
9th Session, 1969 . . .	642	146	496
TOTAL	8104	6134	1970

APPENDIX II

(Vide para 11 of Report)

Representation dt. 24-1-70 from the President, South Patel Nagar House Owners Association, 36, Patel Road (South), New Delhi-8.

No. 123

Hon'ble Shri Gurdial Singh Dhillon,
Speaker, Lok Sabha,
Parliament House,
New Delhi-1.

Sir,

SUBJECT:—Violation of assurances given on the floor of Lok Sabha to displaced persons from West Pakistan on allotment of land on a "no profit no loss basis".

It has been the declared policy of the Central Government that plots of land and/or houses built thereon allotted to the displaced persons from West Pakistan would be leased out on "no profit no loss basis to Government", the lessees becoming owners of the leased property on payment of actual costs thereof including the development charges for the land. This has been confirmed more than once on the floor of your house by responsible ministers of the Government of India as will be found from the following:—

(a) On 26th August, 1956 in written reply to unstarred question No. 1504(c) of Shri Tek Chand (Col. 1813, Vol. VI- No. 31 Tuesday), the late Shri J. K. Bhonsle, the then Deputy Minister for Rehabilitation stated:—

".....The understanding has all along been that the allottees could become the owners of their houses on payment of actual costs including the cost and development charges for the land....."

(b) On 12th September, 1956, in reply to starred question No. 2046 a & b of Shri Tek Chand (Col. 2595, Volume VII No. 43-Wednesday), Shri Mehr Chand Khanna, the then Minister for Rehabilitation stated:—

"(a).....commitment was to recover only the actual cost,....."

"(b).....we encouraged the refugees to become owners of these houses and we started allotting the houses to them on no profit no loss basis.....as far as the government is concerned, it is not making a penny out of the particular transaction....."

- (2) On 9th May, 1968, in reply to unstarred question No. 10165 (a) of Shri Babu Rao Patel, M.P. Shri D. R. Chavan the then Deputy Minister for Rehabilitation confirmed the basis of allotment as "no profit no loss to government" and stated that the allottees could become the owners of their plots on payment to government of the actual costs and development charges for the land.

While allottees are awaiting replies to their applications to the Ministry of Rehabilitation for grant of ownership rights on payment of actual costs, the Land and Development Officer (Ministry of Works, Housing and Supply), who looks after the administration of the Rehabilitation Ministry's Colonies in Delhi, has brought out a pamphlet entitled "Information for the Guidance of Lease-holders" (WHS-42), which is a clear violation of the assurances of "no profit no loss basis" of allotment. He has assigned fantastically high values to the land in these colonies, for purposes of raising the ground rent etc. It is known for a fact that the attention of the said Land and Development Officer has been drawn by a number of applicants to these assurances which he seems to have totally ignored. Such an action virtually amounts to a contempt of the Lok Sabha.

The Parliament being the highest tribunal in the country to which the people look up for redress of their grievances on behalf of my Association I beg leave to request you as the custodian of the people's rights to prevail upon the government to honour its assurances given in the Lok Sabha and convert the lease deeds of the allottees into proper sale deeds on realising the actual cost of acquisition and development of the land.

The background of the refugees' case is very well known to you and it is, therefore, not necessary for me to dilate on it. For security them this justice, some sixty thousand families will be deeply grateful to you.

With highest respects,

Yours faithfully,

Dated 24th Jan. 1970.

Sd./- SITA RAM MULLICK,
President,

South Patel Nagar House Owners' Association.

APPENDIX III

(Vide para 11 of Report)

LOK SABHA QUESTIONS

I. Starred Question No. 1504

(To be Answered on 28th August, 1956)

South Patel Nagar

*1504. SHRI TEK CHAND:

Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that some houses in South Patel Nagar were constructed on the land area, which was very low, due to the existence of pools, and brick kilns thus necessitating the increase of the width and depth of foundations and thereby the cost;

(b) if so, how many such houses were constructed in such areas;

(c) whether house owners allotted houses with deeper foundations, were informed that they would have to pay excessive cost for such foundations, before actually giving them the possession thereof;

(d) if so, whether copy of the same will be supplied; and

(e) if not, the reasons why they were not so informed?

ANSWER

DEPUTY MINISTER OF REHABILITATION (SHRI J. K. BHONSLE):

(a) Yes.

(b) 36.

(c) to (e). It is not the practice to give specific information about the price in regard to each house. The understanding has all along been that the allottees could become the owners of their respective houses on payment of the actual costs, including the cost and development charge for the land. In the case of these houses the allottees had been informed that the deposit of Rs. 5,000 that had been asked for, represented the approximate price of the house.

II Starred Question No. 2046.*(To be answered on 12th September, 1956)***Houses for Displaced Persons*****2046. SHRI TEK CHAND:**

Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that Government originally intended to pool the cost of the same type of houses for displaced persons, but they were subsequently advised that this would not be legally correct as commitment was to recover only the actual cost; and

(b) if so, the date on which the revised decision was taken?

ANSWER**MINISTER OF REHABILITATION (SHRI MEHR CHAND KHANNA):**

(a) Yes. Originally it was intended to pool the cost of a similar type of houses in all the colonies in Delhi. Though this would not have been strictly illegal, certain doubts were expressed about its legality. It was, therefore, decided to recover the average cost of only those of houses which were constructed under the same sanction, and were of the same type.

(b) 25th September, 1953.

SHRI TEK CHAND:

Does the subsequent decision of the Government not to pool the cost of the same type of houses amount to unilateral variation of a completed contract?

SHRI MEHR CHAND KHANNA:

No, Sir.

SHRI TEK CHAND:

Has this variation not been effected after the acceptance by the house-purchasers of the Government's offer?

SHRI MEHR CHAND KHANNA:

May I take a minute to explain the position? We started building a large number of tenements in Delhi. I think the number of units is about fifty thousand and out of them there may be eight or ten thousand houses. In the initial stages we encouraged the refugees to become owners of these houses and we started allotting the houses to them on a no-profit, no-loss basis. At that time, we only knew the approximate cost because, as you know, the bills are to be checked by the P.W.D., audited and so on. Then, we found, on going through the accounts, that some refugees owed us money while Government owed money to some. One of the ways of settling this was that we took the same type of houses all over Delhi

and pooled their prices; but then we were told that it would not be correct. They said: "You gave a definite undertaking to a person living in Patel Nagar, for instance, that you will be charging the price of the House on a no-profit no loss basis. If while constructing houses in Kalkaji, the rates of contract had changed in the meanwhile, it will be unfair to the refugee in Patel Nagar to be asked to pay for the extra cost of the house." So, what we did was this; we took a particular Colony; we took a particular contract and on the basis of that whatever the approximate cost of the house came, it was charged from the displaced person.

I may add that, as far as the Government is concerned it is not making a penny out of this particular transaction.

SHRI TEK CHAND: Once the Government had thought it advisable to reject the pool system regarding the five-hundred same type of houses, did not the Government think it advisable to recover the actual cost of each house, individually, rather than to lump them in groups?

SHRI MEHAR CHAND KHANNA: I have just stated that no decision was taken. We have built a very large number of houses and we had to arrive at some kind of a fair and reasonable formula. We looked into the different aspects of the matter. We were advised by the Ministry of Law that we should only take a particular group of houses falling under a particular contract. That is what we have done.

SHRI TEK CHAND: May I put one more question, Sir?

MR. SPEAKER: No.

III. Unstarred Question No. 10165

(To be answered on 9th May, 1968)

Assurances given to Allottees of Plots of South Patel Nagar

10165. **SHRI BABURAO PATEL:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether an assurance was given on the 28th August, 1956 on the floor of the House to displaced persons who were allotted plots in South Patel Nagar that the allottees could become the owners of their respective plots on payment of actual costs and development charges for the land;

(b) whether it is a fact that Government now seek to recover from the allottees in South Patel Nagar the cost of land at current market rates or in the alternative charge annual lease rental on revised valuation at current market rate; and

(c) the reasons for this change in rehabilitation policy in spite of Government's assurances given on 12th September, 1956 in the House that Government will deal with the allottees on no profits no loss basis?

Answer

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR,
EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN):**

(a) Yes.

(b) No, there has been no change in the position that the allottees are required to pay only the actual costs and development charges for the land. The basis of calculation of the annual lease rental also remains unchanged.

(c) Does not arise.

APPENDIX IV

(Vide para 13 of Report)

No. H.11012|1|70-LII

GOVERNMENT OF INDIA

MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS,
HOUSING AND URBAN DEVELOPMENT

(DEPARTMENT OF W.H. & U.D.)

New Delhi, dated March 31, 1970

SUBJECT: *Representation from the President, South Patel Nagar House Owners' Association, New Delhi.*

The undersigned is directed to refer to Lok Sabha Secretariat's Office Memorandum No. 12|5(1)|70-Q, dated February 2, 1970, and to say that the Department of Rehabilitation, whose assurances have been referred to in the representation of the South Patel Nagar House-owners' Association, have stated as follows:

(i) Question No. 1504 replied to on 28th August, 1956, related to the cost of houses constructed by the Department of Rehabilitation in South Patel Nagar to house displaced persons. Houses constructed by that Department were allotted to displaced persons on the basis of actual cost of construction, the land under these houses being on lease with the allottees of the houses. The allottees were to pay 50 per cent. of the premium of the land, i.e., the actual cost of acquisition and development, during 15 years of the lease, beginning from the 6th year, along with 3 per cent. ground rent on the premium for the first 20 years of the lease. In that Question, Shri Tek Chand had asked the Minister for Rehabilitation to confirm whether allottees of houses with deeper foundations had been informed, before being given possession of the houses, that they would have to pay excessive cost for such foundations. The Deputy Minister for Rehabilitation had stated that allottees would have to pay the actual cost of construction and the cost of land, etc., meaning thereby that the allottees would pay the cost of land and the development expenditure; this did not mean that the usual terms, including *inter alia* the requirement of paying the annual ground rent, were dispensed with. There was no express or implied commitment for the transfer of land on the free-hold basis.

(ii) Question No. 2406, answered by the Minister for Rehabilitation in the Lok Sabha on 12th September, 1956, also referred to the recovery of the cost of construction of houses in South Patel Nagar. It was confirmed again by the Minister for Rehabilitation that the cost of houses would be charged on a 'no-profit-no-loss' basis. This statement did not imply that the land under the houses would be transferred to the allottees of the houses on the 'free-hold' basis after payment of the cost of land with development charges. The disposal of the houses is governed by the terms and conditions of the lease announced earlier in 1949 and incorporated as Appendices XII and XIII in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

(iii) On 9th May, 1968, the Deputy Minister for Rehabilitation informed the Lok Sabha, in reply to Shri Baburao Patel's Question No. 10165, that the allottees of houses in South Patel Nagar had to pay the actual cost of acquisition and development, etc., and the ground rent as agreed upon initially. It was also confirmed that the basis of calculation of the annual ground rent remained unchanged, that is, ground rent would be charged in accordance with the terms and conditions of the lease, initially agreed upon with the lessees. There was no question of giving the ownership of the land to the allottees on free-hold basis after payment by them of the cost of acquisition and development of the land.

2. It may be mentioned that the Department of Rehabilitation had announced the terms and conditions of allotment of land on the 26th January, 1949 and the 26th June, 1949, and those persons who had accepted the terms and conditions, were allotted houses in the various Rehabilitation Colonies in Delhi|New Delhi, including South Patel Nagar. One of the conditions announced was that the land would be held on lease for 99 years. It will thus be seen that Government did not give any assurance to the allottees of the houses in South Patel Nagar that full ownership rights on freehold land would be transferred to them, on their paying the cost of acquisition and development of the land on which those houses had been built.

3. As regards the pamphlet entitled "Information for the guidance of lease-holders" (WHS-42), it may be stated that the said pamphlet has been brought out to acquaint lessees with the various methods and procedures which are being followed in the Land and Development Office with regard to their various types of requests (such as permission for sale, mortgage, etc.). The rates mentioned in the pamphlet are only for certain limited purposes, namely, the determination of unearned increase at the time of sale|transfer and additional premium and additional ground rent for permitting permanent or temporary change of purposes and additional construction. These rates, or such other rates as Government may decide for the purpose, will also be made use of for revising the ground rent of

leases on Appendices XII and XIII after the expiry of 20 years. These lease deeds specifically provide for the revision of ground rent on the basis of the market value of land prevalent on the 1st April of the 21st year. The revision of ground rent in accordance with the lease terms does not, therefore, violate any assurance given to displaced persons. And their request for the conversion of the lease deeds into sale deeds cannot be accepted.

4. 20 copies of the said pamphlet are enclosed.

Sd./-

S. CHAUDHURI,

Director (Lands and Printing).

To

The Lok Sabha Secretariat (Shri M. C. Chawla) (30 copies)
New Delhi.

Copy forwarded, for information, to the:

1. Department of Rehabilitation, Min. of L.E. & R. Jaisalmer House.
New Delhi, with reference to their OM. No. 3(50)/Survey
CSC/70 dated the 30th March, 1970, and
2. L&DO, New Delhi, with reference to his u.o. No. 51/70-CDN
dated 4.3.70.

Sd./-

S. CHAUDHURI,

Director (Lands and Printing).

APPENDIX V

(Vide para 14 of Report)

Representation from

MINISTRY OF COMMERCE AND INDUSTRY COOPERATIVE HOUSE-BUILDING SOCIETY LIMITED

Tel.—376585

R. C. GARG,
Honorary Secretary.

Room No. 390, Udyog Bhavan,
New Delhi-11.

18th January, 1970.

The Hon'ble Chairman and Members,
The Committee on Government Assurances,
Lok Sabha, New Delhi.

Sir,

Government gave an assurance on the Floor of the House that "only 15 cooperative house-building societies (Shahdra Zone) had deposited the desired cost of land by the due date" and that "the Government proposes to give priority for allotment of site to those societies who had deposited the cost in time." The text of the Government assurance is contained in Appendix I attached.

2. Under the "Scheme for Large Scale Acquisition, Development and Disposal of Land in Delhi", which accorded preferential treatment to the cooperative sector and allowed a number of concessions such as the lower premium rate, a somewhat higher plot-area, etc., during 1964, a number of areas in Shahdra and West Delhi were offered. On account of lack of preference for Shahdra, an inducement of priority was given by the then Housing Commissioner, on the basis of which an assurance was given to this Society of first position in the priority list, and a list of 31 Societies was finalised for allotment of land in Shahdra Zone E-8 and E-12.

3. During 1960, these Societies were asked to deposit the first instalment of 50 per cent towards premium of land @ Rs. 8/- per sq. yd. which would be treated as 'security' for the due performance by a Society of the terms of agreement. Paragraph 5 of this letter (Appendix II) forthrightly stated that "if the payment is not made by the prescribed date (i.e., 31st July, 1966) the case of the Society for allotment of land will be closed". With the grace period of 15 days (as the Administration delayed in issuing challans to the Societies), only 2 Societies viz., (1) this Society and (2) Friends Central Government CHBS completed payment in time, and the

cases of the remaining societies were automatically closed, which, on reactivation (through grant of extensions, etc.), would naturally be placed next to the aforesaid two Societies in the Priority List. During 1968, the Delhi Administration called for payment by 10th March, 1968, the second and the final instalment towards premium of land, and this letter (Appendix III) categorically stated that "*failing which the offer of land would be treated as cancelled*" and that "*it should be noted that no request for the deposit of premium for further extension would be entertained.*" With the usual grace period of 15 days (i.e., by 25th March, 1968), only 13 Societies completed payment in time (and not 15 as stated in the aforesaid Government assurance), which of course included this Society and the Friends Central Government CHBS. During June, 1968, the Delhi Administration, having extended the date, asked for payment of the unjustified and unwarranted zonal road contribution by 30th June, 1968, and stated: "*you are therefore, requested to deposit the said amounts immediately by 30th June, 1968, failing which the priority will further be lowered down while allocating land.*" (Appendix IV). This clearly made the payment a decisive factor in determination of *inter se* priority, in conformity with the Assurance given in Parliament on 15th April, 1968. Even in respect of this contribution, though under protest, only 8 Societies (including this and the Friends Central Government CHBS) completed payment in time.

4. In spite of the Government Assurance given in April 1968 by the Minister for Health, Family Planning, Works, Housing and Urban Development as well as the commitment of first priority given to this Society and making timely payment as the categorically decisive factor for priority in all the letters referred to in para. 3 above, the Delhi Administration proceeded to make the priority list on the basis of date of registration only, as can be seen from a reply (Appendix V) given to this Society. "The priority for allocation of land is being determined on the basis of the respective dates of registration of the Societies, the oldest Society being given the first priority" as also in the reply to part (e) of Unstarred Question No. 7936 answered in September 1969, (Appendix VI). THIS IS CLEARLY AN AFTER-THOUGHT ON ACCOUNT OF POLITICAL PRESSURES AND OTHER EXTRANEOUS CONSIDERATIONS, AND IS A CLEAR VIOLATION OF THE GOVERNMENT ASSURANCE GIVEN ON THE FLOOR OF THE HOUSE IN APRIL, 1968.

5. Not only this, the Administration has continued to add more Societies to the original list of 31 from time to time, thereby affecting adversely the position of this original list. For instance, the Central Excise CHBS and the Defence Headquarters Civilian Personnel CHBS were allotted land in Najafgarh Road Area (Refer Unstarred Question No. 475 answered in the Rajya Sabha on 28th

November, 1968), and the latter Society was placed *First* in the list merely on account of its earlier date of registration while it made the payment only in 1969. Similarly, the Preet Nagar CHBS and the Delhi School Teachers CHBS were also brought in Shahdra Zone with their staggeringly high requirements of 174 and 139 acres respectively. The former Society is neither Group II nor Group IV Society, and, except a token payment of Rs. 7 lakhs, has yet to make payment to the Delhi Administration, and, for a membership of 1,000, which entitles it for about 83 acres only, an allotment of 174 acres has been finalised. The latter Society has yet to put its house in order, as its management has been superseded by the Administration for a number of irregularities. Both these Societies account for 313 acres as against the availability of 550 acres (or about 370 acres in the General Development Plan) in Zone E-8 and E-12. *The addition of new Societies, particularly these two Societies with a demand for 313 acres, has been responsible for the delay in allotment of land to the original 31 Societies, by posing before the Administration the shortage of land vis-a-vis the total requirements of all the Societies.*

6. It will, therefore, be seen from the above that the action of the Delhi Administration has been arbitrary, discriminatory, and, by flouting the Government Assurance, would undermine the prestige and honour of this august Parliament. *In accordance with the Assurance and other factors of consideration, a correct priority list is attached as Appendix VII. For purposes of a thorough consideration, a detailed note on priority is attached as Appendix VIII.*

7. This Society and others have represented to the Government for fulfilment of the Assurances given, but so far all in vain. Apprehending that the Administration is fast going ahead now by disturbing the correct priority list (Appendix VII), we are approaching, *as a last resort*, this august Committee of Parliament to look into the matter on an urgent basis, and, before undue political and other pressures are brought to disturb the right balance and thus demoralise the thousands of members of these Societies, see that the Government Assurance is properly enforced and the rights of the law-abiding claimants to priority are protected.

Encl: As above.

Yours faithfully,

Sd/-

New Delhi, the 18th January, 1970.

R. C. GARG,
Hony. Secretary.

APPENDIX VI

(Vide para 14 of Report)

Group-wise Classification of Cooperative House Building Societies in Delhi

The scheme of 'large-scale acquisition, development and disposal of land in Delhi' was approved by the Government of India on 2nd May, 1961. The scheme embodied the breaking-up of cooperative house building societies in Delhi into four categories which were as follows:—

- Category I*—The house building cooperative societies in whose favour notifications, either under section 4 or under sections 4 and 6 both, of the Land Acquisition Act, 1894, had been issued before 13th November, 1959 (i.e., the date of issue of the Delhi Administration's general notification in respect of 34,070 acres of land);
- Category II*—The house building cooperative societies which had themselves purchased land before 13th November, 1959, through private negotiations;
- Category III*—The house building cooperative societies which had been dispossessed of their land by acquisition of 1100|1300 acres of land regarding scheme of general housing of the Ministry of Works, Housing and Supply and execution of the Interim General Plan respectively; and
- Category IV*—The house building cooperative societies which have merely asked for acquisition|allotment of land. This group has been further categorised into two, viz.:—
- (a) The societies which were registered before 13th November, 1959; and
 - (b) The societies which were registered between 13th November, 1959 and 2nd May, 1961.

APPENDIX VII

(Vide para 16 of Report)

LOK SABHA QUESTION

Unstarred Question No. 7227

To be answered on the 15th April, 1968

Co-operative House Building Societies in Delhi

7227. SHRI A. S. SAIGAL:

Will the Minister of Health, Family Planning and Urban Development be pleased to state:

(a) whether Government have instructed the Co-operative House Building Societies in Delhi to deposit the cost of land for the Shadra area;

(b) if so, what is the last date for depositing the cost;

(c) the number of such Societies who have deposited the desired amount by due date; and

(d) whether Government propose to give priority for allotment of site to those Societies who had deposited the cost in time?

ANSWER

SHRI B. S. MURTHY (DEPUTY MINISTER FOR HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT): (a) Yes.

(b) The scheduled date for depositing the cost of land was 10th March, 1968.

(c) Fifteen.

(d) Yes.

APPENDIX VIII

(Vide para 17 of Report)

Statement laid in Lok Sabha in implementation of assurances

SEVENTH SESSION 1969 OF THE LOK SABHA

MINISTRY OF HEALTH & FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT

S. No.	Date and reference	Subject	Promise made	When and how fulfilled	Remarks
27.	Unstarred Question No. 7936, dated the 28th April, 1969 by Shri A. S. Saigal.	<p>Asking—</p> <p>(a) for the dates of deposit of cost of land by each society in the Shahdara area;</p> <p>(b) the area allotted to each society;</p> <p>(c) the date of registration of each society;</p> <p>(d) the date by which paper allotment or actual possession of land is proposed to be given; and</p> <p>(e) the priority list according to which allotment is proposed to be made.</p>	<p>(a) to (e). The required information is being collected and will be laid on the Table of the Sabha.</p>	<p>Date of fulfilment : 26-9-69</p> <p>(a) (b) & (c) A statement is attached (Annexure No. XII).</p> <p>(d) About 1,550 acres of land has been acquired. Acquisition proceedings for the remaining areas are in progress. Physical possession of Land will be given to the Societies as soon as the planning of the acquired land and acquisition proceedings are completed.</p>	<p>(e) The basic principle for determining the priority for allocation of land would be the date of registration of each society.</p>

APPENDIX IX

(Vide para 20 of Report)

GOVERNMENT OF INDIA

MINISTRY OF HEALTH AND F.P. AND WORKS, HOUSING &
U.D. (DEPTT. OF WORKS, HOUSING & U.D.)

No. 7-1(8)/69-UD

New Delhi, dated the 10th February, 1970

OFFICE MEMORANDUM

SUBJECT: Representation from the Ministry of Commerce and Industry Cooperative House Building Society submitted to the Committee on Government Assurances.

The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 12/5/70-Q dated the 30th January, 1970 on the subject mentioned above and to forward a copy of a note containing the comments of this Department on a representation from the Ministry of Commerce and Industry Cooperative House Building Society submitted to the Committee on Government Assurances.

2. The receipt of the note may please be acknowledged.

Sd/- G. L. GUPTA,
Under Secy. to the Govt. of India.

To

The Lok Sabha Secretariat,
(Shri M. C. Chawla, Dy. Secretary),
Parliament House, New Delhi.

Comments of the Department of Works, Housing and Urban Development on a representation made by the Ministry of Commerce and Industry Cooperative House Building Society to the Committee on Government Assurances regarding priority to be accorded to the Society in the matter of allotment of land

The Ministry of Commerce and Industry Cooperative House Building Society had been offered land in the Shahdara area along with 49 other Cooperative House Building Societies subject to various conditions which *inter-alia* included a condition that the Societies would not be provided with municipal services for a period of 5 to 10 years.

2. An offer was made to the Cooperative Societies to pay the premium for the land in June, 1966 at the rate of Rs. 8 per sq. yard. The

first instalment was to be paid by the 30th June, 1966 and the 2nd instalment by the 30th November, 1966. At the time, the offer was made to the societies, it was clearly indicated that land in the Shahdara area might be allotted to them in Zones E 8-12 and that the exact allocation of sites would be made by the Lt. Governor, Delhi in his absolute discretion.

3. Due to legal difficulties, which hindered early acquisition of land, the Delhi Administration postponed the recovery of the 2nd instalment of the land from the Cooperative House Building Societies. The Societies were asked to deposit the premium within a month from the date of decision in the Court case on the Land Acquisition (Amendment and Validation) Act and the due date fixed was 10th March, 1968.

4. The Ministry of Commerce and Industry Cooperative House Building Society was registered on 5.9.1960 and they were allotted 71 acres of land in the Shahdara area. Subsequently, the Land Allotment Advisory Committee recommended that 15 per cent reduction be made in the area of all societies including the one presently under consideration. According to the date of registration, this Society stands at No. 26 amongst 37 Societies which are to be allotted land in the Shahdara area. No commitment has so far been made to this society by the Delhi Administration that they would be given first priority in the allocation of land. Such a commitment would be patently irregular because it would amount to brushing aside the claims of approximately 10,000 members of other cooperative societies which were registered earlier than the present one and whose members have waited for a longer period of time for the allotment of land.

5. It is true that in respect of part (d) of Lok Sabha Unstarred Question No. 7227 on the 15th April, 1968 asking whether Government proposed to give priority for allotment of site to those societies who had deposited the cost in time, the then Deputy Minister for Health, Family Planning and Urban Development gave a reply in the affirmative. This was based on the policy contemplated at that time.

6. Subsequently, however, the Land Allotment Advisory Committee recommended that the priority in respect of allotment of land to Cooperative Societies in Delhi should be determined in the order of the respective dates of registration. This principle had been followed while finalising the general development plans of Group IV Cooperative Societies of Rohtak Road area and Pritampura area.

7. What Government propose to do, is not a definite commitment that it would definitely be done. There are several considerations which have to be weighed between the stage of consideration to the stage of final decision. There, was, therefore, no definite commitment to the Ministry of Commerce and Industry Cooperative House Build-

ing Society or for that matter to any other society that the date of payment will be the only criterion in fixing the priority for allotment of land. It will be too much to expect that the seniority in the matter of registration would be brushed aside summarily.

8. The entire matter has now been considered by the Lt. Governor, Delhi. Considering the fact that the basic policy of allocation of priorities is seniority in terms of registration, and the fact that some societies in the Shahdara area have delayed payment inordinately, he has decided that *inter-se* priorities for allotment would be made on the basis of weightage in favour of the date of registration against that of the date of payment of premium for land in the ratio of 2:1.

9. The General Development Plan of the Shahdara area is under preparation and the exact sites for allotment to each society will be known shortly. The plan will then be circulated to the societies and their comments thereon will be given due consideration before finalising the plan.

APPENDIX X

(Vide para 22 of Report)

MOST IMMEDIATE

THE FRIENDS CENTRAL GOVERNMENT EMPLOYEES CO-OPERATIVE HOUSE BUILDING SOCIETY LTD.

Ref. No.....

10, Babar Place,
New Delhi 11th Feb., 1970

To

The Hon'ble Chairman and Members,
The Committee on Government Assurances,
Lok Sabha, New Delhi.

SUBJECTS: Govt. Assurance given in reply to Unstarred Question No. 7227 answered in Lok Sabha on 15th April, 1968 by the Dy. Minister for Health, Family Planning and Urban Development—*Implementation of.*

Sir,

Through the above-quoted reply, the Deputy Minister gave an Assurance that "Priority for allotment of site to the Coop. House Bldg. Societies in the Shahdara Area, Delhi, will be given to these societies according to the date of payment by such societies".

2. In this connection, the Hony. Secretary of the Ministry of Commerce & Industry Coop. House Bldg. Society Ltd., New Delhi, has already submitted a detailed representation to your august Committee requesting that the Government be made to implement the Government Assurance mentioned above.

3. This society and the above-mentioned society were the only two societies who made (i) the payment of First instalment in July, 1966 in time, (ii) the payment of second instalment in early 1968 in time and (iii) the payment of third instalment, i.e. zonal roads, in time. As would be seen in Encls. II, III, IV, the Government had made it very clear that if payments were not made in time, the cases of the defaulting societies shall be closed. Hence, these societies only deserve Priority who were disciplined and made payments within the prescribed dates.

4. It is painful under certain pressures, political or otherwise, efforts are being made by officials to ignore the above mentioned Government Assurance and adopt a novel, unjust and arbitrary criterion for according Priority and that is, according to them the date of Re-

gistration of each Society. Besides being grossly violative of the Government Assurance, such an intended method of the officials is bad and against natural justice for the following reasons:—

- (a) Registration of societies is relevant only as far as the entitlement of a society to be considered for allotment of land by the government in the Shahdara area, Delhi.
- (b) The eligible Registered co-op. house bldg. societies were asked to deposit the premium of land, First instalment, i.e. 50 per cent of the cost of land, by 31-7-1966, with a definite threat that the cases of defaulters shall be closed.

The only reasonable and natural criterion for determining the priority among the societies can be the payment within the prescribed date.

- (c) The first group who can claim priority is who paid First, Second and Third Instalment (zonal roads), all within the Prescribed dates; then will come the 2nd group who defaulted in First instalment but paid 2nd and 3rd instalments in time; and then will come the 3rd group who paid the entire amount by 30-6-1968 (Pl. refer to Annexure IV. of the Representation of the Commerce & Industry Society). Other defaulting societies will come next.
- (d) Denying Priority to the societies who paid the amounts within due dates as law-abiding citizens would mean open encouragement to law-breakers and a shock to the loyal citizens.
- (e) By giving Priority according to dates of registration would mean bringing the Defence Hq. Civilian Personnel Coop. H/B Society to No. 1 though they paid 1st instalment on 13-12-68 and the 2nd instalment on 6-1-1969 and have not paid the 3rd instalment at all till today. Whereas the petitioner society paid the 1st instalment in July, 1966.
- (f) The fact is that though the members of the defaulting societies got membership in the societies which were registered as far back as 1952, they had either no money to pay or were not serious buyers of land at the appropriate time.
- (g) The authorities are trying to bring such societies at the top in Priority who were offered land in Najafgarh area or at least not in the Shahdara area but have been purposely and intentionally ushered in this area in 1969 or such societies like Preet Nagar society etc. who were never considered for the Shahdara area. The inclusion of such societies in this area by the authorities is most arbitrary, unjust and act of high-handedness, calculably done to create heart-burning in the loyal and law-abiding citizens of the country who paid the cost of land in time.

5. Sir, this society pray to your august Committee that as submitted in the representation of the Industry & Commerce Society, steps may kindly be taken to ensure that the Government abides by the Government Assurance mentioned above and accords Priority according to date of payment only taking into consideration separately the payment of First, Second and Third Instalments within the prescribed dates. According to this only logical, fair and just formula, your petitioner society comes at No. 2 in the Priority and the Government should be made to safeguard this status of the society.

The date of registration of a society can be taken into account only while fixing *inter se* seniority among those societies. Firstly, who paid 1st, 2nd and 3rd instalments in time; secondly, among those who defaulted in 1st but paid 2nd and 3rd within due dates. Thirdly among those who paid the entire amount by 30-6-68, and lastly, among those who paid subsequently.

It is, therefore, prayed that directions may kindly be issued by the Committee to the Government to implement the Government Assurance and issue the Priority List as mentioned in para 4 above and hand over possession of the land accordingly at the earliest. The members of this society are all Central Government Employees and their hard earned money is blocked with the Government since 1966, without having been paid any interest on such huge amounts so far.

Yours faithfully,
Sd/-

President.

APPENDIX XI

(Vide para 22 of Report)

Copy of letter No. F.13 (47)/70-I&B dated 11th March, 1970 from Delhi Administration, Land and Building Department

The Honorary Secretary,
Cooperative House Building Society Ltd.

Sir,

With reference to the request of your Society for the allotment of land under the "Scheme of Large Scale Acquisition, Development, and Disposal of Land in Delhi and correspondence resting with this Administration's letter No. F.3(3)/69-I&B dated 7th June, 1969", I am directed to enclose herewith a copy of the General Development Plan of the Delhi East Zone Shahdara Area (Zone E-8 to E-12). The Plan shows the proposed allocation of land to the various Societies including your Society. It is clarified that the Plan is subject to adjustments and modifications which may be necessitated by the Zonal Plan, Road pattern requirement, acquisition problems, adjustment of pre-1967 unauthorised colonies and such changes in priority/policy which may be considered necessary. You are requested to convey your acceptance of the proposed allotment by 31-3-1970. In case of failure to communicate your acceptance by the said date, it would be presumed that the proposed allocation is acceptable to you.

2. Allotment as shown in the enclosed Plan has been made in accordance with the *inter se* priority of the Societies which has been fixed by giving weightage to the date of registration and to the date of payment of premium in the ratio 2:1. This has been recommended by the Land Allotment Advisory Committee. Payment of 75 per cent. of the second instalment of premium has been taken as acceptable for the purpose of calculation of the date of payment. If, however, the Society wishes to make any representation on the calculation of the date of payment, they may kindly do so immediately.

3. In the enclosed Plan, the areas have been reduced by 15 per cent. uniformly in respect of every Society, which has been allotted land in Shahadara area. Such reduction became necessary on account of the fact that the total requirement of the cooperative societies was much in excess of the total land available for allotment. This decision has been taken in consultation with the Land Allotment Advisory Committee.

4. It might also be mentioned that expeditious disposal of acquisition proceedings has been taken up, although in some cases land proposed to be allotted has not yet been finally acquired.

Yours faithfully,

Sd/- R. S. MATHUR,
Assistant Housing Commissioner (I)

APPENDIX XII

(Vide para 23 of Report)

Representation from

THE RAILWAY BOARD EMPLOYEE'S CO-OPERATIVE HOUSING SOCIETY LTD.

Ref. No. 67-Land

Rail Bhavan,

To

New Delhi 16-3-70

The Chairman,
Assurances Committee,
Lok Sabha.

Sir,

The undersigned has been directed to bring to your kind notice the decision of Delhi Administration (Land & Dev. Department) contained in their letter No. F. 13(47)/70-I&B dated 9-3-1970. Your attention is particularly invited to the enclosed map which has been received by this Society as an enclosure to the said letter.

2. A study of this map would reveal that the decision of the Delhi Administration does not fulfil the assurance given by the Minister for Health, Family Planning, Works, Housing and Supply & Urban Development in reply to Unstarred Question No. 7227 on 15th April, 1968. List showing the names of 15 societies which paid the land premium in time and which was placed on the Table of the Rajya Sabha in reply to Question No. 475 of 26-11-68 is also enclosed. The matter is being brought to your notice for necessary action as it violates the assurances given by the Minister and thereby deprives the right of thousands of member who paid the money in time in the hope that they will be given priority in the selection of sites of their choice.

Yours faithfully,

Sd/- PANCHAM LAL,

Honorary Secretary.

(Enclosure to Appendix No. XII)

Statement showing the names of Group-IV Societies which paid the premium for allotment of land prior to 10-3-1968.

In Shahdara Area.

S. No. Name of the Cooperative House Building Societies

1. Comptroller & Auditor General Officers Co-operative House Building Society.
2. Friends Central Government Employees C.H.B.S.

3. New Rajdhani C.H.B.S.
4. Sham C.H.B.S.
5. Jagriti Nagar C.H.B.S.
6. Gujarat C.H.B.S.
7. Delhi Northern Accounts C.H.B.S.
8. Hargobind C.H.B.S.
9. The Railway Board Employees C.H.B.S.
10. Delhi Officers C.H.B.S.
11. Parya Ganj Jama Masjid Teachers C.H.B.S.
12. Panjatani C.H.B.S.
13. Shreed C.H.B.S.
14. Bhatnagar C.H.B.S.
15. American Embassy Indian Employees C.H.B.S.

APPENDIX XIII

(Vide para 23 of Report)

Representation from

THE MINISTRY OF COMMERCE & INDUSTRY CO-OPERATIVE HOUSE BUILDING SOCIETY LIMITED

Registered No. 2132

R. C. GARG,
Honorary Secretary

R. No. 390.
Udyog Bhavan,
Maulana Azad Road,
New Delhi-11.
Dated: 13-3-70.

The Hon'ble Chairman,
The Committee on Government Assurances,
Lok Sabha, New Delhi.

Sir,

On 18th January, 1970, this Society Approached your goodself for breach of Government Assurance given on the Floor of the House on 15th April, 1968. The matter has since been pursued by this august Committee of Parliament as Memorandum No. 77.

2. While the matter is under active consideration of this Committee of sovereign parliament of India, the Delhi Administration has continued to proceed with the course of action, which is in violation of the Assurance given to the Parliament that priority will be worked out on the basis of timely payment of the various calls for money and Assurances given in accordance with the stated terms and conditions of the various letters issued to the Societies. It has been brought to our notice today that the Delhi Administration has prepared a General Development Plan, allocated sites thereon in respect of each Society in accordance with a priority worked out on the questioned basis and has circulated the same amongst the Societies *vide* Delhi Administration's letter No. F. 13(47)/70-I&B dated the 11th March, 1970 (copy enclosed) Although the letter is dated 11-3-70 and marked "Registered A/D" "Without Prejudice", some defaulting Societies have again been personally called by the Assistant Housing Commissioner (Shri R. S. Mathur in the same manner as the Delhi Administration did at the time of our last request on 25-2-70, to consult these Societies to approve the List and the Plan on a representative basis; and have been handed over a letter as well as a copy of the General Development Plan *today* (i.e. 13th March, 1970) by asking them to sign for receipt of the same as on 11th March, 1970.

3. Apprehending such course of action at an earlier stage, I had approached your goodself on 25th February, 1970, to direct the Ministry of Works, Housing & Urban Development and the Delhi Administration to refrain from taking any step whatsoever in this connection until this august Committee of Parliament has taken a final decision in the matter. As you were busy at that time in preparation of your speech for the discussion in Parliament on President's address, I was not able to see you. However, when I met the Joint Secretary (Shri P. Prabhakar Rao) in the Department of Works, Housing & Urban Development, I was informed that the Ministry had asked the Delhi Administration not to proceed with this course of action which is patently prejudicial to a Parliamentary Committee. In spite of the above information as well as the request made to your goodself on 25th February, 1970, the Delhi Administration has still chosen to take recourse to such an undesirable and prejudicial course of action.

4. In view of the above situation which warrants an immediate action, I am to request your Honour that the Ministry of Works, Housing and Urban Development and the Delhi Administration should be directed to retrace the steps already taken that is by issuing another letter to the Societies cancelling the earlier one until further communication was sent to them in this connection after the matter has been duly settled by this august Committee and to refrain the Administration from taking any further prejudicial step in this regard.

Thanking you,

Yours faithfully,
Sd/- R. C. GARG
Honorary Secretary.

APPENDIX XIV

(Vide para 35 of Report)

Representation from

**THE MINISTRY OF COMMERCE & INDUSTRY
CO-OPERATIVE HOUSE BUILDING SOCIETY LIMITED
(REGISTERED NO. 2132)**

R. C. GARG
Honorary Secretary

Tel: 376585

R. No. 390.

Udyog Bhavan,
Maulana Azad Road,
New Delhi-11.

21st April, 1970.

To

The Deputy Secretary
to Government of India,
(Question Branch),
Lok Sabha Secretariat,
NEW DELHI.

(Kind Attention: Shri M. C. Chawla)

Sir,

We write to thank you for your letter No. 12|5||70-Q dated 17th April, 1970, and are grateful to note that the Committee on Government Assurances has already considered all the points raised by our Society and that there was, therefore, no need for any oral hearing on our part.

2. In this connection, we further request you to take note of the following point. While applying a uniform cut of 15 per cent in the finalised allotments of cooperative house building Societies, the Delhi Administration has not done so on a uniform basis. For instance, in the case of *Railway Board Society*, the finalised allotment of 91 acres (as can be verified from the Administration's reply to Unstarred Question No. 7936 dated 28th April, 1969, where details regarding the areas allotted and different dates of payment in respect of each Society was given, and as can also be confirmed from the total amount paid on the basis of 91 acres) *has been reduced to 84 acres* (as in the enclosed copy of the G.D.P. calculated by the

Administration to all the Societies), which works out to only 7½ per cent *instead* of 15 per cent as in other cases. Similarly, while making original allotments on the basis of membership, and thereafter finalising the same, the Administration has acted differentially and discriminately, as can be seen from the statement attached.

3. We will be grateful if you will kindly take note of this discriminatory treatment.

Thanking you.

Yours faithfully,

Sd/- R. C. GARG,
Honorary Secretary.

APPENDIX XV

(Vide para 44 of Report)

No. F. (J. G.)|(1)

Dated 30-3-1970.

From Dr. A. Sinha,

Convenor,
Manak Bhawan, Bahadur Shah Zafar Marg,
New Delhi (Telephone No. 273611/292).

To:

The Chairman,
Land Allotment Advisory Committee,
Delhi Admn. Delhi.

Sir,

We the undersigned representatives of the six cooperative House Building societies submit as under:—

- (1) That the cases of allotment of land to our societies were closed at one stage by the Delhi Admn. arbitrarily and unilaterally. As soon as the societies came to know about this, representations were made to the Authorities who were kind enough to reconsider their arbitrary decision. On the 21st March, 1969 the Delhi Admn. vide their letter No. 15 (274) 60-L&B demanded the premium on land which was paid by us within the prescribed period. However they had mentioned in the last para of their above letter that the priority of land would be considered after allotment of land to other societies who had paid the premium. This provision was resented by us as it was discriminatory and unjust.
- (2) Now the Delhi Admn. vide their letter No. F. 13(47) 70-L&B dated 9-3-1970 (a copy enclosed) have allotted land to some Coop. House Building societies in the East Zone, Shahdara Area (Zones E-8 to 12).
3. But our six societies have not been allotted any land in this zone.
4. This action of ignoring us from the allotment of land in the East Zone, Shahdara Area is grossly discriminatory as in terms of the principles of allotment finalised by the Land Allotment Advisory Committee vide their Circular

No. F. 13 (4) | 70-L&B dated 9-3-1970, weightage to the date of registration and to the date of payment of premium in the ratio 2:1 is to be given while deciding the interse priority of allotment of the various cooperative societies. If this principle is adopted we the undermentioned societies get priority for allotment over many other societies (as is apparent from the enclosed list). This action of not allotting land to our societies in dis-regard of the accepted principle is discriminatory and unjust.

- (5) (a) We also submit that the principle listed by the Land Advisory Committee is grossly unjust in as much as it has insisted upon the date of payment of 75 per cent premium as the "date of payment" for determining the allotment priority. This is obvious from the fact that all the societies including our six societies were never asked for payment at one and the same time. Our six societies were asked to pay only after 21st March, 1969. We cannot therefore be discriminated for an arbitrary act of not demanding payment earlier by the Delhi Administration.
- (b) Our six societies were asked to make the entire payment in lump sum and the same was made within the prescribed period. Therefore our cases should be given priority over those cases which had made payments only in instalments.
- (c) We feel that for the purpose of calculation of the "date of payment" for determining the interse priority of societies for allotment of land, the order mentioned below should be followed:—
 - (i) Those societies which have paid the full amount of premium on land to the Delhi Admn. within the prescribed period.
 - (ii) Those societies which have paid 75 per cent of premium on land to the Delhi Admn. in instalments.
- (d) The Delhi Admn. should furnish all the facts regarding the dates of registration and the dates of payments in case of all the cooperative societies.
- (e) Before the actual allotment of land in the East Zone Shahdara Area is made, the Delhi Admn. should publish the names of all such societies to whom the allotment is made and suitable notices be given for filing objections by other societies.
- (6) We therefore pray that the proposed allotment of land to the societies in East Zone, Shahdara Area (Zone E-8 to

E-12) be stayed and our societies be given allotment of land in accordance with the principles finalised by the Land Allotment Advisory Committee vide Delhi Admn. L&B Circular No. 13(4)|70-L&B dated 9-3-70, and also keeping in view the above points made by us.

Thanking you in anticipation and hoping for an early reply.

Yours faithfully,

1. Sd|- Indian Standard Institution CHBS, Manak Bhawan, New Delhi.
2. Sd|- Srestha CHBS, AGCR Office I.P. Estate, New Delhi.
3. Sd|- Maulana Azad CHBS, 2070, Kacha Kasimgan, Mohalla, Delhi.
4. Sd|- C.S.I.R. CHBS, Kidwai Marg, New Delhi.
5. Sd|- Vira CHBS, 6-Jangpura-B, New Delhi.
6. Sd|- New Asokha CHBS, 34-Municipal Flats, Kamla Nagar, Delhi.

Copy forwarded to the Secretary, Delhi Administration (L&B), Vikas Bhawan, New Delhi.

Sd|- Convenor.

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